

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH NEW DELHI**

ORIGINAL APPLICATION NO.1334 OF 2024

IN THE MATTER OF:
MANISH KUMAR

... APPLICANT

VERSUS

STATE OF U.P. & ORS.

... RESPONDENTS

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NEW DELHI
DATED 04.09.2025

(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

(M.) 9810252518

Email: pradeepmisra@yahoo.com



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.1334/ 2024

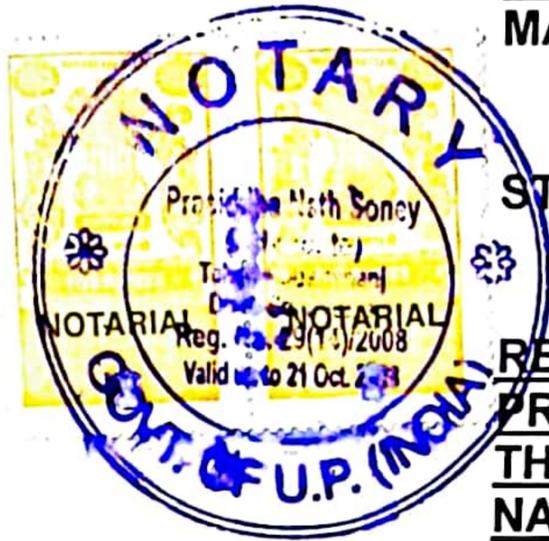
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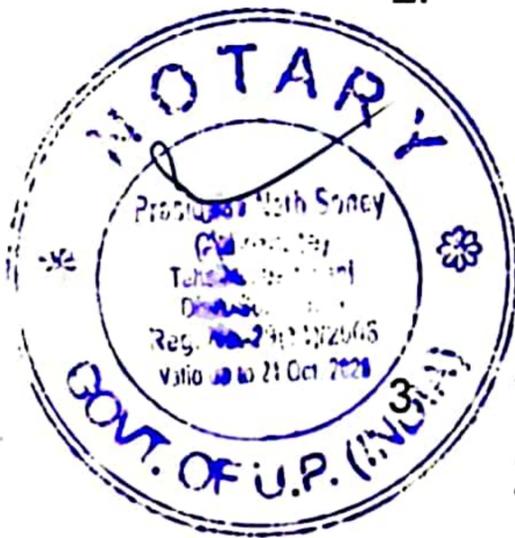


REPLY ON BEHALF OF THE RESPONDENT NO.-4, UTTAR
PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO
THE ORDER DATED 28.05.2025 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI.

P.N. Soney
2 Tickets
10/10/25
(P.N. SONEY)
Adv. NOTARY
Robertsganj-Sonbhadra

I, Ramesh Kumar Singh, S/o. Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



That the issue involve in the present matter is that Mauza Zafripur Bhagauti Dei is adjacent to the village and near the hill area where at M/s Divyansh Construction Company is carrying out its mining activities in Araj No.703 (Sl. No.-4), Bhagauti Dei, Mauza Zafripur Tehsil Chunar, District Mirzapur



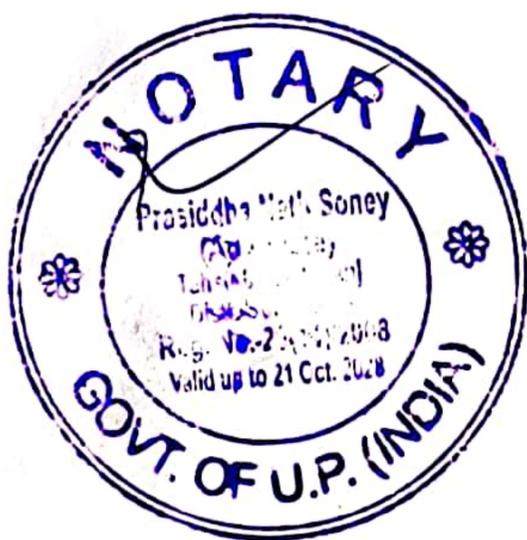
in a total area of 2.5 acres by using blasting method and has also cut large number of trees in the area concerned and thereby caused huge damage to the environment.

4. That vide its order dated 19.12.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has constituted the joint committee comprising UPPCB and District Magistrate, Mirzapur with direction to examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report.
5. That in compliance to the abovementioned direction a joint committee report has been filed on 22.02.2025 and a reply has also been filed by the UPPCB on 21.02.2025 for consideration of this Hon'ble Tribunal. Upon considering the joint committee report this Hon'ble Tribunal vide its order dated 28.05.2025 has passed the following directions:

"...6. In such circumstances, we deem it proper to implead the following parties formally in this OA:

- I. The State of U.P through the Secretary, Environment.*
- II. District Magistrate, Mirzapur*
- III. State Environmental Impact Assessment Authority, U.P.*
- IV. Uttar Pradesh Pollution Control Board through the Member Secretary*
- V. M/s Divyansh Construction Company through the proprietor Smt. Kiran Singh, R/o Gayatri, Pandeypur, District Varanasi.*

7. ****



8. *Meanwhile, SEIAA, UP will examine if the project proponent is complying with the conditions of the EC and submit a report before the Tribunal within six weeks. The UPPCB will also submit a fresh report disclosing the final order passed in the proceedings for the imposition of EC. The District Magistrate is also directed to file a report disclosing as to how the project proponent is operating the mines without having the CTO and if he is violating the EC condition and not following the norms..."*

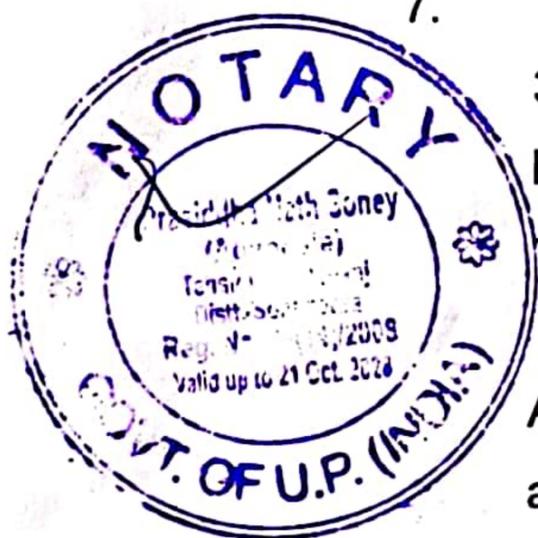
6. That in pursuance to the show-cause notice dated 21.02.2025, contained as Annexure No.-6 to the reply dated 21.02.2025, a representation has been received to the UPPCB from Project Proponent vide letter dated 30.04.2025.

A true copy of the representation letter dated 30.05.2025 is being annexed herewith and marked as **Annexure R4/1**.

7. That further in pursuance to the representation letter dated 30.05.2025, the officials of UPPCB have visited the mining lease in question and carried out an inspection on dated 10.06.2025 for verification.

A true copy of inspection report dated 10.06.2025 is being annexed herewith and marked as **Annexure R4/2**.

8. That with reference to the inspection report dated 10.06.2025, show cause notice dated 21.02.2025 issued to above mining lease has been revoked with imposition of Environmental Compensation (EC) for defaulter periods of 179 days



amounting Rs. 17,90,000/- by UPPCB vide ref. No. H30007/C-2/Vayu-582/25 dated 09.07.2025.

A true copy of letter dated 09.07.2025 is being annexed herewith and marked as **Annexure R4/3**.

9. That as per official record available with UPPCB, the Project Proponent in question vide its letter dated 18.07.2025 has informed that Environmental Compensation (EC) amounting Rs. 17,90,000/- imposed by UPPCB has been deposited.

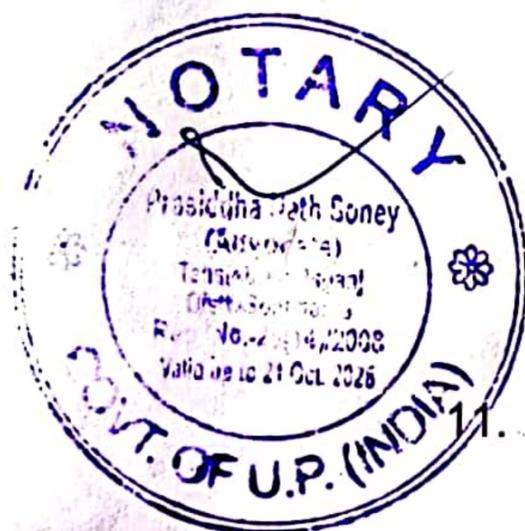
A true copy of letter dated 18.07.2025 is being annexed herewith and marked as **Annexure R4/4**.

10. That further, a Consent to Operate (CTO) to the concerned mining lease, i.e. M/s Divyansh Construction Company Gata No.703, village-Bhagauti Dei, Tehsil-Chunar, District-Mirzapur, for Production of Building Stone (Sand Stone) @ 30,300 Cubic Meters/year has been issued by the UPPCB vide Ref. no. 241490/UPPCB/Sonbhadra(UPPCBRO)/CTO/both/MIRZAPUR /2025 dated 10.07.2025, valid upto 31.12.2029.

A copy of CTO dated 10.07.2025 is being annexed herewith and marked as **Annexure R4/5**.

11. That further it is most respectfully submitted that the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow in Writ Petition (C) No. 4816 of 2024, vide its Judgement dated 17.07.2025, directed as under:

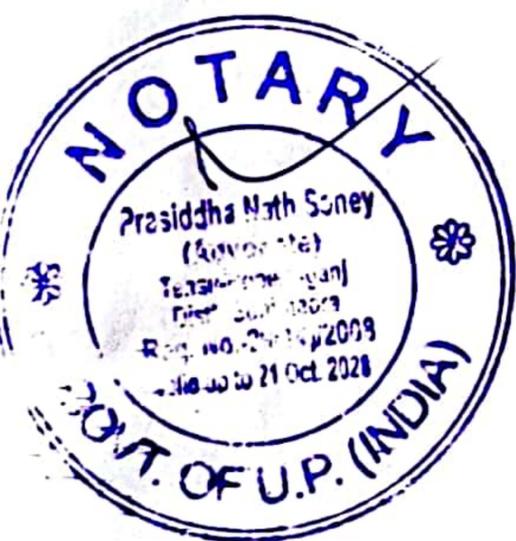
...“(82) In view of the foregoing discussion, we hold that the State Pollution Control Board has no power to impose environmental compensation upon any person



or Industry and it can merely file an application before the NGT under Section 15 read with Section 18 of the NGT Act for issuance of a direction to the person concerned for payment of compensation.

(83) Accordingly, all the Writ Petitions are allowed. All the orders passed by the State Pollution Control Board imposing environmental compensation upon the petitioners, which are under challenge in the Writ Petitions, are quashed. The State Pollution Control Board will be at liberty to file applications before the NGT for award of compensation. Costs made easy."

12. That in view of the above judgment, the Hon'ble High Court of Allahabad has categorically held that UPPCB has no authority to impose environmental compensation directly. The Board may only approach the NGT under Sections 15 and 18 of the NGT Act for such relief. Accordingly, no EC has been further imposed by UPPCB in the present matter.
13. That furthermore the Hon'ble Supreme Court of India vide its order dated 04.08.2025 passed in Civil Appeal No(s). 757-760 of 2013, D.P.P.C. Versus Lodhi Property Co. Ltd. Etc., has observed, though the concerned State Pollution Control Board has a power to impose Environmental Compensation, however, till the Rules are framed, it should not impose any environmental compensation as directed by Hon'ble Supreme Court. Hon'ble Supreme Court has directed that Union of India be impleaded in the above case and will inform the Hon'ble Court about the Rules and Regulations to be framed by it.



The present affidavit on behalf of the Uttar Pradesh Pollution control Board, is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

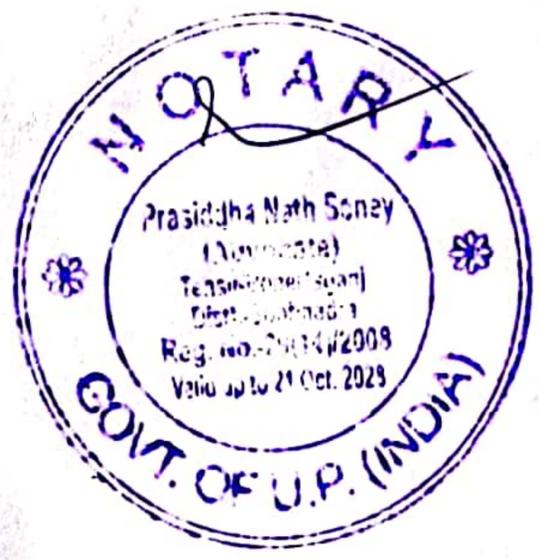
↓

DEPONENT

VERIFICATION:

Verified at Robertson on this the 03rd day of September, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

20576



↓
[Handwritten Signature]
03/09/2025

↓
DEPONENT

Ramesh Kumar Singh
Snn _____
has been identified by Shri _____
Appeared before me on _____ a.m./P.m.
I certified that he has read and understood the truthness
of facts mentioned in the affidavit and declaration and
administered oath to him

[Handwritten Signature]
P. SONEY
ADV. NOTARY
GAILSON

Divyansh Construction Company

'AA' Class Govt. Contractor

SA. 2/41-C-1, Gayatri Nagar, Pandeypur, Varanasi

Mob.: 9415221918, 9415679264

REF.....

DATE... 30-5-25

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
जनपद-सोनभद्र।

शु० का० उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र
अस्थायी सं०... 67.129.8/2025
गणित का दिनांक... 30/05/2025
हस्ताक्षर...

विषय:- मे० दिव्यांश कन्सट्रक्शन कं० प्रो० श्रीमती किरन सिंह (बिल्डिंग स्टोन/ सैण्ड स्टोन) माइनिंग प्रोजेक्ट आराजी सं०-703 (क्र०सं०-04) क्षेत्रफल-1.0100 हे० ग्राम-भगौती देई, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध जारी कारण बताओं नोटिस दिनांक-21.02.2025 को समाप्त करने एवं खनन परियोजना के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति पर पुनः विचार किये जाने तथा सहमति जल एवं वायु जारी किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त के सम्बन्ध में निवेदन करना है कि मे० दिव्यांश कन्सट्रक्शन कं० प्रो० श्रीमती किरन सिंह (बिल्डिंग स्टोन/ सैण्ड स्टोन) माइनिंग प्रोजेक्ट आराजी सं०-703 (क्र०सं०-04) क्षेत्रफल-1.0100 हे० ग्राम-भगौती देई, तहसील-चुनार, जनपद-मीरजापुर के विरुद्ध बोर्ड के पत्र सं०-H24465/वायु-582/25 दिनांक-21.02.2025 के द्वारा खनन परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस एवं दिनांक-08.08.2022 से दिनांक-14.02.2025 (कुल 922 दिनों) की अवधि हेतु रू० 10000/- प्रतिदिन की दर से कुल धनराशि रू० 92,20,000/- (रुपया बानबे लाख बीस हजार मात्र) की क्षतिपूर्ति अधिरोपित में निवेदन करना है कि खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मिर्जापुर से निर्गत पत्र सं०-578/एम०एम०सी०-30/खनिज/2024-20 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.gov.in, upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन पट्टा क्षेत्र में निम्न विवरण के अनुसार परिवहन प्रपत्र ई०एम०एम०-11 जनित किया गया है। (छायाप्रति संलग्न है)। खनन परियोजना विगत काफी दिनों से पूर्णतः बन्द है।

अतः खनन परियोजना के विरुद्ध लगायी गयी पर्यावरणीय क्षतिपूर्ति रू० 92,20,000/- पर खनन पट्टा संचालित दिनों (खनन विभाग मिर्जापुर) के अनुसार खनन पट्टे पर लगायी गयी पर्यावरणीय क्षतिपूर्ति पर पुनः विचार किये जाने तथा हमारी खनन परियोजना के विरुद्ध राज्य बोर्ड द्वारा जारी कारण बताओं नोटिस दिनांक-21.02.2025 को समाप्त करने की कृपा करें। हमारे द्वारा पर्यावरणीय अधिनियमों का पूर्णतः पालन किया जायेगा तथा विभाग द्वारा पर्यावरणीय क्षतिपूर्ति पर पुनः विचार के उपरान्त जो भी पर्यावरणीय क्षतिपूर्ति हमारी खनन परियोजना के विरुद्ध लगायी जायेगी, वो मेरे द्वारा जमा किया जायेगा।

ASO
9/6/25

हमारे द्वारा खनन परियोजना को राज्य बोर्ड से संयुक्त सहमति प्राप्त करने हेतु पूर्व में दिनांक-30.01.2025 को सहमति शुल्क रू0 1,20,000/- के साथ 05 वर्ष हेतु आवेदन किया गया था जो सूचनाओं के अभाव में अस्वीकृत किया गया था। खनन परियोजना द्वारा पूर्ण सूचनाओं सहित पुनः दिनांक-29.05.2025 सहमति (जल एवं वायु) प्राप्त किये जाने हेतु दिनांक-29.05.2025 को पुनः सहमति शुल्क रू0 80,000/- के साथ वर्ष 2029 तक आवेदन किया गया है।

यहां यह भी अवगत कराना है कि पूर्व में खनन परियोजना को Reference-MoEFCC Proposal No-SIA/UP?MIN/68993/2021 7 SEIAA, UP File NO.- 6702 EC Identification No-EC22B001UP188911 दिनांक-08.08.2022 के द्वारा निर्गत पर्यावरणीय स्वीकृति की शर्तों की अनुपालन आख्या पत्र के साथ संलग्न है (छायाप्रति संलग्न)।

प्रत्यावेदन के साथ पर्यावरणीय अधिनियमों के अनुपालन में सम्बन्ध में पिलर, फेन्शिग, जल छिडकाव हेतु टैंकर एवं खनन परियोजना में कार्यरत कार्मिकों हेतु स्थापित टायलेट तथा खनन परियोजना में किये गये वृक्षारोपण के फोटोग्राफ्स संलग्न है।

अतः आपसे अनुरोध है कि हमारे खनन परियोजना के विरुद्ध लगायी गयी पर्यावरणीय क्षतिपूर्ति रू0 92,20,000/- पर खनन पट्टा संचालित दिनों (खनन विभाग मिर्जापुर) के अनुसार खनन पट्टे पर लगायी गयी पर्यावरणीय क्षतिपूर्ति पर पुनः विचार करते हुए, हमारी खनन परियोजना के विरुद्ध राज्य बोर्ड द्वारा जारी कारण बताओं नोटिस दिनांक-21.02.2025 को समाप्त कर सहमति (जल एवं वायु) वर्ष 2029 तक जारी करने की कृपा करें। जिससे भविष्य में खनन परियोजना का संचालन किया जा सके।

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी (वृत्त-2) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि हमारी खनन परियोजना मे0 दिव्यांश कन्सट्रक्शन कं0 प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट आराजी सं0-703 (क्र0सं0-04) क्षेत्रफल-1.0100 हे0 ग्राम-भगौती देई, तहसील-चुनार, जनपद-मिर्जापुर के विरुद्ध लगायी गयी पर्यावरणीय क्षतिपूर्ति पर पुनः विचार करने एवं दिनांक-21.02.2025 के द्वारा जारी कारण बताओ नोटिस को समाप्त कर खनन परियोजना को सहमति जल एवं वायु जारी करने की कृपा करें।

संलग्नक- शपथ पत्र दि० 30/5/2025 व अन्य उपरोक्तानुसार।

दिनांक:-30.05.2025

भवदीय,



श्रीमती किरन सिंह

मे0 दिव्यांश कन्सट्रक्शन के आराजी
सं0-703 (क्र0सं0-04) क्षेत्रफल-1.0100 हे0
ग्राम-भगौती देई, तहसील-चुनार,
जनपद-मिर्जापुर



INDIA NON JUDICIAL



IN-UP65074517616985X

Government of Uttar Pradesh

e-Stamp

Signature
A.C.C. Name - Priti Gupta
A.C.C. Copy-U.P.14715004
A.C.C. Add- Vikas Nagar
Tahsil Colony, Robertsganj
Mobile- 9794370084
Licence No - 145 (R)
Tahsil Partagar Robertsganj-Sonbhadra

Certificate No. : IN-UP65074517616985X
 Certificate Issued Date : 30-May-2025 12:48 PM
 Account Reference : NEWIMPACC (SV)/ up14715004/ ROBERTSGANJ SADAR/ UP-SNB
 Unique Doc. Reference : SUBIN-UPUP1471500427778836569250X
 Purchased by : KIRAN SINGH W O VINOD KUMAR SINGH
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : KIRAN SINGH W O VINOD KUMAR SINGH
 Second Party : Not Applicable
 Stamp Duty Paid By : KIRAN SINGH W O VINOD KUMAR SINGH
 Stamp Duty Amount(Rs.) : 10
 (Ten only)



सत्यमेव जयते

30/05/25

2 Ticket Rs. 10-00
NAVENDRA BHUSHAN DUBEY
Notary-Sonbhadra

शपथपत्र



IN-UP65074517616985X

Please write or type below this line

सम्झा- श्रीमान क्षेत्रीय अधिकारी
उपउपद्रवण नियंत्रण बोर्ड सोनभद्र।

शपथपत्र द्वारा किरन सिंह पत्नी विनोद कुमार सिंह मेरे द्वारा से दिव्याश
कन्सल्टेशन कम्पनी प्रा० किरन सिंह व सि लिंग स्टोन सैण्ड स्टोन माइनिंग प्रोजेक्ट
आराजी सं० 703 क्रम सं० 4 रकबा 1.0100 हे० ग्राम भांगौती देई तखील चुनार
जपद मोरजापुर शपथपूर्वक निम्न बयान करती हूँ कि

- हमारे खनन परियोजना के विरुद्ध खानन विभाग मोरजापुर के अनुसार खनन पट्टा संचालित दिनों के अनुसार खनन पट्टे पर राज्य बोर्ड द्वारा लगायी गयी पर्यावरणीय क्षतिपूर्ति जमा किया जायेगा।
- हमारे खनन परियोजना को सर्टिफाई एए द्वारा दिनांक 8-8-2022 के द्वारा जारी पर्यावरणीय स्वीकृति मे आधारोपित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जायेगा।
- हमारे खानन परियोजना को राज्य बोर्ड से जारी किये जाने वाले सहमति बायु एय जल मे आधारोपित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जायेगा।



शपथपत्र

-2/

Statutory Note:

- The authenticity of this Stamp certificate should be verified at 'www.e-stamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

Application No : 32144602

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

Ms Divyansh Construction Company, Area 1.01ha,
Gata 703, Bhagautidei, Chunar, Mirzapur, 231301
City:
Block: Chunar
District: MIRZAPUR

Dated

29/05/2025

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

KIRAN SINGH for a period upto 4 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. compliance report (Attached)
2. approved Mine Plan (Attached)
3. lease deed (Attached)
4. LOI (Attached)
5. Khasra Map (Attached)
6. Balance sheet Or CA Certificate (Attached)
7. Report showing project cost (Attached)
8. Statement showing measures taken for increasing tree and forest cover. (Attached)

Yours faithfully,

Signature

Name of the applicant: KIRAN SINGH

Address of the Applicant: SA 2/41 C-1 Gayatri
nagar, Pandeypur, Varanasi

ANNEXURE TO FORM**New Outlet**

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 30
b) Number of workers residing in the premises : 30
10. For local bodies only:-
a) Present population :
b) Population covered under regular sewer facilities :
c) population having septic tank/Soak pit facilities :
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Building stone (Sandstone) Mining	Minor Mineral	30300 Cubic Meters/Year	used as a building construction material

Fuel Details:-

Fuel	Consumption
------	-------------

B. Give the list Products and By Product Details

Product Name	Quantity (Metric Tonnes/month)
Building stone (Sandstone) Mining	30300

ByProduct Name	Licence Qty	Installed Qty
none	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity (Metric Tonnes/month)
none	0

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity (KL/D)
--------------------	-----------------

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity (KL/D)
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(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
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18. State the area of land used for
(a) Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
------	------	-------

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
------	------

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
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Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

- (b) Is the effluent toxic No
 (c) State if the Industrial effluent is having Unpleasant Smell
 (d) Is there any hidden change of temperature exceeding 10°C at any time No

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
---------------------	-------------	----------	----------------------	--------------------

Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
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13. Atmospheric Emission from each stack

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level (in metres):	
Height above roof (in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity - m ³ /hr:	
Flue gas temperature °C:	
Exit velocity of gas/sec:	

- (a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
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(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
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(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-
Year of Investment is :-2025

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : KIRAN SINGH,SA 2/41 C-1 Gayatri nagar, Pandeypur, Varanasi

Name and Address of the Firm on behalf of which application is made : KIRAN SINGH,SA 2/41 C-1 Gayatri nagar, Pandeypur, Varanasi

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any

other relevant document (if applicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : KIRAN SINGH, SA 2/41 C-1 Gayatri nagar, Pandeypur, Varanasi (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : KIRAN SINGH
Ms Divyansh Construction Company
SA 2/41 C-1 Gayatri nagar, Pandeypur,
Varanasi
VARANASI
7985729392
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : Ms Divyansh Construction Company
Address: Area 1.01ha, Gata 703, Bhagautidei, Chunar, Mirzapur, 231301
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: MIRZAPUR
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : November, 2022
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other
District: MIRZAPUR
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

Ms Divyansh Construction Company, Area 1.01ha,
Gata 703, Bhagautidei, Chunar, Mirzapur, 231301
City:
Block: Chunar
District: MIRZAPUR

Dated

30/01/2025

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

KIRAN SINGH for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Raw-Material Details

Name of Raw-Material	Trade Name of Raw-Material	Quantity to be stored at any given time	Principle Use.	Consumption of Raw Material per unit of output during the previous financial year	Consumption of Raw Material per unit of output during the current financial year
Building stone (Sandstone) Mining in m3/yr	Minor Mineral	30300	used as a building construction material	Cubic Meters/Year	Cubic Meters/Year

Back

Category:	Capital Investment of Plant & Machinery (In Lakhs):	Total Investment(Fixed Assets + Current Assets - Current Liabilities):	Number of Years*:	Total Fee Applied
RED	129.00	129.00	5	120000.00

Fee Details (Water Consumptions)

Date: 25.04.2025

From,
M/s Divyansh Construction Company
Proponent: Smt. Kiran Kumari
R/o: Gayari, Pandeypur, District- Varanasi, U.P.

To,
The Regional Officer,
Regional Office MOEF & CC,
Kendriya Bhawan, 5th Floor,
Aliganj, Lucknow (U.P.) - 226024

Ref: EC letter number: EC22B001UP188911, Dated: 08.08.2022.

Subject: Submission of six-monthly compliance report (1st July 2024 to 31st December 2024) as per Condition mentioned in Environmental Clearance for the proposed Building Stone (Sand Stone) Mining at Arazi No. 703, Area: 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.

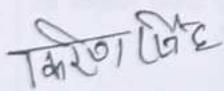
Dear Sir,

Kindly refer to the proposed Building Stone (Sand Stone) Mining at Arazi No. 703, Area: 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.

I am hereby submitting the compliance report of above-mentioned project in soft copy and hard copy.

Thanking You.

Sincerely,



Kiran Kumari
(Proprietor)

CC:

1. The Chairman SEIAA / SEAC, U.P, Directorate of Environment, U.P. Govt., Lucknow, U.P.
2. The Member Secretary U.P. Pollution Control Board, TC-12 V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow. U.P.
3. Regional Officer, House No -162, Uttar Mohal, Robertsganj, Sonbhadra, U.P.

COMPLIANCE REPORT

After COMMENCEMENT OF LEASE

(1st July 2024 -31st December 2024)

S. NO	CONDITIONS	COMPLIANCE STATUS
GENERAL CONDITION		
1	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	Lease deed was done on 07.11.2022 in favour of M/s Divyansh Construction Company, Proponent: Smt. Kiran Kumari R/o: Gayari, Pandeypur, District- Varanasi, U.P. of Building Stone (Sand Stone) Mining at Arazi No. 703, Area: 1.01 Ha., Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.
2	Forest clearance shall be taken by the proponent as necessary under the law	Not applicable as no forest land involved.
3	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Not applicable as no such changes have been made.
4	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	It has been complied. No changes have been made in calendar plan.
5	Lessee shall obtain the permission for deployment of Heavy Earth moving Machinery (HEMM) from the Director, mines Safety, Varanasi region, Varanasi, U.P. under regulation 106(2) of Mines Act 1961.	Earlier no Heavy Earth moving Machinery (HEMM) was used. Now as per requirement project proponent has applied for permission for deployment of Heavy Earth moving Machinery (HEMM) from the Director, mines Safety, Varanasi region, Varanasi, U.P. under regulation 106(2) of Mines Act 1961.
6	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO, NO, monitoring Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.	Ambient Air monitoring reports of march 2024 are annexed as Annexure-1. All parameter monitoring data found as per CPCB permissible limit.
7	Data on ambient air quality (RSPM, SPM, SO ₂ , NO ₂) should be regularly submitted to the Regional office. MoEF & CC, Gol	Ambient Air monitoring reports of march 2024 are annexed as Annexure-1. All parameter monitoring data found as

	Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	<i>per CPCB permissible limit</i>
8	Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MOEF & CC notification no GSR/826(E) dt. 16.11.09.	Ambient Air monitoring reports are annexed as Annexure-1. The report was found within the limits as per prescribed norms.
9	Fugitive dust emissions from all the sources shall be controlled regularly, Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Regular sprinkling of water two times a day at haul road, loading and unloading area.
10	Measures shall be taken for control of noise levels below 85 dB(A) in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.	All the workers will be provided with safety equipment's as per their assigned work and the project proponent is following all the safety measures and guidelines.
11	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	This is a building stone mining project. No Industrial waste water such waste water generation is taking place. Water will be consumed for drinking purpose, sprinkling and plantation only.
12	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	All the workers will be provided with safety equipment's as per their assigned work and the project proponent is following all the safety measures and guidelines.
13	Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Measures against dust emission: <ul style="list-style-type: none"> • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
14	The transportation of the materials shall be limited to day hours' time only.	It is being complied. Mining carried out only day time for 8 hours.
15	Provision shall be made for the housing the labourers within the site with all necessary	Mining will be done during the day time (8 hourly), temporary shelters will be

	Infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures, to be removed after the completion of the project.	provided to the labours. There is no provision for housing the laborer's. Local labours are hired who will be provided with basic facilities of drinking water, medical health care, mobile toilet and crèche, etc.
16	A separate Environmental Management Cell with suitable qualified personnel shall be set-up and under the control of a Senior Executive, who will report directly to the Head of the Organization.	It has been complied. A separate Environmental Management Cell with suitable qualified personnel has been setup under the control of a Senior Executive.
17	The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Ok agreed. The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project.
18	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose: Year wise expenditure shall be reported to the DELAA Mirzapur MoEF, and Regional office, State Pollution Control Board.	It is being complied. The funds earmarked for environmental protection measures has been kept in separate account and shall not be diverted for other purpose.
19	The Integrated Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MOEF & CC. Gol, Lucknow and State Pollution Control Board.	It has been complied.
20	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	It has been complied. A copy of the environmental clearance has been submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies.
21	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance	It has been complied.

	letter is available with the State Level Environment Impact Assessment Authority SEIAA.	
22	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA on 1st June and 1st December of each calendar year.	It is being complied. The Project Proponent is regularly submitting half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA.
23	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Ok, agreed
24	Concealing factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	No factual data has been fabricated and concealed and all the conditions mentioned above have been complied accordingly.
SPECIFIC CONDITIONS		
1	Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.	Ok, agreed
2	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	It is being complied
3	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	Not applicable. There is no involvement of forest land. So, there is no need to take forest clearance certificate.
4	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Ok agreed. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land.
5	Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species	Ok agreed. Three tier green shelter belt of 7.5m width is being developing on the periphery of mine lease area.

	should be planted in consultation with Forest/Horticulture Department/ Agriculture University.	
6	Plan for using the mine void for productive use in consultation with local administration and gram- panchayat	It will be done after lease completion. Pit will be handed over to the mining department and then if they agree it can be used as rain water harvesting pits.
7	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Not applicable. The project site is not situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed. Total requirement of water is being fulfilled through tankers. Water is purchased from local vendors.
8	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Plantation of 2000 plants along with the haul road and gram samaj land has been done in the first year and after first year dead plants will be replaced in second year.
9	In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.	It is being complied
10	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate	Ok agreed. Project Proponent is fully compiling with the EC conditions.

	legal action and recovery of compensation.	
11	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.	Ok agreed
12	Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.	Ok agreed
13	Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.	Ok agreed
14	Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.	Ok agreed
15	Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas	Ok agreed
16	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	Noted
17	The project proponent shall install solar light in their site office.	It has been complied.

18	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	Ok agreed.
19	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	Ok agreed. During the plantation preference was given to indigenous local species with the consultation of the local district Forest Officer.
20	The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P	Ok agreed. Mining is being done as per approved mine plan. The maximum height of the bench is 6 meters and the width of the bench is at least twice the height of the bench.
21	In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.	Not applicable as the site is free from human resettlement. So, no R & R required.
22	The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.	Mine closure plan has been submitted to the mining department and will be followed as per approved mining plan.
23	The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.	Runoff basin will be constructed during monsoon season to arrest the silt but the amount of production will be negligible as the quarry will be non-operational during monsoon season.
24	The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in	It is being complied. As it is building stone mining project there is no need of extraction of ground water. There are no any possibilities of pollution of ground

	consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.	water. The project proponent has also taken all suitable measures to prevent pollution of groundwater and nearby water bodies
25	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	It is being complied. Link Road from the quarry site to the main road has been constructed and also maintained regularly by project proponent.
26	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Measures against vehicular emission: <ul style="list-style-type: none"> • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
27	The project proponent should explore the possibilities of rainwater harvesting.	It will be done after lease completion. Pit will be handed over to the mining department and then if they agree it can be used as rain water harvesting pits.
28	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.	Ok agreed
29	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.	Ok agreed
30	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked	Ok agreed
31	This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall	Ok agreed.

	automatically become null and void.	
32	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.	Ok agreed.
33	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	Ok agreed.
34	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	Not Applicable.
35	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Ok agreed. No two pits are simultaneously worked.
36	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.	Ok agreed. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation.
37	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.	Ok agreed. An adequate buffer zone maintained between two consecutive mineral-bearing deposits
38	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	It is being complied. Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%.
39	Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise	It is being complied. Green belt development is carrying out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department.

	afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.	
40	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	It is being complied. Blast Vibration report annexed as Annexure-2.
41	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement	It is being complied. Controlled blasting techniques with sequential blasting has been adopted.
42	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	It is being complied. Temporary shelter has been provided to workers and water is being purchased through tankers by local vendor.
43	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.	It is being complied. Proponent is regularly maintaining road which are used for transportation of mineral.
44	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	Runoff basin will be constructed during monsoon season to arrest the silt but the amount of production will be negligible as the quarry will be non-operational during monsoon season.
45	Status of implementation shall be submitted to the Integrated Regional	Ok agreed

	Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	
46	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	Ok agreed. The self-environmental audit shall be conducted annually.
47	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	It is being complied. As it is building stone mining project there is no top soil.
48	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	It is being complied. Trenches/garland drains have been constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies.
49	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	It is being complied.
50	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine,	It is being complied. Ground water Monitoring report annexed as Annexure-1

	and drainage in the direction of flow of groundwater shall be set up and records maintained.	
51	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.	Measures against fugitive dust emission: <ul style="list-style-type: none"> • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
52	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Ambient Air monitoring reports are annexed as Annexure-1.
53	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development offices.	It is being complied.
54	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	It is being complied. Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided.
55	Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on	It is being complied. Proponent is regularly organizing training on malaria eradication, HIV, and health effects on exposure to mineral dust. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment

	the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.	
56	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	It is being complied. Proponent has hired local people as per requirement.
57	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	No overburden is present on the proposed lease and to prevent soil erosion mining will be confined to areas where mineral is present.
58	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	Not applicable as no overburden present at site.
59	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	Not applicable. As no resettlement and rehabilitation done.
60	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	It is being complied. Mining is done as per approved mine plan.
61	Permission for the abstraction of	Not applicable. As it is building stone

	groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	mining project. There is no extraction of ground water. Total water requirement will be fulfilled through tankers by purchasing from local vendor.
62	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	Not applicable as no waste water generated from the mine.
63	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.	It will be complied.
64	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Measures against vehicular emission: <ul style="list-style-type: none"> • Water sprinkling will be done on the roads regularly. This will reduce dust emission further by 75%. • Covering of material during transportation on trucks to prevent spillage of building stone from the trucks. The trucks shall be covered by tarpaulin. Overloading shall be avoided. Fortnightly scraping of road in order to keep the roads almost leveled. This will ensure smooth flow of vehicles and also prevent spillage.
65	Prior permission from the Competent Authority shall be obtained for the	Not applicable as no abstraction done. Water is procured from local vendor.

	extraction of groundwater if any.	
66	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Mine closure plan has been submitted to the mining department and will be followed as per approved mining plan.
67	Project Proponent shall explore the possibility of using solar energy where ever possible	Ok agreed.
68	Commitment towards CER has to be followed strictly.	Ok agreed. Proponent is strictly following commitment towards CER
69	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	Ok agreed. Regular health checkup record of the mineworkers is being maintained at the site in a proper register.
70	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	Ok agreed. Proponent is strictly following the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71	The blasting will be done only after getting permission from the Mining Department.	Ok agreed. Blasting is being carried out after taking Not Objection Certificate (NOC) from DGM.

ANNEXURE-1

ENVIRONMENTAL MONITORING REPORTS

Sl. No.	Location	Date	Parameter	Value	Unit
1
2
3
4





ULTRATEST LABORATORY PRIVATE LIMITED

C-43, Sector-88, Phase-II, Noida-201305, (U.P.)
 (An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
 Contact No.:+91-9971912476, 9350952231
 E-mail: ultraresearchlab@gmail.com
 Website: www.ultratestlab.co.in



TC-8198

TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-23102024-01

Issue Date :28/10/2024

Issued To : M/S DIVYANSH CONSTRUCTION COMPANY, PROPONENT: SMT. KIRAN SINGH
 R/O GAYATRI,
 PANDEYPUR, DISTRICT- VARANASI, UTTAR PRADESH.

Project Name : Building Stone (Sand Stone) Mining at Arazi No.703, Area 1.01 Ha.,
 Village:Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.

Sample Drawn On : 21/10/2024 To 22/10/2024

Sample Drawn By : UTL

Sample Description : Ambient Air

Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP/01

Sampling Duration : 24 hrs.

Sampling Location : Near Project Site

Analysis Duration : 23/10/2024 To 28/10/2024

Meteorological Condition During Sampling : Clear

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	140.36	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	73.85	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2018	16.03	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06):2006	29.74	µg /m ³	80.0

End Of Report

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Anamika
 (Reviewed By)



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)





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C-43, Sector-88, Phase-II, Noida-201305, (U.P.)
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 E-mail: ultraresearchlab@gmail.com
 Website: www.ultratestlab.co.in



TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-23102024-02

Issue Date :28/10/2024

Issued To : M/S DIVYANSH CONSTRUCTION COMPANY, PROPONENT: SMT. KIRAN SINGH
 R/O GAYATRI,
 PANDEYPUR, DISTRICT- VARANASI, UTTAR PRADESH.

Project Name : Building Stone (Sand Stone) Mining at Arazi No.703, Area 1.01 Ha.,
 Village:Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.

Sample Drawn On : 21/10/2024 To 22/10/2024

Sample Drawn By : UTL

Sample Description : Ambient Air

Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP/01

Sampling Duration : 24 hrs.

Sampling Location : Bhagautidei

Analysis Duration : 23/10/2024 To 28/10/2024

Meteorological Condition During Sampling : Clear

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	89.83	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	52.69	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2018	12.21	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06):2006	25.73	µg /m ³	80.0

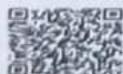
End Of Report

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

Note:-

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Anamika
 (Reviewed By)



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)





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TC-8198

TEST REPORT

Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-06112024-01

Issue Date: 12/11/2024

ISSUED TO

: M/S DIVYANSH CONSTRUCTION COMPANY, PROPONENT: SMT. KIRAN SINGH R/O GAYATRI, PANDEYPUR, DISTRICT- VARANASI, UTTAR PRADESH.

Project Name

: Building Stone (Sand Stone) Mining at Arazi No.703, Area 1.01 Ha., Village:Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.

Date of Monitoring

: 04/11/2024 To 05/11/2024

Monitoring Done By

: UTL

Monitoring Location

: Near Project Site

Description

: Ambient Noise

Monitoring Duration

: 24 hrs

Monitoring Procedure

: IS 9989:2008

Weather Condition

: Clear

TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level, Leq (Day Time*)	dB(A)	67.3	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level, Leq (Night Time*)	dB(A)	54.2	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

End Of Report

**The Noise Pollution (Regulation and Control) Rules, 2000

1 * Day time shall mean from 6.00 a.m. to 10.00 p.m.

2 *Night time shall mean from 10.00 p.m. to 6.00 a.m

3 Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places.or any other area which is declared as such by the competent authority

4 Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Anomikg
 (Reviewed By)



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)



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E-mail: ultraresearchlab@gmail.com

Website: www.ultratestlab.co.in



TC-8198

40

TEST REPORT

Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code : W-06112024-01

Issue Date : 12/11/2024

Issued To

M/S DIVYANSH CONSTRUCTION COMPANY, PROPONENT: SMT. KIRAN SINGH R/O GAYATRI, PANDEYPUR, DISTRICT- VARANASI, UTTAR PRADESH.

Project Name

: Building Stone (Sand Stone) Mining at Arazi No.703, Area 1.01 Ha., Village:Bhagautidei, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh.

Sample Description

: Ground Water

Sampling Location

: Ghasipur

Sample Drawn On

: 05/11/2024

Sample Drawn By

: UTL

Sampling Procedure

: IS 3025(Part-01)

Sample Quantity

: 1.0 Litre

Analysis Duration

: 06/11/2024 To 12/11/2024

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS 3025 (Part -11): 2022	7.46	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS-3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS3025(Part-10):2023	<0.5	NTU	1	5
6	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	328.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):2024	65.60	mg/l	75	200
8	Magnesium (as Mg)	IS:3025(Part-46):2024	39.85	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	137.83	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2024	0.10	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D)	0.66	mg/l	1	1.5
12	Sulphate (as SO ₄)	IS:3025(Part-24):2022	78.22	mg/l	200	400
13	Nitrate (as NO ₃)	IS:3025(Part-34):2023	6.52	mg/l	45	No Relaxation
14	Total Dissolved Solid	IS:3025(Part-16):2023	768	mg/l	500	2000

End Of Report

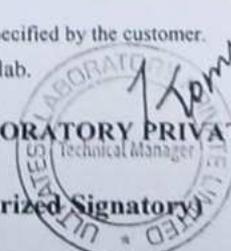
Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Arami K
(Reviewed By)



For ULTRATEST LABORATORY PRIVATE LIMITED

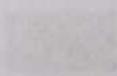


(Authorized Signatory)

Dedicated to Excellence in Analysis

ANNEXURE-2 BLAST VIBRATION STUDY

Sl. No.	Location	Direction	Frequency (Hz)	Amplitude (mm/s)	Remarks
1
2
3
4
5
6
7
8
9
10
11
12
13
14
15
16
17
18
19
20



BLAST VIBRATION STUDY

Blasting, if required will be done occasionally with the permission of Controller, Explosive office. No objection certificate will be obtained from the District Magistrate office. Blasting will be done in the supervision of competent blaster. This mine will be worked out mechanically and blasting will be done by wagon drill holes (4.5" dia). Initially 3m height sub benches shall be developed which shall be converted into 6m high bench.

Wagon drill holes will be drilled as below:

Hole Depth: 6 m

Spacing : 4 m

Burden: 2.7 m

The deep hole having depth 6m with a spacing of 4m in a single row or double row with the help of wagon drill & Tractor mounted compressor will be drilled in such a manner that—

- Bench height will be kept 6m.
- Velocity of broken pieces shall maintain less than 25 mm/sec.
- Noise shall be less than 90 db (A)
- Air pollution shall be minimal.
- Blast out material should not go far.
- Chances of secondary blasting shall be minimal.
- These deep holes will be blasted in one round.

Precaution during blasting: Following precautions will be undertaken and follow strictly.

- Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
- Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
- Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area. • The burden at any point in the charge length should not be less than optimal.
- The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
- Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
- Blasting should be done in once round. Blasting of larger round, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.

- Pre shooting of the boulders, instead of plaster shooting, should be continued.
- Before electric firing, the circuit will be tested by an approved tester.
- Flags erection and siren signalling systems will also provide during time of blasting.

For further safety, the blasting time will also have fixed during the end of the shift so that all the workers will removed outside the danger zone.

- To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

- All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

- HEMM's will be deployed with prior permission of DGMS and concerned authorities.

Reduction of Ground Vibration/Mitigation Measures -

To protect a structure, it is necessary to minimize the ground vibrations from the blast. The acceptable techniques for reduction and control of vibrations are:

- a. Reduce the charge per delay: This is the most important measure for the purpose. Charge per delay can be controlled by:
 - i. Reducing the hole depth.
 - ii. Using small diameter holes.
 - iii. Delayed initiation of deck charges in the blast holes.
 - iv. Using more numbers of delay detonators series.
 - v. Using sequential blasting machine.
- b. Reduce explosive confinement by:
 - i. Reducing excessive burden and spacing.
 - ii. Removing buffers in front of the holes.
 - iii. Reducing stemming but not to the degree of increasing air-blast and fly rock.
 - iv. Reducing sub-grade drilling.
 - v. Allowing at least one free face.
 - vi. Using decoupled charges.
 - vii. Drilling holes' parallel to the bench face.
 - viii. Accuracy in drilling.
- c. Limit the explosive confinement to bedrock if the overburden can be excavated by other means.

- d. Square patterns produce more vibrations.
- e. Limit frequency of blasting.
- f. Time the blasts with high ambient noise levels.
- g. Use controlled blasting techniques.
- h. Use a low VOD and low density explosive.

ANNEXURE-3
EC letter & Deed Paper

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The PROPRIETOR
M/S DIVYANSH CONSTRUCTION COMPANY
R/O GAYATRI, PANDEYPUR, VARANASI. -231304

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/68993/2021 dated 12 May 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP188911
2. File No.	6702
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	building stone sandstone mine at village bhagautidei tehsil chunar mirzapur
7. Name of Company/Organization	M/S DIVYANSH CONSTRUCTION COMPANY
8. Location of Project	Uttar Pradesh
9. TOR Date	07 Jan 2022

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 08/08/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/68993/2021 & SEIAA, U.P File no- 6702

Sub: Environmental Clearance for Proposed Building Stone (Sandstone) Mining at Araj/Gata no.- 703, S I. No. 04, Village-Bhagautidei, Tehsil-Chunar & District-Mirzapur, U.P., (Leased Area-1.01 ha.), M/s Divyansh Construction Company.

Dear Sir,

This is with reference to your application / letter dated 26-11-2021, 02-12-2021, 12-05-2022, 24-05-2022, 20-06-2022 on above mentioned subject. The matter was considered by 666th SEAC in meeting held on 21-06-2022 and 630th SEIAA in meeting held on 13-07-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) to SEAC on 21-06-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Sandstone) Mining at , Araj/Gata no.- 703, S I. No. 04, Village-Bhagautidei, Tehsil-Chunar & District-Mirzapur, U.P., (Leased Area-1.01 ha.), M/s Divyansh Construction Company.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 437/Parya/SEIAA/6702/2021, dated 07/01/2022.
3. The public hearing was organized on 06/04/2022. Final EIA report submitted by the project proponent on 12/05/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/68993/2021
2.	File No. allotted by SEIAA, UP	6702
3.	Name of Proponent	Smt. Kiran Singh
4.	Full correspondence address of proponent and mobile no.	M/s Divyansh Construction Company (Smt. Kiran Singh) R/o Gayatri, Pandeypur, District- Varanasi
		Mobile no.-
		E-mail Id- divyanshconstruction5418@gmail.com
5.	Name of Project	Building stone (Sandstone) Mining Village –Bhagautidei, Tehsil- Chunar, District– Mirzapur, Uttar Pradesh
6.	Project Location (Plot.Khasra/Gata No.)	Gata No. – 703, Village –Bhagautidei, Tehsil- Chunar, District–Mirzapur, Uttar Pradesh
7.	Name of River	NA
8.	Name of Village	Bhagautidei
9.	Tehsil	Chunar

10.	District	Mirzapur																					
11.	Name of Minor Mineral	Building stone (Sandstone) Mining																					
12.	Sanctioned Lease Area (in Ha.)	1.01 ha.																					
13.	Max. & Min mRL within lease area	Highest mRL is 104 & Lowest is 98mRL																					
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillars</th> <th>N</th> <th>E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 3'53.00"N</td> <td>82°59'33.90"E</td> </tr> <tr> <td>B</td> <td>25° 3'49.40"N</td> <td>82°59'33.70"E</td> </tr> <tr> <td>C</td> <td>25° 3'49.40"N</td> <td>82°59'31.70"E</td> </tr> <tr> <td>D</td> <td>25° 3'51.00"N</td> <td>82°59'31.70"E</td> </tr> <tr> <td>E</td> <td>25° 3'52.00"N</td> <td>82°59'27.00"E</td> </tr> <tr> <td>F</td> <td>25° 3'53.00"N</td> <td>82°59'27.10"E</td> </tr> </tbody> </table>	Pillars	N	E	A	25° 3'53.00"N	82°59'33.90"E	B	25° 3'49.40"N	82°59'33.70"E	C	25° 3'49.40"N	82°59'31.70"E	D	25° 3'51.00"N	82°59'31.70"E	E	25° 3'52.00"N	82°59'27.00"E	F	25° 3'53.00"N	82°59'27.10"E
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E	25° 3'52.00"N	82°59'27.00"E																					
F	25° 3'53.00"N	82°59'27.10"E																					
15.	Total Geological Reserves	4,90,158 m ³																					
16.	Total Mineable Reserve (as per Approved Mine Plan)	1,64,736 m ³																					
17.	Total Proposed Production (in 5 Years)	151500 m ³ /year (Total in 5 Years)																					
18.	Proposed Production /year	30300 m ³ /year																					
19.	Sanctioned Period of Mine lease	20 years																					
20.	Method of Mining	Opencast, Semi-Mechanized																					
21.	No. of working days	260																					
22.	Working hours/day	8																					
23.	No. of worker	30																					
24.	No. of vehicles movement/day	03																					
25.	Type of Land	Revenue land																					
26.	Ultimate of Depth of Mining	Upto 74mRL																					
27.	Nearest metalled road from site	140m																					
28.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>0.30 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>0.56 KLD</td> </tr> <tr> <td>Plantation</td> <td>2.0 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>-</td> </tr> <tr> <td>Total</td> <td>2.86 KLD</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking	0.30 KLD	Suppression of dust	0.56 KLD	Plantation	2.0 KLD	Others (if any)	-	Total	2.86 KLD									
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29.	Name of QCI Accredited Consultant with QCI No and period of validity.	PARAMARSH (Servicing Environment and Development) Lucknow UP Certificate no. NABET/EIA/2124/RA 0224 Valid Till May 01,2024																					
30.	Any litigation pending against the project or land in any court	No																					
31.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 2077/khanij/2021																					
32.	Details of Lease Area in approved DSR	1.01 ha.																					
33.	Proposed CER cost	2.58 lakh																					
34.	Proposed EMP cost	Total project cost- Rs. 1.29 Cr																					
35.	Length and breadth of Haul Road	140m & 6m																					
36.	No. of Trees to be Planted	1000																					

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 21-06-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 13-07-2022 and decided to grant the Environmental Clearance to the title project for collection of 30300 m³ per year lease area of 1.01 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.

12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.

15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the

- mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
 60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
 62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
 63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
 64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
 65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 67. Project Proponent shall explore the possibility of using solar energy where ever possible.
 68. Commitment towards CER has to be followed strictly.
 69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
 70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
 71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Mirzapur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Serial No. 127064
 ACC Name: AVINASH KUMAR PATHAK
 CC Code: UP14176104
 ACC Add.: Collectorate Compound, Mirzapur
 License: 44, District Mirzapur
 Mob. No.: 9450315123
 Signature: Avinash

Certificate No. : IN-UP21990466155310U
 Certificate Issued Date : 13-Oct-2022 12:00 PM
 Account Reference : NEWIMPACC (SV)/ up14176104/ MIRZAPUR SADAR/ UP-MRZ
 Unique Doc. Reference : SUBIN-UPUP1417610435108835343948U
 Purchased by : MS DIVYANSH CONS COM PROP SMT KIRAN SINGH
 Description of Document : Article 35 Lease
 Property Description : ARAJI NO.703 RAKBA 1.01HEC GRAM BHAGAUTI DEI TEHSIL CHUNAR MIRZAPUR.
 Consideration Price (Rs.) :
 First Party : DISTRICT MAGISTRATE MIRZAPUR
 Second Party : MS DIVYANSH CONS COM PROP SMT KIRAN SINGH
 Stamp Duty Paid By : MS DIVYANSH CONS COM PROP SMT KIRAN SINGH
 Stamp Duty Amount(Rs.) : 13,33,200
 (Thirteen Lakh Thirty Three Thousand Two Hundred only)



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प्रपत्र- एम.एम. 6

खनन के लिए नीलामी पट्टे का आदर्श प्रपत्र-(नियम 29)

यह अनुबन्ध आज 17/11/2022 को उत्तर प्रदेश के

Ahanchary
 सहायक भूवैज्ञानिक/
 खान अधिकारी
 मीरजापुर

अपर जिलाधिकारी (तबो/रा0)/
 प्रभारी अधिकारी (खनिज)
 मीरजापुर

जिलाधिकारी

मीरजापुर
JD 0000302160

Statutory Alert

1. The authenticity of this Stamp Certificate should be verified at www.stampcert.com or using a Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and its availability on the website / Mobile App renders it invalid.
2. The only of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



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राज्यपाल (जिन्हे आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहरतांकित भी समझे जायेंगे), एक पक्ष और

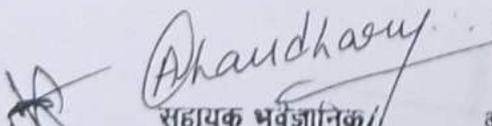
मे० दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो० श्रीमती किरन सिंह पत्नी श्री विनोद कुमार सिंह निवासी मो० गायत्री नगर, पाण्डेयपुर, जनपद वाराणसी जिसे आगे "पट्टेदार" कहा गया है, जिसे पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे) दूसरा पक्ष

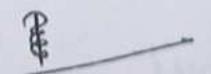
और जैसा कि इस विलेख के भाग-1 में उपलब्ध वार्षिक 30,300 (तीस हजार तीन सौ) घन मीटर ईमारती पत्थर खण्डा, गिट्टी, बोल्टर के लिए रु. 220 (दो सौ बीस) मात्र की सर्वोच्च बोली पट्टेदार ने दी है, जिसे सर्वोच्च एवं सन्तोषजनक पाते हुए उनके पक्ष में खनन पट्टे की स्वीकृति हेतु सहमति पत्र (Letter of Intent) जिलाधिकारी मीरजापुर के पत्र संख्या 2318/खनिज/सैण्ड-स्टोन/ई-निविदा सह ई-नीलामी/2021 दिनांक 16 मार्च, 2021 के द्वारा निर्गत किया गया है।

यह कि उक्त नियमावली 2021 के प्राविधानों के अन्तर्गत की गयी नीलामी की प्रक्रिया में 30,300 घनमी० वार्षिक ईमारती पत्थर (खण्डा, गिट्टी, पत्थर) की मात्रा के लिए पट्टेदार द्वारा रु. 220.00 (रु. दो सौ बीस) प्रति घन मीटर की दर से प्रथम वर्ष हेतु रु. 66,66,000.00 (छाछठ लाख छाछठ हजार) तथा राज्य सरकार द्वारा खनन पट्टे के लिए एतद्दीन लिखित अनुसूची के भाग-1 में वर्णित भूमि कुल रकबा 1.010 हेक्टेयर, क्षेत्र को 10 वर्षों की अवधि के लिए पट्टेदार का उक्त प्रस्ताव स्वीकार कर लिया है और पट्टेदार ने प्रतिभूति स्वरूप रु. 16,66,500.00 (सोलह लाख छाछठ हजार पाँच सौ मात्र) रूपये की धनराशि राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिए गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किए जाने वाले, पालन तथा सम्पादन किए जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

ईमारती पत्थर (सैण्ड स्टोन) यथा खण्डा, गिट्टी, बोल्टर जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हों सिवाय


सहायक भूवैज्ञानिक/
खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (वि०/स०/)
प्रभारी अधिकारी (खनिज)
मीरजापुर

इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 17/11/22 से 16/11/32 दस वर्ष की आगामी अवधि के लिए पट्टेदार की एतद्वारा दिए गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है, और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिए गए पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

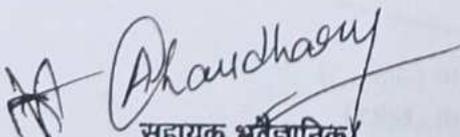
इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जिला मीरजापुर की तहसील चुनार, थाना अहरौरा के अन्तर्गत ग्राम भगौतीदेई पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण संख्यायें 703 हैं तथा जिसमें 1.010 हे० (2.50 एकड़) क्षेत्रफल है, और जिसका चित्रण इसमें संलग्न नक्शे में किया गया है और उसे रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :

उत्तर	-	ग्राम घासीपुर की सीमा
दक्षिण	-	आ०सं० 502, 649, 650 की सीमा
पूर्व	-	विज्ञापित क्षेत्र की सीमा
पश्चिम	-	आ०सं० 703 का शेष भाग

अक्षांश (Latitude) व देशान्तर (Longitude)			
	'N' Pillar		'E' Pillar
A	25°03'53.00"	A	82°59'33.90"
B	25°03'49.40"	B	82°59'33.70"
C	25°03'49.40"	C	82°59'31.70"
D	25°03'51.00"	D	82°59'31.70"
E	25°03'52.00"	E	82°59'27.00"
F	25°03'53.00"	F	82°59'27.10"

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।


 सहायक भूवैज्ञानिक/
 खान अधिकारी
 मीरजापुर


 अपर जिलाधिकारी (वि०/रा०)/
 प्रभारी अधिकारी (खनिज)
 मीरजापुर

आवेदन सं०: 202201003015881

पट्टा विलेख/ कबूलियतनामा

बही सं०: 1

रजिस्ट्रेशन सं०: 12766

वर्ष: 2022

प्रतिफल- 0 स्टाम्प शुल्क- 1333200 बाजारी मूल्य - 0 पंजीकरण शुल्क - 666600 प्रतिलिपिकरण शुल्क - 80 योग : 666680

श्रीमती मे० दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो० द्वारा
किरण सिंह अधिकृत पदाधिकारी/ प्रतिनिधि,
पत्नी श्री विनोद कुमार सिंह
व्यवसाय : व्यापार
निवासी: मु० गायत्री नगर, पाण्डेयपुर जनपद वाराणसी

किरण सिंह

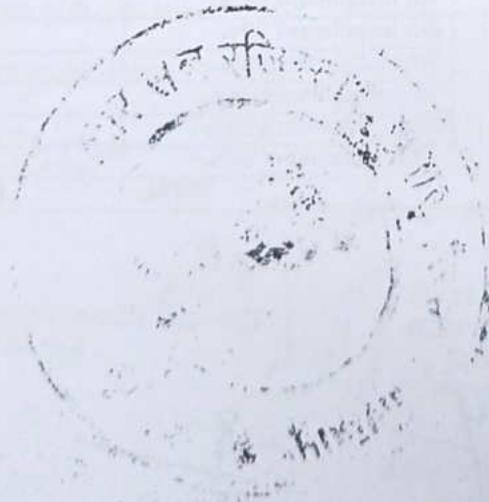


श्रीमती, मे० दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो० द्वारा
किरण सिंह अधिकृत
पदाधिकारी/ प्रतिनिधि
ने यह लेखपत्र इस कार्यालय में दिनांक
14/12/2022 एवं 12:31:30 PM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

मो० अय्यूब प्रभारी
उप निबंधक : चुनार
मिर्जापुर
14/12/2022

निबंधक लिपिक
14/12/2022



भाग-2
इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिए गये क्षेत्र में उसके/उनके द्वारा हटाये गये उप खनिज के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा :-

(चतुर्थ अनुसूची)
जमा की गयी ई-निविदा/ई-नीलाम की धनराशि जमा की अनुसूची
[नियम-27(3)]

क्र. सं.	वर्ष	किश्त	देय किश्त (रु०)
		प्रतिभूति की धनराशि	16,66,500-00
1.	1st Year	1st Installment 12%	7,99,920-00 (जमा)
		2nd Installment 08%	5,33,280-00 (जमा)
		3rd Installment 08%	5,33,280-00 में से 3,12,900-00 जमा अवशेष 2,20,380-00
		4th Installment 08%	5,33,280-00
		5th Installment 08%	5,33,280-00
		6th Installment 08%	5,33,280-00
		7th Installment 08%	5,33,280-00
		8th Installment 08%	5,33,280-00
		9th Installment 08%	5,33,280-00
		10th Installment 08%	5,33,280-00
		11th Installment 08%	5,33,280-00
		12th Installment 08%	5,33,280-00
		TOTAL-	66,66,000-00
2.	2nd Year to 10th Year	1st Installment 12%	7,99,920-00
		2nd Installment 08%	5,33,280-00
		3rd Installment 08%	5,33,280-00
		4th Installment 08%	5,33,280-00
		5th Installment 08%	5,33,280-00
		6th Installment 08%	5,33,280-00
		7th Installment 08%	5,33,280-00
		8th Installment 08%	5,33,280-00
		9th Installment 08%	5,33,280-00
		10th Installment 08%	5,33,280-00
		11th Installment 08%	5,33,280-00
		12th Installment 08%	5,33,280-00
		TOTAL-	66,66,000-00

A. Khanchay
सहायक भूवैज्ञानिक/
खान अधिकारी
मीरजापुर

[Signature]
अपर जिलाधिकारी (Ivo/रा०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

आवेदन सं०: 202201003015881

बही सं०: 1

रजिस्ट्रेशन सं०: 12766

वर्ष: 2022

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

श्री श्रीमान् जिलाधिकारी मीरजापुर अधिकृत कर्मचारी ख०लि० के द्वारा मोहम्मद खालिद, पुत्र श्री अब्दुल जब्बार हुसैन

निवासी: 482, साउथ ककरमता, डी०एल०डब्लू मार्ग, वाराणसी

व्यवसाय: नौकरी

पट्टा गृहीता: 1



श्रीमती मे० दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो० के द्वारा किरन सिंह, पत्नी श्री विनोद कुमार सिंह

निवासी: मु० गायत्री नगर, पाण्डेयपुर जनपद वाराणसी

व्यवसाय: व्यापार

ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता: 1



श्री अजय सिंह, पुत्र श्री सुरेन्द्र नाथ सिंह

निवासी: नुराई के भट्टा, लालडिग्गी, महुअरिया, मीरजापुर

व्यवसाय: अन्य

पहचानकर्ता: 2



श्री जितेन्द्र पाल, पुत्र श्री मुनेश्वर पाल

निवासी: बरकच्छा खुर्द, मीरजापुर

व्यवसाय: अन्य



ने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए हैं।
टिप्पणी:

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

मो० अय्यूब प्रभारी
उप निबंधक : चुनार
मिर्जापुर
14/12/2022

निबंधक लिपिक मिर्जापुर
14/12/2022

स्वामित्व कटौती आदि से मुक्त होगा : (2) इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853- अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01-खनिज रियायत शुल्क किराया और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।)

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन-पत्र (presentation) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण-पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी। सैण्ड स्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई-निविदा सह ई-नीलामी में स्वीकृत अधिकतम दर ₹0 650/- से कम होने की स्थिति में उ0प्र0 उपखनिज (परिहार) नियमावली 2021 की अनुसूची-1 में प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर ₹0 650/- प्रति घन मीटर प्रभावी माना जाय, परन्तु इस प्रक्रिया में स्वीकृत दर यदि ₹0 650/- प्रति घन मीटर से अधिक होती है, तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

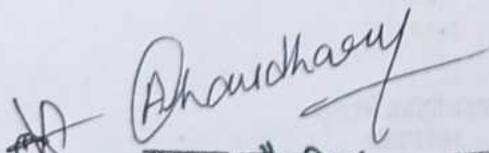
भाग-3

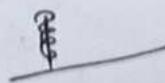
सामान्य उपबन्ध

नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है :

(1) यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्ति कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हे भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा :- (2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर अपने की


सहायक भूवैज्ञानिक/
खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (I&O/S&O)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

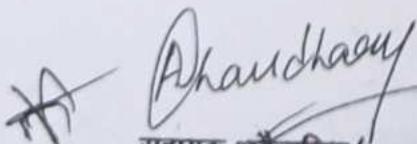
लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती :- (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिला अधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जायें, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गई और किसी प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिए बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझें।

नोटिस :- (4) इस उपस्थापन-पत्र द्वारा पट्टेदार का दिए जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जाएगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जाएगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जाएगी और न उसे उपाहृत (challenged) किया जाएगा।

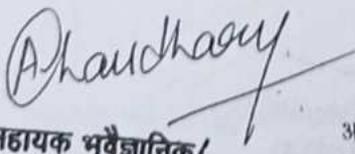
स्टाम्प शुल्क : (5) स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व हेतु रु. 66,66,000/- प्रति वर्ष की दर से 10 वर्ष हेतु कुल धनराशि रु. 6,66,60,000/- पर रु. 13,33,200/- का स्टाम्प है।

(6) निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश : पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरादायी होगा।


सहायक भूवैज्ञानिक/
खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (140/रा०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

- (7)– खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा: खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेतु वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार द्वारा नहीं किया जायेगा।
- (8) पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस-पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।
- (9) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टाक्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
- (10) पट्टा अभिलेख निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएँ प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (11) पट्टाधारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।


 सहायक भूवैज्ञानिक/
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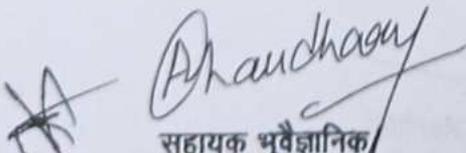

 अपर जिलाधिकारी (140/110)/
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- (12) पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 2021 के नियम-60 के अन्तर्गत शास्ति का भागीदार होगा।
- (13) पट्टेधारक द्वारा जिला खनिज फाउण्डेशन शासी परिषद, मीरजापुर के निर्धारित खाते में नियमानुसार त्रैमास में देय किश्त के सापेक्ष निर्धारित दर पर देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0सी0एस0 की धनराशि जमा करना अनिवार्य होगा।
- (14) स्वस्थाने चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी।

प्रतिबन्ध यह है कि प्रत्येक 10 वर्ष पर संदेय धनराशि में 25% की वृद्धि की जायेगी किन्तु अनुवर्ती वर्षों में संदेय धनराशि, नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी। स्वस्थाने चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी। सैण्ड स्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई-निविदा सह ई-नीलामी में स्वीकृत अधिकतम दर रु0 650/- से कम होने की स्थिति में उ0प्र0 उपखनिज (परिहार) नियमावली 2021 की अनुसूची-1 में प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/- प्रति घन मीटर प्रभावी माना जाय, परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 650/- प्रति घन मीटर से अधिक होती है, तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

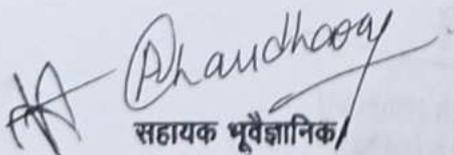
उक्त संशोधन पट्टेदार को मान्य होगा।

- (15) उप खनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण पट्टाधारक स्वयं के व्यय पर करेगा।
- (16) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (17) पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जब्त किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।


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 अपर जिलाधिकारी (160/रा0)/
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- (18) किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्राविधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12/12/1996 एवं उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के सभी नियमों व खनन पट्टों के सम्बन्ध में समय-समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।
- (19) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (20) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (21) स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।
- (22) खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
- (23) मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
- (24) नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- (25) पट्टेदार द्वारा खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों का अनुपालन करना अनिवार्य होगा।
- (26) अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।
- (27) पट्टेदार द्वारा खान अधिनियम 1952 का अनुपालन किया जाना अनिवार्य होगा।
- (28) पट्टेदार द्वारा खनन पट्टा स्वीकृत क्षेत्र में विस्फोटक/ब्लास्टिंग का प्रयोग सक्षम विभाग से अनुमति प्राप्त कर ही किया जायेगा।
- (29) खनन पट्टा के अभ्यर्पण अथवा पट्टा निरस्त किये जाने की स्थिति में खनन पट्टाधारक को खनन पट्टे के सम्बन्ध में प्राप्त पर्यावरण स्वच्छता प्रमाण पत्र को राज्य सरकार अथवा अनुवर्ती प्रस्तावक के पक्ष में हस्तान्तरित करने में कोई आपत्ति नहीं होगी।


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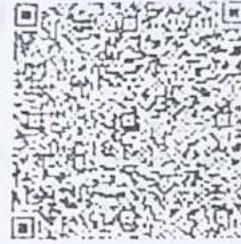

 अपर जिलाधिकारी (160/रा0)/
 प्रभारी अधिकारी (खनिज)
 मीरजापुर



भारत सरकार
Government of India

मोहम्मद खालिद
Mohammad Khalid

जन्म तिथि / DOB : 22/05/1976
पुरुष / Male



आधार - आम आदमी का अधिकार



आरतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India

पता S/O अब्दुल जबर हुसैन
482 साउथ काकर्मट्टा डी एल डब्ल्यू
काकर्मट्टा डी एल डब्ल्यू,
वाराणसी, उत्तर प्रदेश 221004

Address S/O Abdul Jabbar Husain, 482,
south kakarmatta, D L W road,
Kakarmatta D L w, Varanasi, Uttar
Pradesh, 221004



547
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www

www.uidai.gov.in

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

MOHAMMAD KHALID

ABDUL JABBAR HUSAIN

22/05/1976

Permanent Account Number



Signature



26032010



भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Government of India

नामांकन क्रम / Enrollment No.: 2189/83649/19065

To
 किरन सिंह
 Kiran Singh
 W/O Vinod Kumar Singh
 SA 2/41 C-1 gayatrinagar
 pandeypur
 Varanasi
 Varanasi Cantt
 Varanasi Varanasi
 Uttar Pradesh 221002
 9415221918

15/08/2017

59218133



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किरण सिंह



आपका आधार क्रमांक / Your Aadhaar No. :

मेरा आधार, मेरी पहचान



भारत सरकार
 Government of India



किरण सिंह
 Kiran Singh
 जन्म तिथि / DOB 07/06/1965
 महिला / Female



मेरा आधार, मेरी पहचान

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

KIRAN SINGH

PARIKSHIT SINGH

07/06/1965

Permanent Account Number



Signature



27032008

किरण सिंह



भारत सरकार
Government of India



अजय सिंह
Ajay Singh
जन्म तिथि / DOB : 28/10/1989
पुरुष / Male



आधार - आम आदमी का अधिकार

Ajay Singh



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
आत्मज: सुरेन्द्र नाथ सिंह, नुराई के
भट्टा, लालडिग्गी, महुअरिया, मिर्जापुर,
मिर्जापुर, उत्तर प्रदेश, 231001

Address:
S/O: Surendra Nath Singh, nurai
ke bhjatta, laldiggi, Mahuarua,
Mirzapur, Mirzapur, Uttar Pradesh,
231001

1547
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

भारत सरकार
Government of India



नाम
Munera Pal
पिता/DOB: 12/11/1980
SEX: MALE

UIDAI
9181 6496 9495 9780



भारतीय पहचान प्राधिकरण
Unique Identification Authority of India

पता:
S/O: मुनेश्वर पाल, बडकचखुर्द, मिर्जापुर,
उत्तर प्रदेश - 231001

Address:
S/O: Muneshwar Pal, Barkachhakhurd,
Mirzapur,
Uttar Pradesh - 231001

Download Date: 29-10-2021

Muneshwar Pal



VID : 9181 6496 9495 9780



1947



help@uidai.gov.in



www.uidai.gov.in

- (30) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को मान्य होगा।

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतदधीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से

1-

2-

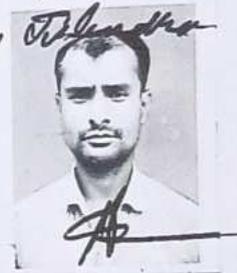
3-

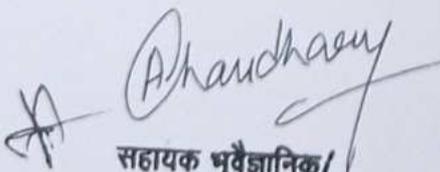
की उपस्थिति में जिलाधिकारी मीरजापुर द्वारा हस्ताक्षरित

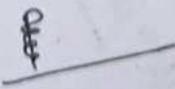
1- Ajay Singh R/o Laldigri, Muzf. 09559645020

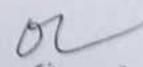
2- Jilendra and S/o muneshwar Borkencha Khurd
Muzfapur 3956925820

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित।




सहायक भूवैज्ञानिक/
खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (वि०/सा०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर


जिलाधिकारी
मीरजापुर

10

आवेदन सं०: 202201003015881

बही संख्या 1 जिल्द संख्या 6291 के पृष्ठ 227 से 248 तक
क्रमांक 12766 पर दिनांक 14/12/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


मो० अय्यूब प्रभारी
उप निबंधक : चुनार
मिर्जापुर
14/12/2022



भाग 1

प्रस्तुतकर्ता अथवा प्रार्थी द्वारा रखा जाने वाला

उपनिबन्धक चुनार गिर्जापुर क्रम संख्या 2022261018341

आवेदन संख्या : 202201003015881

लेख या प्रार्थना पत्र प्रस्तुत करने का दिनांक 2022-12-14 00:00:00

प्रस्तुतकर्ता या प्रार्थी का नाम किरन सिंह

लेख का प्रकार पट्टा विलेख/ कबूलियतनामा

प्रतिफल की धनराशि 0 / 0.00

1. रजिस्ट्रीकरण शुल्क 666600
2. प्रतिलिपिकरण शुल्क 80
3. निरीक्षण या तलाश शुल्क
4. मुद्दतार के अधिप्रमाणीकरण लिए शुल्क
5. कमीशन शुल्क
6. विविध
7. यात्रिक भत्ता

1 से 6 तक का योग 666680

शुल्क वसूल करने का दिनांक 2022-12-14 00:00:00

दिनांक जब लेख प्रतिलिपि या तलाश

प्रमाण पत्र वापस करने के लिए तैयार होगा 2022-12-14 00:00:00

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

स्वायत्तिय
चुन

ANNEXURE-5
Approved Mining Plan

प्रपक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Mirzapur

संख्या :- **2021/8/3/82872**दिनांक :- **2021-11-03**

विषय :- पट्टाधारक श्री **M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh** के पक्ष में स्वीकृत जनपद **Mirzapur** में तहसील **Mirzapur** ग्राम- **Bhagautidei** गाटा सं०-**Arazi No. 703 Sl. No. 04** क्षेत्रफल **1.0100** हे० में उपखनिज, **खण्डा/बोल्डर/गिट्टी/स्टोन डस्ट (सैण्ड स्टोन और क्वार्टजाईट)**, के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय, उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री **M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh** द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2021-11-03** को कर दिया गया है।

- 1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
- (ब) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी **60** (माह) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **30300.00** घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमत्त किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (ग) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम **6.0** मी० एवं वेन्च की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए। खनन कार्य ऊपर से नीचे की ओर वेन्च बनाते हुये किया जायेगा।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान **60** डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
 5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फ्रूट एंड बाक्स व स्ट्रेचर रखे जाये।

8. जिन खदानों पर Mettiferous Mines Regulations, 1961 का नियम 111, 3[2] लागू होगा, वहाँ पर इस प्राविधान के अनुसार अनुमति प्राप्त की जाएगी, तथा अनुमति की प्रति निदेशक, भूतत्व एवं खनिकर्म निशालय एवं सम्बंधित जिलाधिकारी को उपलब्ध कराई जाएगी।

9. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

10. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।

11. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।

संख्या :- 2021/8/3/82872 (1)/मा0 प्लान , तद् दिनांक

प्रतिनिधि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Mirzapur**2- पट्टाधारक श्री M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh नि0 तहसील **Mirzapur** जनपद **Mirzapur**

3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।

Mining Plan

along

Progressive Mine Closure Plan

for

Building stone Sand Stone

Located at

Sl. No. 04, Arazi No. 703

Village- Bhagautidei, Tehsil- Chunar,

District- Mirzapur (U.P.)

Sanctioned Mining Lease Area: 1.01 ha

Period of Mining Plan- 5 years;

Sanctioned Mining Lease area: 20 years

Proposed Annual Excavation Volume as per LOI: 30,300 cum/year

Proprietor/Lessee

M/s Divyansh Construction Company,

Prop. Shrimati Kiran Singh

R/o Gayatri, Pandeypur, District- Varanasi, (U.P.)

Prepared By

Yashvir Singh Chaudhary

RQP/UPDGM/No.020/2020

AUTHORISATION LETTER BY THE LESSEE

I, Shrimati Kiran Singh, here by authorize Mr. Yashvir Singh Chaudhary RQP/UPDGM/No.020/2020 to prepare the Mining Plan of our Building stone Sand Stone Mining Sl. No. 04, Arazi No. 703, over an area of 1.01 ha located at Village- Bhagautidei, Tehsil- Chunar, District- Mirzapur (U.P.) Under Rule 34(4) of Uttar Pradesh Miner Mineral Concession Rule 1963.

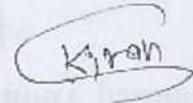
It is therefore requested to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP :- Mr. Yashvir Singh Chaudhary

RQP/UPDGM/No.020/2020

Place: Jhansi

Date: 03-08-2021



Lessee

(Shrimati Kiran Singh)

INTRODUCTION

The Mining lease for maximum 20 years over an area of 1.01 ha (2.49 acre) is granted to **M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh R/o Gayatri, Pandeypur, District-Varanasi, (U.P.)** under Minor Mineral (Concession) Rule 1963 for the extraction of Building stone Sand Stone in Village- Bhagautidei, Tehsil- Chunar, District- Mirzapur (U.P.) at Arazi No. 703 Sl. No. 04. The Mining Plan is being submitted Under Rule 34(4) of Uttar Pradesh Minor Mineral Concession Rule 1963.

The history of lease area grant, ownership etc. is as below:

S. No.	Particular	Details
1	Letter No./date of lease execution & lease period	As per LOI letter No. 2318/Khanij/Sand Stone/ E-Nivida Sah E- Nilami2020, Dated 16/03/2020, Mining Lease area granted for maximum 20 years (Annexure No.1)
2	Date of first opening	It is a new mine and mining activities will start after the mining lease deed.
3	Letter No/date of first mining proposal & lapse period	As above under point No. 01
4	If lease expired date of renewal application/renewal status	Granted mining lease period- maximum 20 years
5	Present documents its proposal period & lapse period.	Mining plan prepared by RQP is being submitted for approval Under Rule 34(4) of U.P MMCR-1963 in DGM U.P., Lucknow.
6	Transfer details & date of transfer	Not applicable
7	Status of Environmental clearance	EC will be granted after submission of approved mine plan, Form- 1 & PFR etc. to the SEIAA, U.P., of the project.

CHAPTER-1

1.0 GENERAL:**A) Name of the Lessee with Complete Address:**

M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh R/o Gayatri, Pandeypur, District- Varanasi, (U.P.), No fax & email address facilities is available with lessee.

B) Status of Lessee: Private Individual.**C) Mineral, Occurring In The Area & Which Lessee Intends To Mine:**

Building stone Sand Stone

D) Period for which the mining lease is granted: The mining lease has been granted for the period of maximum 20 years among which the mining plan for first 5 year is being prepared.**E) Name of R.Q.P. preparing the mining plans:**

Mr. Yashvir Singh Chaudhary

RQP/UPDGM/No.020/2020

Copy of R.Q.P. registration is enclosed (**Proforma No. 2**).

F) Name of prospecting agency:

The lease area prospected M/s Divyansh Construction Company, Prop. Shrimati Kiran Singh, under the guidance of RQP

Reference no & date of consent letter from the State Govt.

The mining lease has been granted for the period of maximum 20 years.

रत्नगर्भा वसुधारा

UP
MINES & INDUSTRIES

CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:**(a) Details of area (with location map):**

The lease hold falls in Village Bhagautidei which is connected to MDR approximately 0.6 km*(NE)

Location map-Plate No. 1

District and State:

Mirzapur, Uttar Pradesh

Taluka/Tehsil:

Chunar

Village:

Bhagautidei

Arazi No.

703, Sl. No. 04

Geo-Coordinates

Pillars	Latitude(N)	Longitude(E)
A	25° 3'53.00"N	82°59'33.90"E
B	25° 3'49.40"N	82°59'33.70"E
C	25° 3'49.40"N	82°59'31.70"E
D	25° 3'51.00"N	82°59'31.70"E
E	25° 3'52.00"N	82°59'27.00"E
F	25° 3'53.00"N	82°59'27.10"E

Lease Area (ha):

1.01 ha (2.49 acre)

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.)

The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Building stone Sand Stone on lease for maximum 10 years . The lease area is free from forest land.

Ownership/Occupancy:

Existence of public road / railway line, if any nearby and approximate distance:

Bhagautidei which is connected to MDR approximately 0.6 km*, Nearest Railway Station is Vishwanath Puri 8.5 km*(W).

Land use Pattern (Forest agricultural Barren etc.):

The existing land use of the area is non-agricultural, non forest, barren, rocky upland.

The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.9953	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	-	-	1.01	-

- b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50,000: Location map attached showing lease (**Plate No. 1**)

INFRASTRUCTURAL – FACILITIES

- a) **Nearest Village :** Ghasipur, 0.10 km* (NW)
b) **Nearest Township:** Chunar- 12.5 km* (NW)
c) **Roads:** The lease connected by MDR, at distance approximately 0.6 km*(NE)

Water Supply:

Surrounding village has numbers of wells & bores, which provide drinking water to Village Bhagautidei is prominent water body in the region lies at 5 km.

- d) **Electrification/Power:**

Bhagautidei and surrounding villages has already receiving electric power. About 90% villages in 5 km. buffer zone are electrified.

- e) **Educational – Facilities:**

Education facilities up to high school & intermediate are available in Chunar. For higher education facilities available at Mirzapur.

- f) **Health Service:**

The primary health Centre (PHC) is available at Ahraura- 6.0 km* (SE)

- g) **Railway Station:**

The nearest railway station is at Vishwanath Puri which is about 8.5 km*(W).

CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

TOPOGRAPHY:

Topographically area is undulated, roughed, stony and sparsely vegetated. The highest and lowest point in the leasehold is 104 mRL and 98 mRL. The topography of lease area is shown in **Plate No. 03**.

REGIONAL GEOLOGY:

Rocks of Vindhyan Supergroups are exposed in Mirzapur district Kaimur group of rocks comprising sand stones are found in region these rocks lie conformably on Rohta Limestone and underlainly by Gondwana rocks. This Vast Piles of sand stone are more or less horizontally bedded are slightly dipping 5-10° towards North.

Lithostratographic succession of the Vindhyan in Mirzapur District may describe as below-

Supergroup	Group	Formation	Lithology
Vindhyan	Kaimur	Rohtas limestone	Sand stone
	Semri		Limestone and shales

Geomorphology:

The district is characterized by presence of Vindhyan terrains. The master slope of the area is mainly towards northeast. The district can be broadly classified into two physiographic units. Southern part having high relief and northern part having relatively low relief with low hill rocks.

GEOLOGY OF LEASE AREA:

The lease area is occupied by Vindhyan rock comprising mainly of sand stone. Rocks are thin or thickly bedded and dipping 5-70° towards north. 10-20 cm overburden occur in the area. At few places no overburden seen.

Patiya and associated can be excavated from the lease area

Soil:

In Mirzapur district soil has been produced by the weathering of surrounding rocks. Well known Mirzapur varieties of soil are mainly Matiyar, mixed with clay or loam at some places with silt. Clayey and loamy soil is dominant in the district.

DETAILS OF EXPLORATION:**a) Carried out in the area:**

One trial pit having dimension of 5m* 5m* 5m were dug within lease area and later on all the trial pits have been converted into mining pits.

b) Proposed to be carried out:

The mining activities will be started after the grant of EC for which the mine plan is prepared and will be submitted for EC after the approval.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an influence of 48 m & 46 m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

Basis of estimation of reserve:

- The bulk density of Building stone has been taken 2.8 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to two classes and shown in **Plate No: 04**

a) Proved Reserves(UNFC CODE- 111):

All Quantities of Building Stone Sand Stone occurring 78 mRL below from the ground surface has been considered as under proved category.

b) Probable Reserve (UNFC CODE- 122):

A 10 m. thickness below the proved reserve is considered as Probable mineral reserves.

c) Feasibility in mineral resources (UNFC CODE- 211):

The mineral block with statutory barrier with in proved zone has been not considered as 211.

d) Pre-Feasibility in mineral resources (UNFC CODE- 222):

Mineral blocked with in statutory barrier in probable zone has been not considered as 222.

The Summary of reserves is as below:

Thus, in the entire category is estimated accordingly up to a block of 30 m thickness

DETAILS CALCULATION OF RESERVES AND RESOURCES
MEASURED MINERAL RESOURCES (331)

Section line	Area (m ²) (111)	Area (m ²) (211)	Strike In-fluence (m)	Volume (cum)		In situ Reserves (Tonnes)		Total Quantities(m3) (1.5 Swell factor)	
				111	211	111	211	111	211
1-1'	2836	538	48	136128	25824	381158.4	72307.2	204192	38736
2-2'	855	488	46	39330	22448	110124	62854.4	58995	33672
Total				175458	48272	491282.4	135161.6	263187	72408

INDICATED MINERAL RESOURCES (332)

Section Line	Area m ² (122)	Area m ² (222)	Strike Influence (m)	Volume (cum)		In situ Reserves (Tonnes)		Quantities(m3) (1.5 Swell Factor)	
				122	222	122	222	122	222
1-1'	982	560	48	47136	26880	131980.8	75264	70704	40320
2-2'	92	539	46	4232	24794	11849.6	69423.2	6348	37191
Total				51368	51674	143830.4	144687.2	77052	77511

Category	UNFC Code	Quantity in m3 (1.5 Swell Factor)	Grade
Total Mineral Reserve			
Proved Mineral Reserve	111	263187	Building stone Sand Stone
Probable mineral Reserve	122	77052	-do-
Total Remaining Resources			
Feasibility Mineral Resource	211	72408	-do-
Prefeasibility Mineral Resource	222	77511	-do-
Inferred Mineral Resource	333	Nil	
Total Reserves + Resources		4,90,158	-do-

MINEABLE RESERVE:

Mineable reserves have been taken considering a bench of height 3 m and width 6 m has been drawn in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by its average bench height to get the volume. Density of Building stone has been taken 2.8 for tonnage factor.

Slice/Bench Level in (mRL)	Volume(cum) (1.5 Swell Factor)	Reserves (Tonnes)
104-98	36,817	1,03,087.6
Road cutting(98-95)	860	2,408
98-95	32,863	92,016.4
Road cutting(95-92)	860	2,408
95-92	26,752	74,905.6
Road cutting (92-89)	860	2,408
92-89	21,019	58,853.2
Road cutting (89-86)	860	2,408
89-86	15,606	43,696.8
Road cutting (86-83)	860	2,408
86-83	13,410	37,548
Road cutting (83-80)	860	2,408
83-80	6,669	18,673.2
Road cutting (80-77)	860	2,408
80-77	3,483	9,752.4
Road cutting (77-74)	860	2,408
77-74	1,237	3,463.6
Total	1,64,736	4,61,260.8

CHAPTER-4

4.0 MINING:

(A) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

I. Existing Method of mining:

At Present no mining activities is going on in the sanctioned mining lease area. Mining activities will be started after the grant of environmental clearance of the project. Hence, the method of mining is discussed under the proposed method of mining as below.

II) Proposed method of mining:

It shall be an opencast semi-mechanized mine. Excavator shall be deployed for removal of big boulders of blasted material from quarry & loading of the excavated mineral in to tractor trolleys. Drilling shall be carried out with 32 mm diameter jack hammers & blasting shall be carried out with slurry explosives. The height & width of bench shall be kept 3 m & 6 m with face slopes 45°. The blasted material shall be loaded by excavator to the tippers. Big boulders will be broken to the required size manually and will be loaded by excavator and will be transported to crusher plant.

YEAR WISE BUILDING STONE SAND STONE PRODUCTION (As per LOI)

Proposed mining plan period – 05 years

Year	Overburden (cum)	ROM Building stone Sand Stone, (cum)	Saleable Building stone Sand Stone, (cum)	Sub grade Building stone Sand Stone, (cum)	Building stone Sand Stone, (cum)	Building stone Sand Stone, (cum) to overburden ratio
First	Nil	30,300	30,300	Nil	Nil	Nil
Second	Nil	30,300	30,300	Nil	Nil	Nil
Third	Nil	30,300	30,300	Nil	Nil	Nil
Fourth	Nil	30,300	30,300	Nil	Nil	Nil
Fifth	Nil	30,300	30,300	Nil	Nil	Nil
Total	-	1,51,500	1,51,500	-	-	-

The year wise development and extraction of mineral for first 05 years is detailed as under-

1) Production & development in First year.

Before start mining 7.50 m barrier along the lease boundary shall be marked as non-mining zone in two directions because the quantity of extraction is not possible and 7.5 m is not left in two directions due to the working mining operation of

1) Shri Shiv Pujan reference from Khasra Map and Approved Mining Plan

Letter no-2036 date 30-11-2018.

2) Shri Pawan Singh reference from Khasra Map and Approved Mining Plan

Letter no-1282 date 23-10-2015.

Mining shall be started by slicing from 104 mRL bench from dip towards rise side by removing the minerals in 6 m slice and completed 98 mRL. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below.

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
104-98	7214.29	2.8	12	20200	30300
Total					30,300

2) Production & development in Second year.

Mining shall be carried out in the bench 104 mRL- 98 mRL and 98 mRL- 95 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m2)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
104-98	1551.66	2.8	6	4345	6517
98-95	5285.11	3	6	15855	23783
Total					30,300

3) Production & development in Third year.

Mining shall be carried out in the bench 98 mRL- 95 mRL and 95 mRL- 92 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m ²)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
98-95	2017.77	3	6	6053	9080
95-92	4715.57	3	6	14147	21220
Total					30,300

4) Production & development in fourth year.

Mining shall be carried out in the bench 95 mRL- 92 mRL to 89 mRL- 86 mRL. Haul roads of 6 m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m ²)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
95-92	1229.33	3	6	3688	5532
92-89	4670.88	3	6	14013	21019
89-86	833.11	3	6	2499	3749
Total					30,300

5) Production & development in fifth year.

Mining shall be carried out in the bench 89 mRL- 86 mRL to 83 mRL- 80 mRL. Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces. Mining faces shall be advance in all directions against production target of 30,300 m³. Tentative percentage of R.O.M from each slice is tabulated as below:

Bench Level (mRL)	average area (m ²)	average Height (m)	Width (m)	Quantities of Building Stone Sand Stone, (cum)	Quantities after taking swell factor 1.5
89-86	2634.88	3	6	7905	11,857
86-83	2980	3	6	8940	13,410
83-80	1118.44	3	6	3355	5,033
Total					30,300

The balance quantity of the bench will be extracted in the subsequent years of the project whose MP will be submitted for approval in due course of time.

A) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The entire lease hold is stony having no soil over, and all quantities of soil to be generated shall be used for the purpose of plantation. Therefore no proposal of separate stacking of top soil has been envisaged. All quantities of stone to be exploited shall be used for making aggregates.

- B) Indicate rate of production when the mine fully developed & expected life of mine & the fifth year from which effected.**

The total mineable reserves of Building stone Sand Stone of area is (1.01 ha) with proposed rate of production 30,300 m³.

- C) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

- (i) Exploration as on date:**

The sanctioned Mining Lease Area is a virgin land and the mining for the granted is to be started after the grant of environment clearance. The measurement of the Sanctioned Mining Lease Area is illustrated as under-

Sanctioned Mining Lease Area	Average Length (m)	Average Width (m)	Lithology
1.01 ha	188	53	Building stone Sand Stone

- (ii) Exploration during plan period:**

The lease area is small & Virgin. The occurrence of Building stone Sand Stone established at from the bottom of quarry to 24 m & persists in depth. Apart from this there is no. of stone quarries existing adjoining of lease area & depth of quarries has reached 24 m & Building stone Sand Stone exists at the bottom of quarry. Considering of all these facts no future exploration programme has been envisaged during plan period.

- (iii) Conceptual Period:**

The lease area is small & during plan period of sanctioned mining period of maximum 20 years a volume of minor mineral 30,300 cum/year shall be explored. But the mineable reserve is estimated only for the 5 years of mining lease. But the mineable reserve may increase or decrease with the different factors which affect the reserve like depth, water table etc.

Conceptual Development:

The sanctioned MLA is a virgin land and the mining for the granted is to be started after the grant of environment clearance.

Anticipated life of mine

The sanctioned mining lease area is leased out for maximum 10 years but the estimation of mineable reserve is done only for the 5 years due to the sanctioned capacity can't be reached out with the annual extraction volume of 30,300 for the 10 years it may increase or decrease with the depth and other considering factors. The detailed with the total mineable reserves of Building stone Sand Stone of area are 1.01 ha with proposed rate of production of 30,300 m³ / year.

Waste Management:

No top soil exists within the area therefore no proposal has been given for its managements.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	Nil	Nil	Nil
End of plan period	Nil	Nil	Nil
End of conceptual period	Nil	Nil	Nil

(iv) **Post Mining Land use:**

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	Nil	Nil	Nil
b)	Total Area fully mined out	Nil	Nil	Nil
c)	Total Area fully replenished	Nil	Nil	Nil

I Dump area:

There is no top soil was found in the mine. Therefore no proposal of Dump management shall be proposed.

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of conceptual period, mining pit shall reach to ultimate pit limit & depth.

II Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under haul road	Nil	0.0	0.0
c)	Area under green belt (ie. plantation along haulage route lease area)	Nil	0.0	0.0

Conceptual Plan & section is shown in **Plate No.06**

Open Cast Mines:

- i) **Describe briefly giving salient features of the mode of working (mechanized, semi mechanized, manual):**

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 3 m, width 6 m with face slope 45°. Approach road having width 6 m & gradient 1:16 shall be provided to join the mining faces.

- ii) **Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.**

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. Top soil shall be generated during first year period and shall be used for purpose of plantation therefore there shall be no top soil stack.

- iii) **Extent of mechanization:**

The requirement of mining equipment for next 05 years is calculated as below:

The annual production planned as per LOI= 30,300 cum/year

Production required considering 260 working days= $30,300/260(\text{WD/Yr}) = 116.53 \text{ cum/day}$

Following equipment will be used in the mining activities

Sl. No.	Machinery Name	No. of Required
1	Jack Hammer	3
2	Compressor	3
3	Excavator	3
4	Tipper	3

CHAPTER-5

5.0 BLASTING:

- a) As mentioned earlier the mine will be worked manually in the initial stages and blasting will be limited to jack hammer holes (32 mm diameter) initially 3 m height sub benches shall be developed which shall be converted in 6 m height bench. Jack hammer holes will be drilled as below:

Hole depth : 3 m.

Spacing : 1.5 m.

Burden : Nil.

Thus one hole will give a quantity of about : $3 \times 1.5 = 4.5$

Say= 5 cum

Excavation required per day (Considering 260

Working Days/Years) : $30,300 \text{ cum}/260 \text{ days} = 116.53 \text{ cum}$

Thus no. of holes required per day : $116.53 / 5 = 23.306 \text{ Holes}$

Say= 24 Holes

Thus, the required number of Jack Hammer-03(Capacity 10 holes/day)

The required number of Compressor – 03 (type Atlas Copco)

Methodology of Blasting –

- a) Blasting will be carried out under the supervision of qualified & experienced blasters following all the rules and guidelines for extraction of required minerals.
- b) The blasting will be undertaken by suitable explosives having comparable density, usually two cartridge of 250 gm will be sufficient in one hole of 3 m depth.
- c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 250 gm explosives depending upon the free face available. The direction of face advance & row of drill holes will be so proposed that the direction of fly rock material will be expected to fall over the benches.
- d) Powder ratio @ 1:20 i.e., 250 gms of explosive per hole will be required to reach 05 cum per Kg. of powder factor on the basis past experience in the surrounding area & lithology of rock,
- e) As per powder ratio of 1:20 for the exploitation of daily production 116.53 cum, the required explosive is $116.53 / 20 = 5.82$ say 6.0 kg. (24 explosive rod of 250 gm. each)

Tippers-

Details of the number of tipper required for the transportation according to the daily excavation volume is tabulated as under-

Daily production(cum)	Capacity of tipper	Number of ferry / trip day	Volume ferried by 1 tipper	Number of tipper required
116.53	4 cum	10	40 cum	3

Mining Methodology:

- 1) The mining activities will be carried out as per guidelines, manuals, laws and acts for the open cast stone mining.
- 2) The extraction of the mineral will be carried out starting from 104 mRL downwards for the 5 years of the Mining Lease Period.
- 3) No mining activities carried out in the safe barrier of 7.5 m.
- 4) The height and width of each bench will be 3 m and 6 m.
- 5) Mining activities will be carried out in dry season and day time.
- 6) Drilling and blasting will be carried out as per guidelines and under the supervision of qualified technical person.
- 7) All the precautions for drilling and blasting will be taken care of as per guidelines.

PRECAUTIONS FOR DRILLING AND BLASTING:

The foremost precaution for blasting is that it should be carried out under the strict supervision of qualified and experience blaster.

1. Drilling- DTH (Down To Hole), V-shaped in two rows with proper spacing in day time.
2. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
3. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
4. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
5. The burden at any point in the charge length should not be less than optimal.

6. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
7. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially. Many blasting nuisances become less apparent.
8. Blasting should be done, if feasible, once blasting of larger rounds, infrequently can be better supervised, causing reduction in nuisances, Further the villagers provided less frequently, will itself lead to a reduction in the number of complaints.
9. Pre shooting of the boulders, instead of plaster shooting, should be continued.
10. Before electric firing, the circuit will be tested by an approved tester.
11. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
12. To prevent risk of injury to anybody by flying pieces of Getty after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.
13. **All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.**

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CHAPTER- 6

6.0 MINE DRAINAGE:**a) Likely depth of water table based on observations from nearby wells and water bodies:**

One dug well is situated about 2.5 km aerial distance towards lease area in crusher side. The top level of the well is 50 mRL & water table encountered in the well is about 20 m. deep and the expected depth of water table in the region is about 30 mRL. During summers the water table further goes down about 3.0 m and depth of water table will be about 25 mRL. In winters, the water table goes down about 2.0 m and expected depth of water level is about 26 m RL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 28 mRL.

Working expected to be 30 m above the water table during first to second years, the mine working will be confined up to 98 mRL. Water table will not be intersected by mining operations.

b) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 86 mRL, hence water table will be not be encountered by mining activities during first to fifth years.

CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

- a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next First to Second years:**

As stated earlier that entire lease area consist of quartzite's s& further persists depth, all the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making Gitti. There is no overburden with in lease area. Mining has been proposed for the exploitation of quartzites, boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

- b) **Land chosen for disposal of waste with proposed justification.**

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

- c) **Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.**

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first year's period.

8.0 USE OF MINERAL:

The Extracted mineral will be used for making the Building stone Sand Stone, as well as in making aggregates and metal missionary stone. The quartzites of lease area are hard, medium to coarse grained grey in color showing.

CHAPTER-9

9.0 OTHER:**9a) Site Services**

The following site services will be provided:

- i) Office
- ii) Drinking water shed
- iii) Rest shelter
- iv) First Aid Centre
- v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Mines mate / Blaster	:	1
Skilled:		
Drivers	:	2
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Blasters	:	1
Semiskilled:		
Compressor operator	:	2
Jack hammer operator	:	2
Un-skilled:		
Piece rated workers	:	18
Total		30

CHAPTER-10

10.0 MINERAL PROCESSING:

- a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire lease area consists of Building stone terrain therefore, no beneficiation of mineral processing will require for quartzites.

- b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

- c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals will be required.

- e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

- f) **Indicate quantity (cum. per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

Total water requirement for the project is 4.18 KLD; its breakup is as under:

Sl. No.	Purpose	Water Requirement (KLD)
1.	Dust Suppression	3.8
2.	Plantation	0.10
3.	Domestic(Drinking)	0.28
Total		4.18

However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:**(a) Attach a note on the status of base line information with regard to the following:****(i) Land Use:**

The existing land use of the area is non-agricultural, non forest, barren, rocky upland.

The planned land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.9953	-
2	Approach Road	-	-	0.00	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	0.01	-
5	Balance undisturbed land	-	-	0.0047	-
	Total	-	-	1.01	-

(ii) Water Regime:

There is no perennial water body in the area. Water table loses its significance in this region due to great depth. The depth of water table is about 20 m. below: general ground level. The shear zone which allows the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalos are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occurs within a radius of 5 km. Low schrubs and bushes grow on barren rocky areas of the applied area. No wild life is found within the applied area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO₂, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO₂, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500µg/m ³	220 µg/m ³
SO ₂	120 µg/m ³	30 µg/m ³
NOX	120 µg/m ³	18 µg/m ³

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

(v) **Climatic Conditions:**

a) **Temperature:**

A hot summer and general dryness during the year except, the south west monsoon season. The year may be divided into four seasons. The cold season December to February by hot season from March to middle of June. The period from middle of June to September is the south west monsoon season. October and November are the post monsoon or transition period.

b) **Rainfall:**

The average annual rainfall is 975 mm. The climate is typical subtropical punctuated by long and intense summer. About 87% of the annual rainfall is received from south-west monsoon. May is the hottest month with temperature shooting up to 47.50 C. With the advance of monsoon by about mid June, temperature starts decreasing. January is usually the coldest month with the temperature going up to 8.30 C.

c) **Humidity:**

The relative humidity is highest during south-west monsoon ranging between 80% to 85% with its lowest around 30% during peak summer months of April and May.

d) **Wind Velocity:**

The wind velocity is higher during pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr.

vi) **Human Settlement:**

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the five castes. The local inhabitants are bundles, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5 Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg per Acre
Wheat	:	700 Kg per Acre
Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soya bean	:	300 Kg per Acre

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next Five years.**(i) Land use:**

The sanctioned MLA is a virgin land and the mining for the extraction of granted quantity of minor mineral will be started after the grant of environment clearance.

At present, there is no any type of pit is present in the mining lease area.

However, at the end of the first year period of mining lease granted period the impact on land use will be limited.

Hence, there is no change in the land use of the area in the first 5 years mining plan period of the mining lease of the project.

(ii) Air Quality:

It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most possible elements for air pollution is vehicular transport. The following mitigatory measures will be applied for minimizing the air pollution –

- Limited movement of tippers/tractor trolleys under the project.
- Development of green belt along the haulage route.
- Water sprinkling on haulage-routes in dry months.
- No overloading and transportation under covering.

(iii) Water Quality

There is no proposal for RR under the project. However, the following measures to minimize the possible water pollutants are to be applied-

- The proposed mining lease area is rugged, barren, non-forest, non-vegetated, stony upland where the water table does not have any relevance in this terrain.
- The water table in this area is found about 50 m below the ground level.
- The working during next five years is confined to the extraction of mineral from the outcrop only.

(iv) Noise Level:

To minimize the possible noise pollution following measures will be applied-

- The machineries to be used will be properly maintained with proper oiling and greasing.
- No pressure horn and transportation not through the village.
- Mining only day time.
- Besides, it has been explained earlier that proposed mining is of open cast semi-mechanized. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level:

In order to check the possible vibration under the project, the machineries to be used in the mining activities will be properly maintained.

Drilling will be with sharp drill rod in DTH fashion.

The blasting will be closed circuit, V-shaped, non-electrical, delayed techniques and muffle type.

(vi) Water Regime:

The sanctioned mining lease area is small in area. There is no perennial drainage within the area therefore no significant impact will occur on the surface water.

More-over, in first 5 yrs the required mineral will be extracted from the outcrop only thus the change due to excavation will not cause any change in the water regime of the mine site.

(vii) Socio-Economics:

The socio economy effect of the project to the nearby villages and its population will be positive due to –

- Employment to the local workers.
- Economic activity of the area will be enhanced.
- The physical and economic conditions of the local peoples will be better.

(viii) Historical Monuments etc.:

No historical monuments exist in & around the proposed mining lease area.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added) and shown in Plate No.07**Temporary storage and utilization top soil:**

Mining shall be under taken in rocky terrain having no soil cover. Thus, generation of top soil shall be nil & does not required any proposal for stacking of soil.

II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next fifth year's period:

In the first five years the extraction of mineral will be carried out from the existing outcrop only with total ROM saleable without generating any waste or causing any pit formation and any type of land degradation.

- Program of afforestation year wise for the initial Five year indicating number of plants with name of species, afforested under different areas in ha.**Programme of Afforestation:**

- Since the mining area is mainly rocky, hence plantation on the mining area & its periphery is very difficult.
- For that, the plantation will be carried out along the haulage-route.
- All possible care will be taken for the survival of the planted green cover.
- Plantation will be carried out with plants of local early growing species.
- Proper watering of the plants and tree guards will be taken care of.
- The tree species recommended are Ficus religiosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tectone grandis (teak) may also be recommended. Mangifera

indica (Aam), Emblica officinalis (Anwala), Aegle marmerlos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting.

- The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper weeding etc.
- iii) Healthy tree species will be recommends for plantation.
- iv) Fatal saplings will be replaced with new healthy saplings.
- v) Every sampling will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardner or majdoor should be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilization and vegetation of dumps along with interburden dumps management year wise for initial three years:

The entire lease area is quartzites out crops having no waste, therefore generation of waste during next fifth years shall be nil & no proposal has been envisaged for its separate.

5. Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of quartzites out crops & rain water will accumulate in the mining pits which shall be dumped out. As quartzites are hard rock therefore erosion/sedimentation along water courses will not arise.

6. Treatment and disposal of water from mine:

It has already been mentioned that water table does not have any relevance in this plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is manual open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

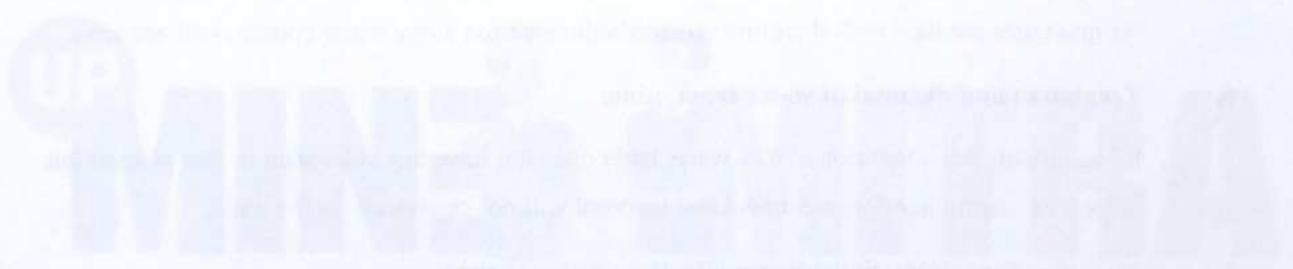
Neither any historical monuments exist within the lease area nor is any RR proposed under the project.

10. Socioeconomic beneficieate out of mining:

The proposed project will provide a source of direct and indirect employment to the people of nearby villages which will movelize the economic activities of the area and the economic condition of the local people will be affected positively.



मिनीस्ट्री ऑफ़ मीन्स
गवर्नमेंट ऑफ़ इंडिया



PROGRESSIVE MINE CLOSURE PLAN

Since, the Sanctioned Mining Lease period of the proposed project of Building stone Sand Stone is for maximum 20 years and the Mining Plan of the project being submitted is prepared for the first 05 years tenure.

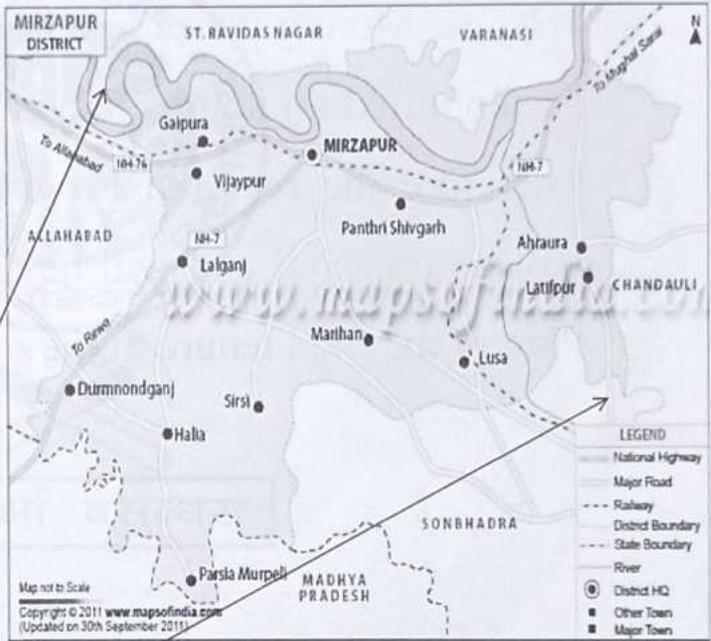
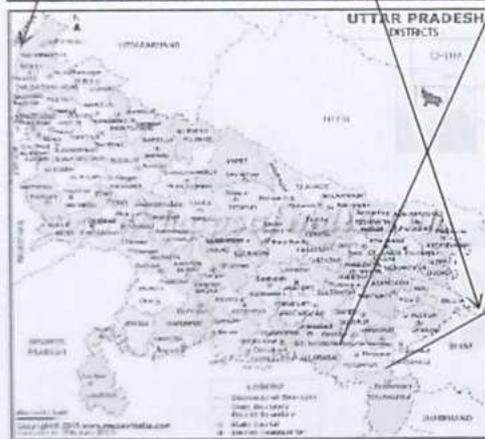
Hence, Mining plan for subsequent period / tenure will be submitted for approval in coming times accordingly.

Therefore the required Progressive Mine Closure Plan will be prepared and will be submitted with the Mining Plan of the final tenure of the mining project.

रत्नगर्भा वसुन्धरा

MINE'S

LOCATION MAP



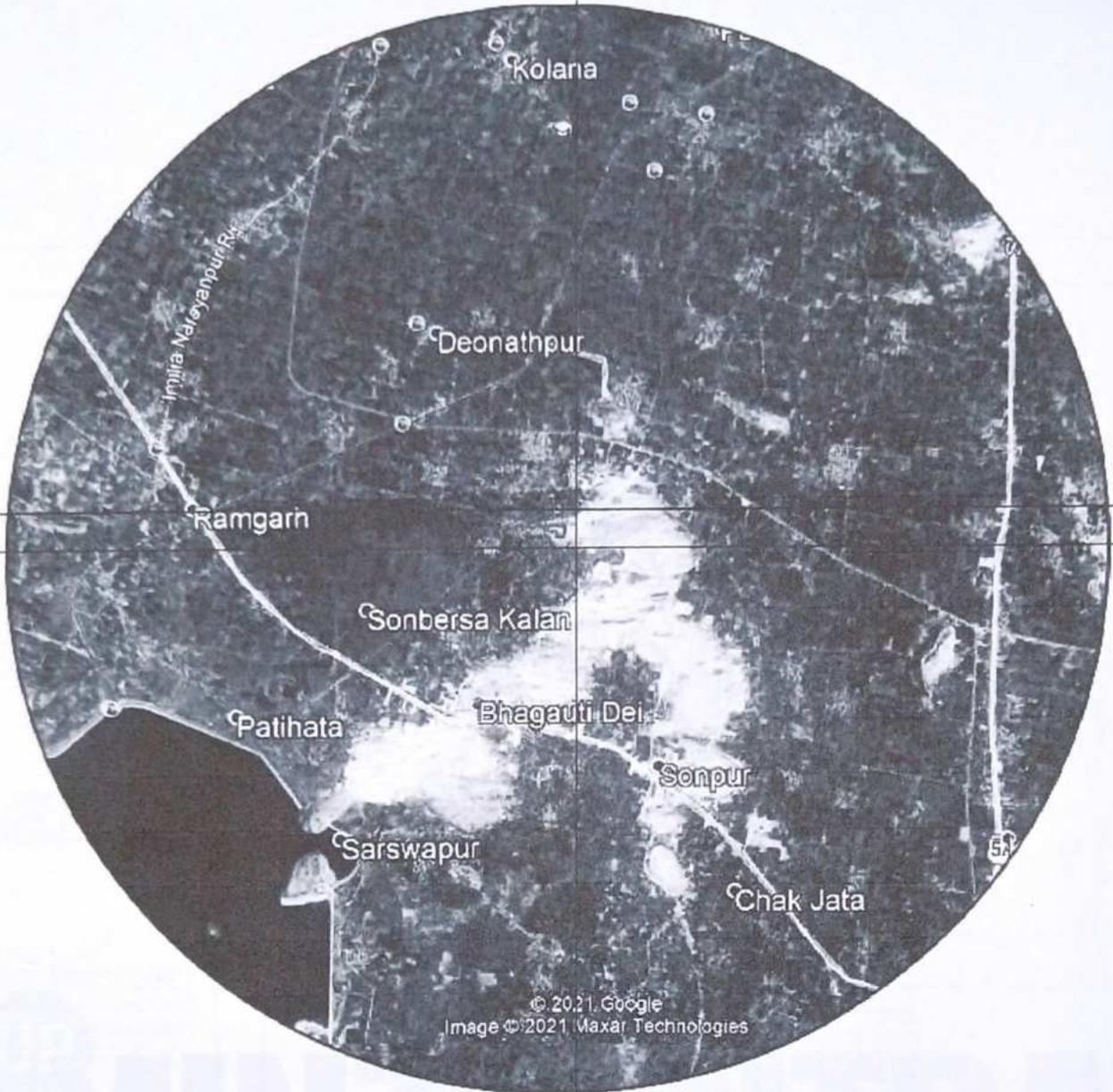
LOCATION MAP

PLATE NO-01

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR, DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)

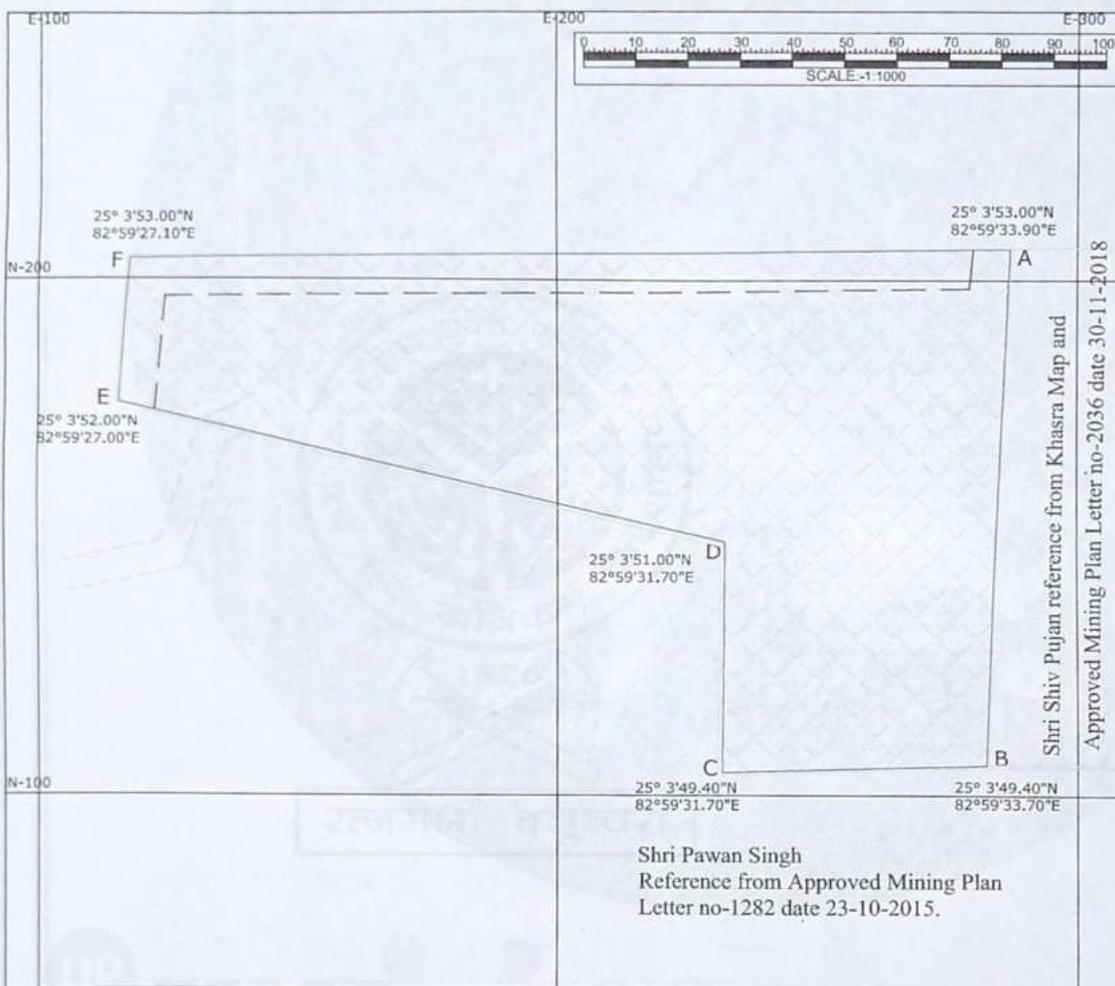
GOOGLE MAP



GOOGLE MAP

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



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TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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PLATE NO-2A

ADJACENT MINING LEASE AREA

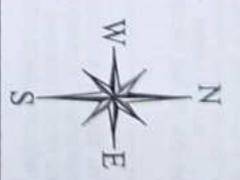
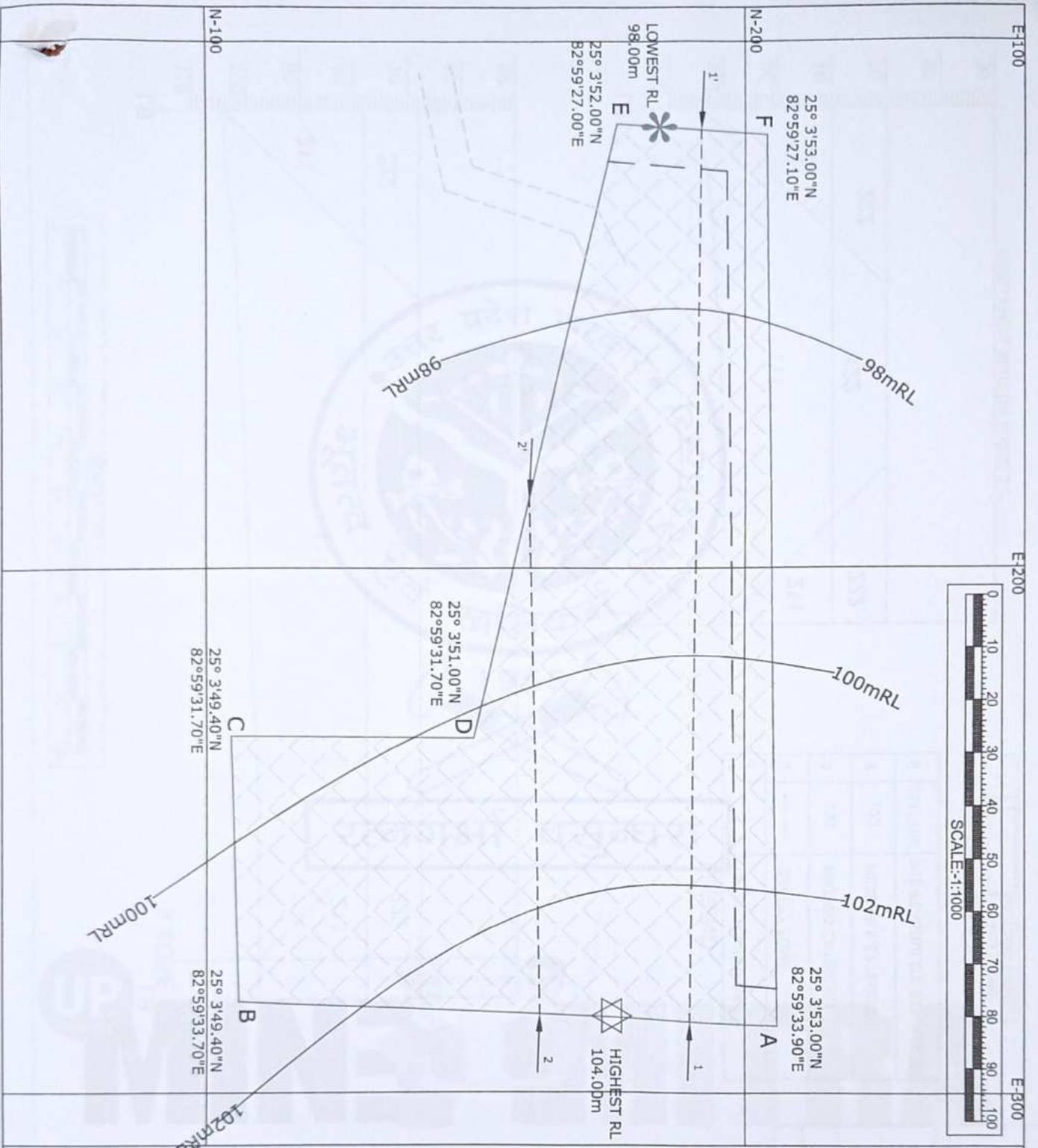
BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
PROP. SHRIMATI KIRAN SINGH
R/O GAYATRI, PANDEYPUR,
DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
AREA - 1.01HA.
VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
DISTRICT- MIRZAPUR (U.P.)

Shri Shiv Pujan reference from Khasra Map and
Approved Mining Plan Letter no-2036 date 30-11-2018

Shri Pawan Singh
Reference from Approved Mining Plan
Letter no-1282 date 23-10-2015.



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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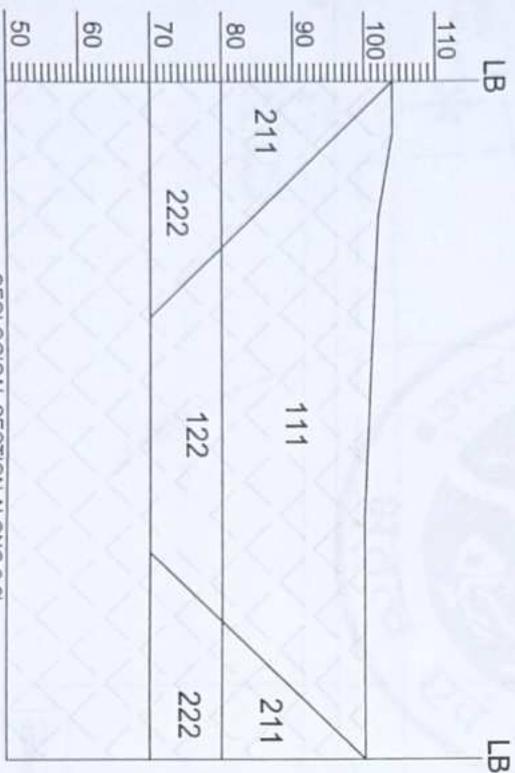
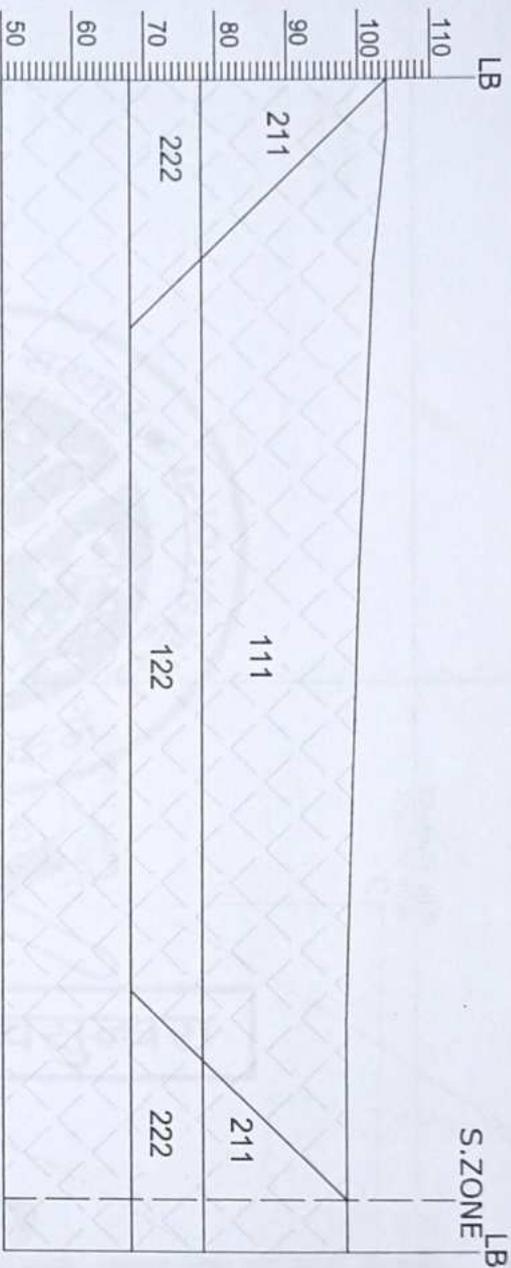
PLATE NO-03

SURFACE/GEOLOGICAL PLAN

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



LEGEND

1	—	LEASE BOUNDARY
2	---	SAFETY ZONE
3	111	PROVED CATEGORY
4	122	PROBABLE CATEGORY
5	211/222	PRE-FEASIBILITY RESOURCES

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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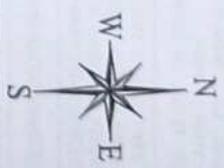
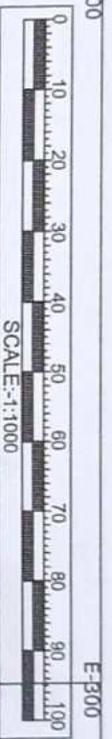
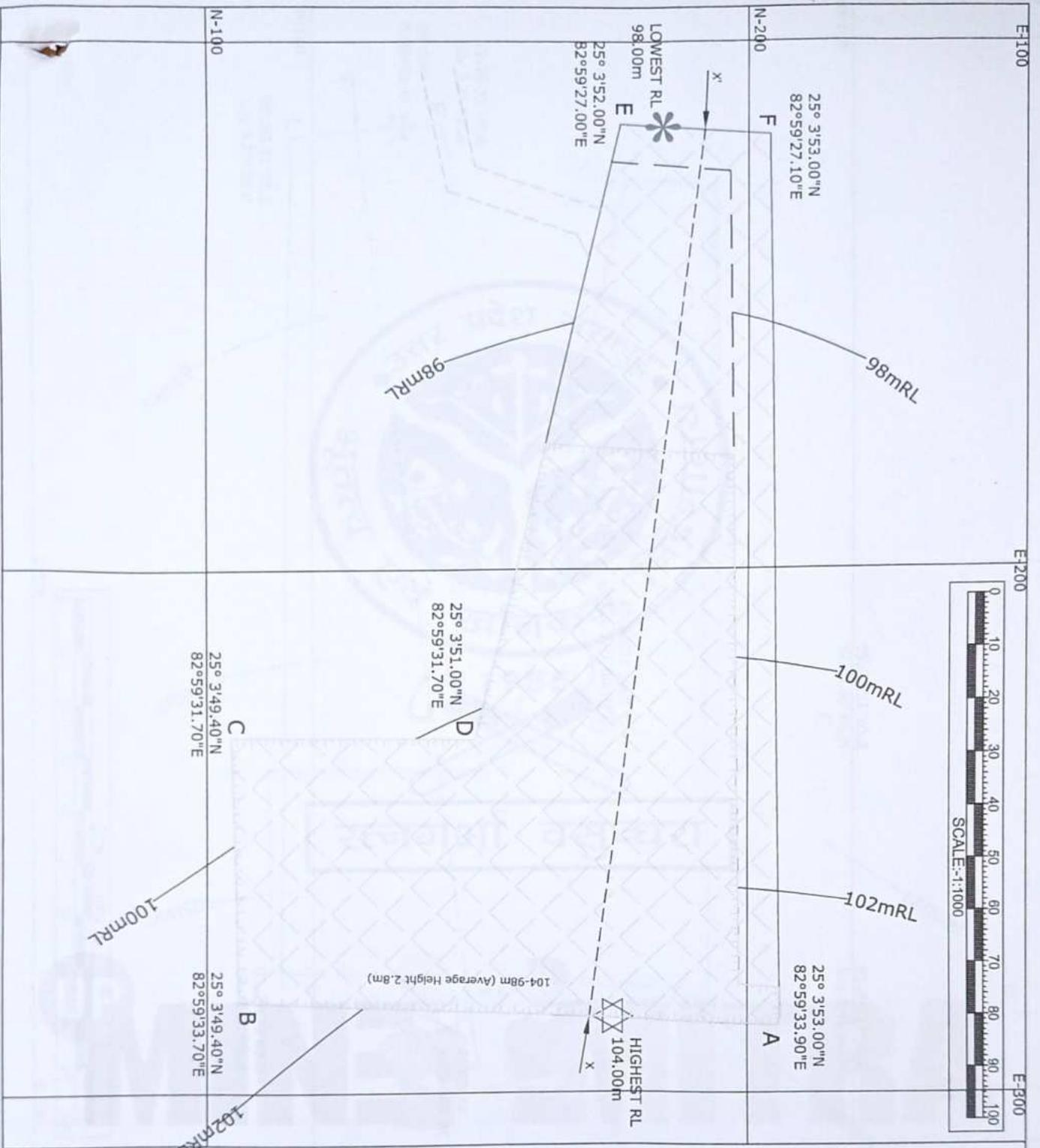
PLATE NO-04

GEOLOGICAL SECTION

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
PROP. SHRINATH KIRAN SINGH
R/O GAYATRI, PANDERPUR,
DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04,
AREA - 1.01HA
VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

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02	<input checked="" type="checkbox"/>	SAFETY ZONE
03	<input type="checkbox"/>	HIGHEST RL
04	<input type="checkbox"/>	LOWEST RL
05	<input type="checkbox"/>	CONTOUR LINES
06	<input type="checkbox"/>	COORDINATES
07	<input type="checkbox"/>	APPROACH ROAD

EXTENT OF MINING

DATE: _____

GEOLOGICAL INDEX

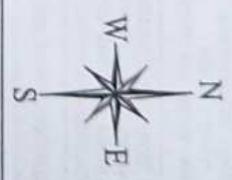
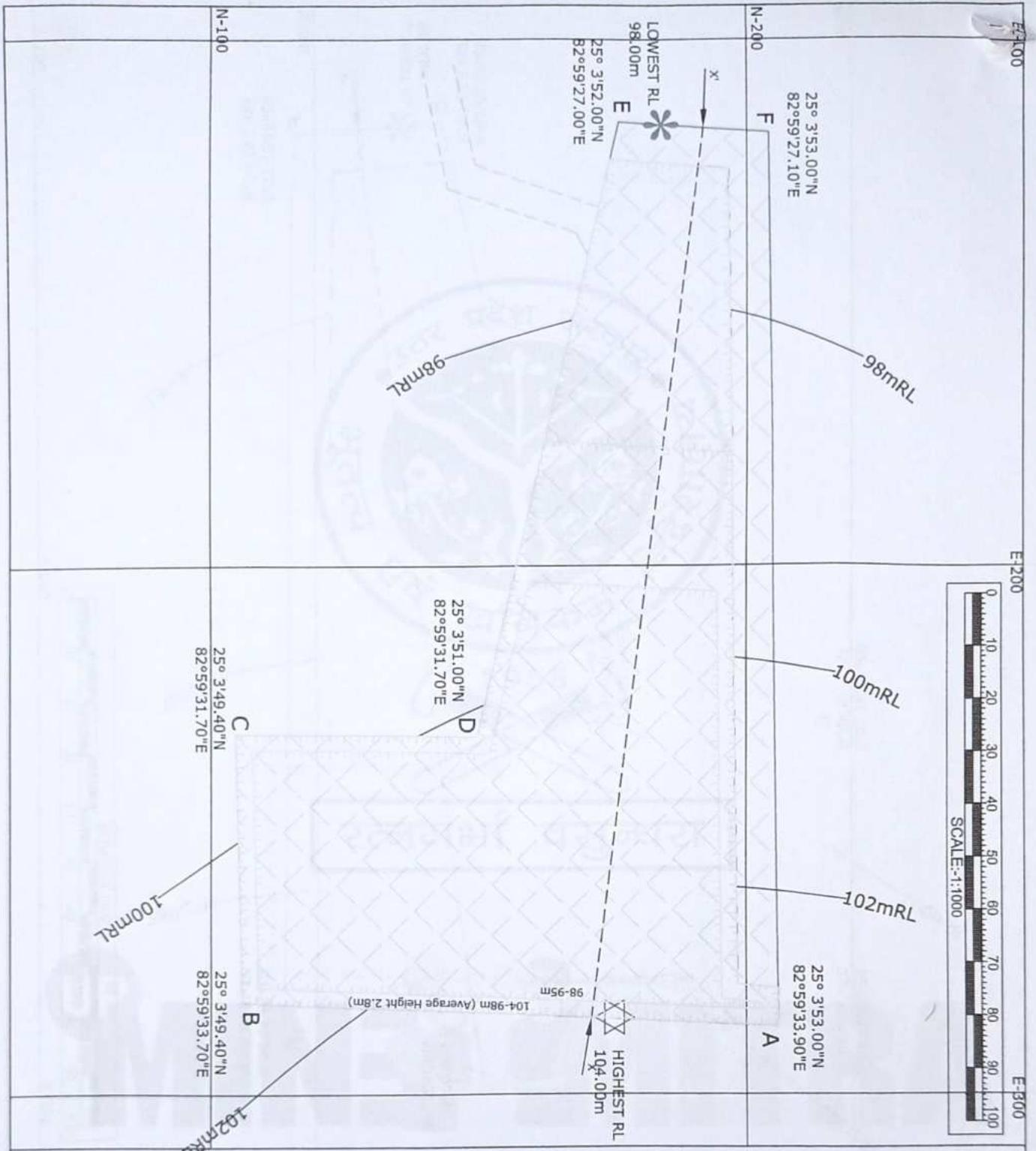
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PLATE NO-05

DEVELOPMENT AT THE END OF 1ST YEAR
BUILDING STONE SAND MINE

M/S DIVYANSH CONSTRUCTION COMPANY
PROP. SHRINATI KIRAN SINGH
R/O GAYATRI PANDERPUR,
DISTRICT- VARANASI. (U.P.)

ARAZI NO. 703 SL. NO. 04.
AREA - 1.01HA.
VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

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02	<input checked="" type="checkbox"/>	SAFETY ZONE
03	<input checked="" type="checkbox"/>	HIGHEST RL
04	<input checked="" type="checkbox"/>	LOWEST RL
05	<input checked="" type="checkbox"/>	CONTOUR LINES
06	<input checked="" type="checkbox"/>	COORDINATES
07	<input checked="" type="checkbox"/>	APPROACH ROAD

EXTENT OF MINING

ENTIRE 2ND YEAR

GEOLOGICAL INDEX

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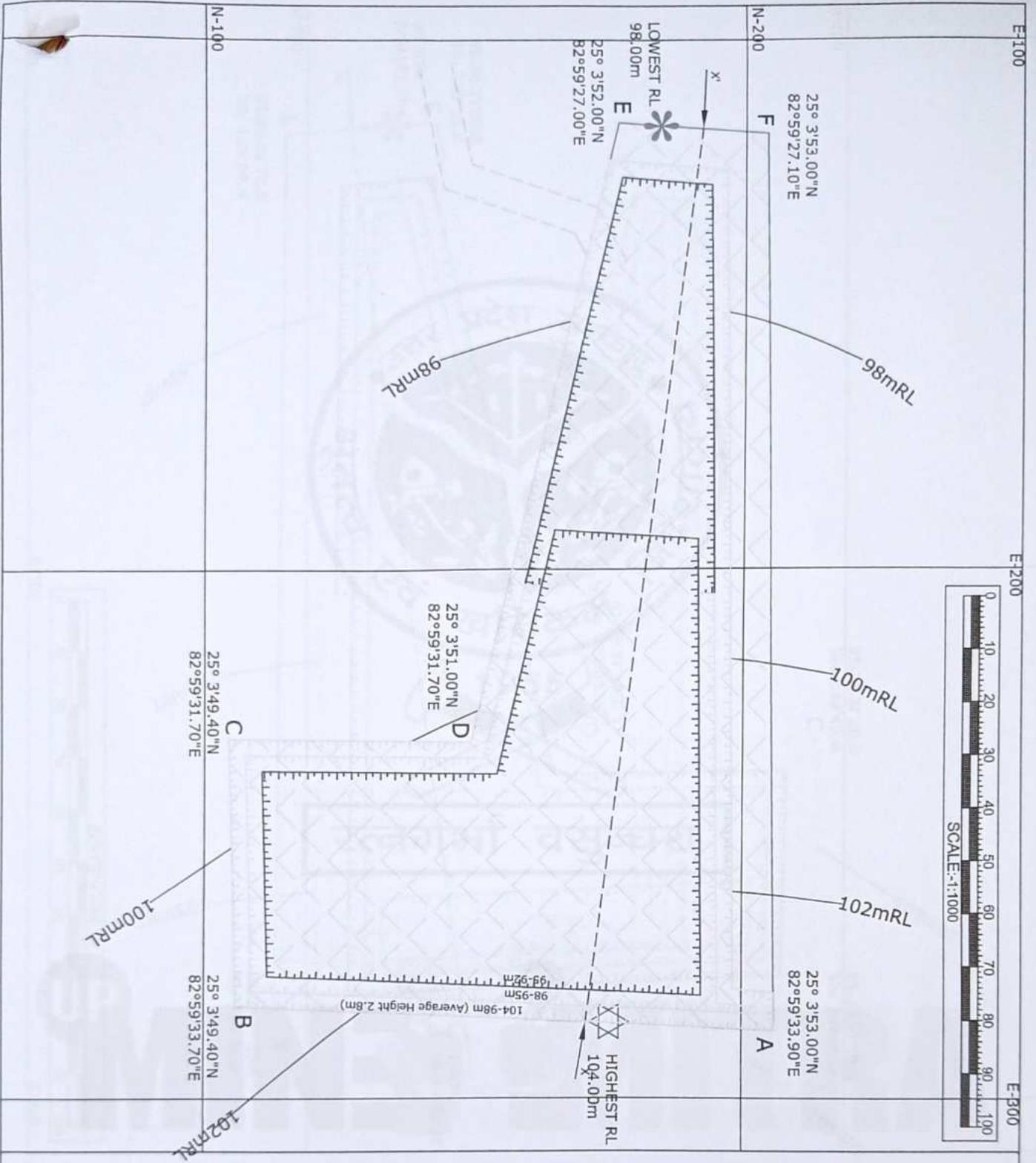
PLATE NO-06

DEVELOPMENT AT THE END OF 2ND YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT - VARANASI, (U.P.)

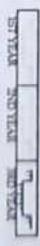
ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01	<input checked="" type="checkbox"/>	LEASE BOUNDARY
02	<input checked="" type="checkbox"/>	SAFETY ZONE
03	<input checked="" type="checkbox"/>	HIGHEST RL
04	<input checked="" type="checkbox"/>	LOWEST RL
05	<input checked="" type="checkbox"/>	CONTOUR LINES
06	<input checked="" type="checkbox"/>	COORDINATES
07	<input checked="" type="checkbox"/>	APPROACH ROAD

EXTENT OF MINING



GEOLOGICAL INDEX

01	<input checked="" type="checkbox"/>	SAND STONE (BUILDING STONE)
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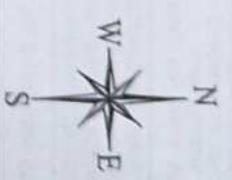
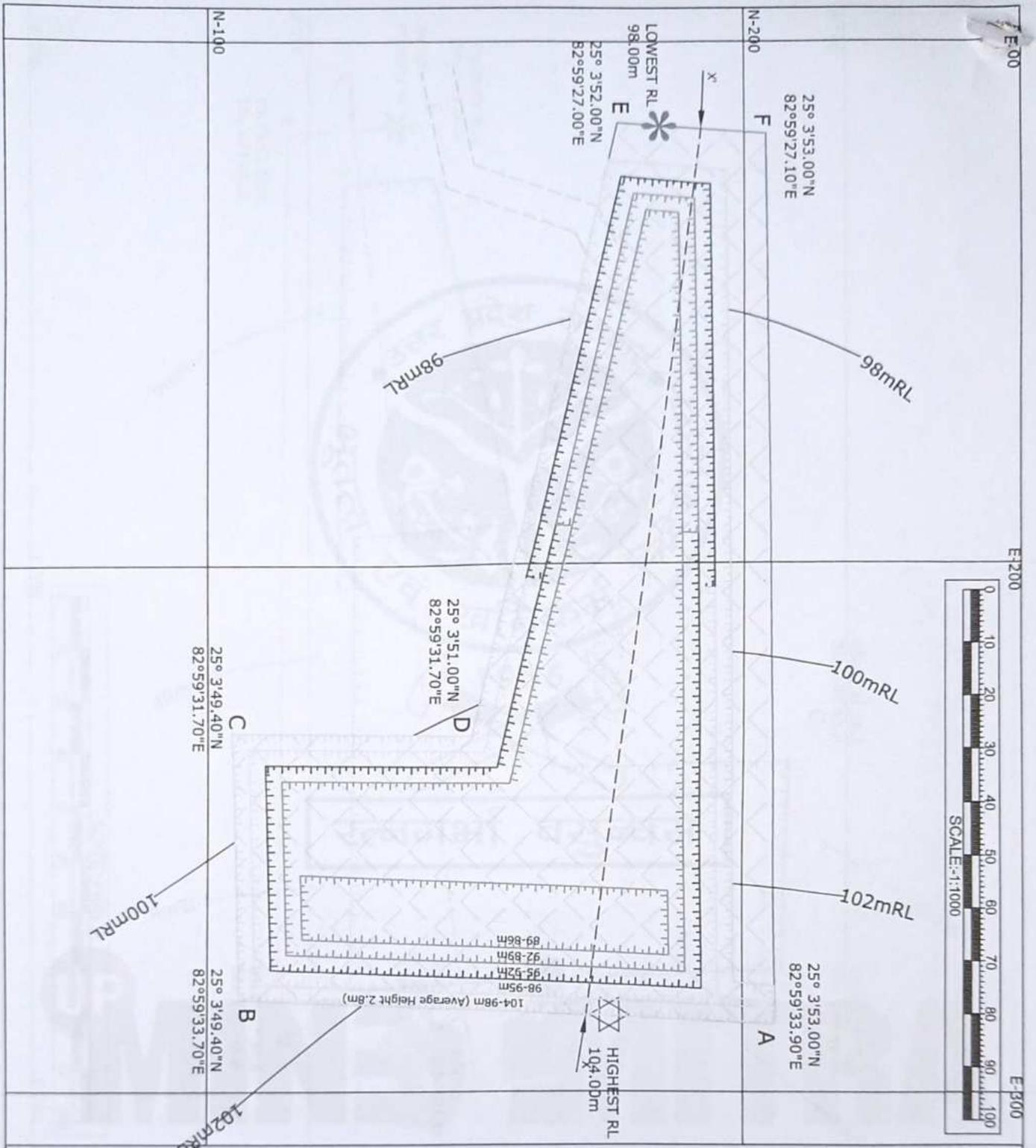
PLATE NO-07

DEVELOPMENT AT THE END OF 3rd YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT - VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE - BHAGAUTIDEI, TEHSIL - CHUNAR,
 DISTRICT - MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01	<input checked="" type="checkbox"/>	LEASE BOUNDARY
02	<input checked="" type="checkbox"/>	SAFETY ZONE
03	<input checked="" type="checkbox"/>	HIGHEST RL
04	<input checked="" type="checkbox"/>	LOWEST RL
05	<input checked="" type="checkbox"/>	CONTOUR LINES
06	<input checked="" type="checkbox"/>	COORDINATES
07	<input checked="" type="checkbox"/>	APPROACH ROAD

EXTENT OF MINING



GEOLOGICAL INDEX

01	<input checked="" type="checkbox"/>	SAND STONE (BUILDING STONE)
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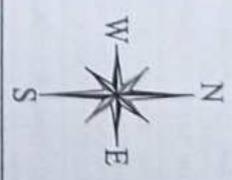
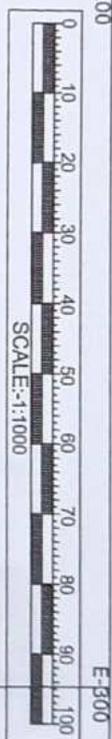
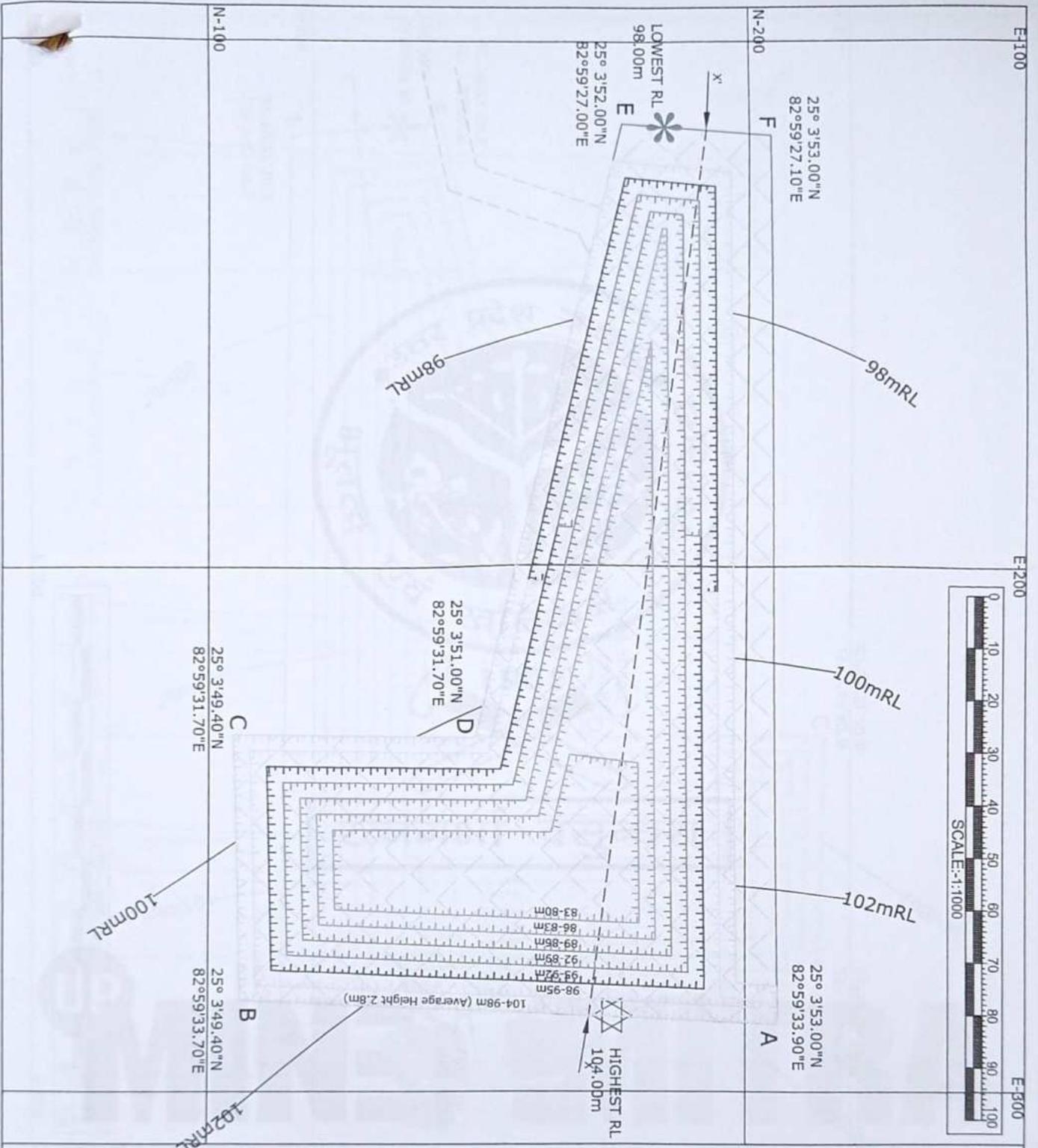
PLATE NO-08

DEVELOPMENT AT THE END OF 4TH YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAVATRL PANDEYPUR,
 DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
 AREA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

	EXTENT OF MINING
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GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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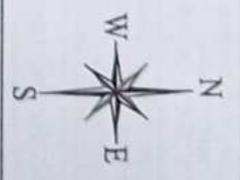
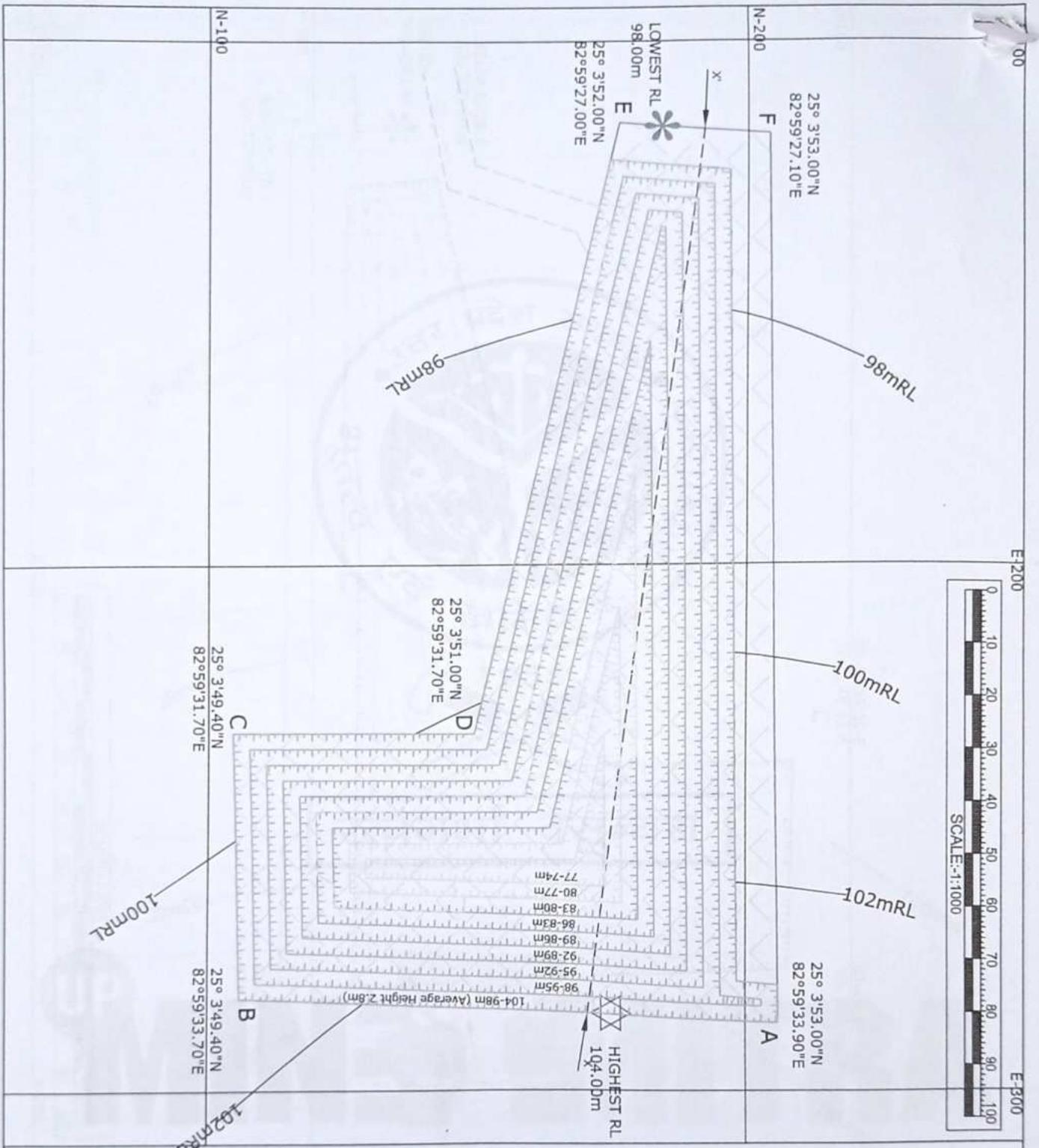
PLATE NO.-09

DEVELOPMENT AT THE END OF 5th YEAR

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRIMATI KIRAN SINGH
 R/O GAYATRI, PANDEYPUR,
 DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04,
 AREA - 1.01HA,
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

01		PLAN PERIOD
02		CONCEPTUAL PERIOD

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
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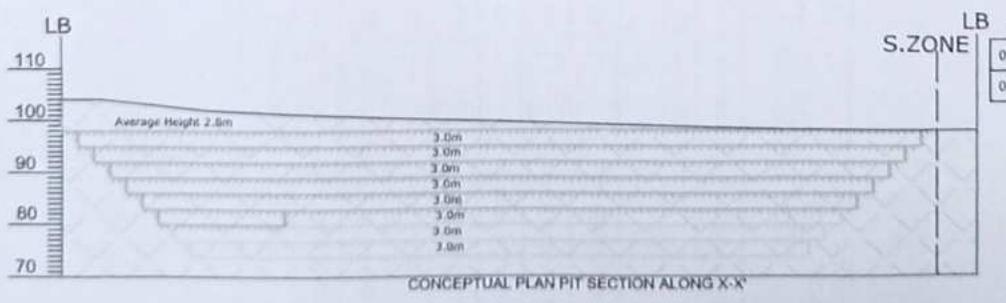
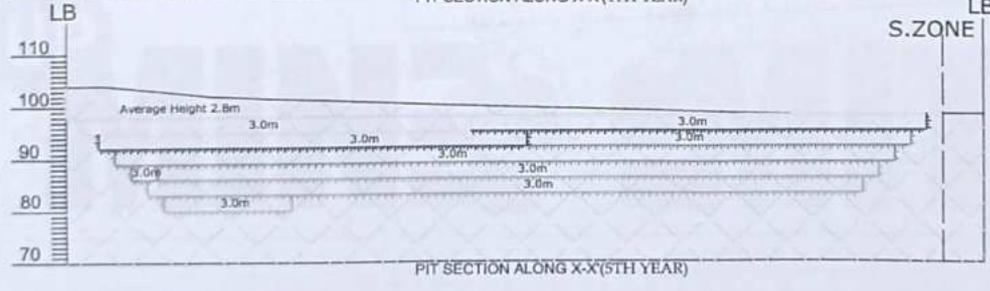
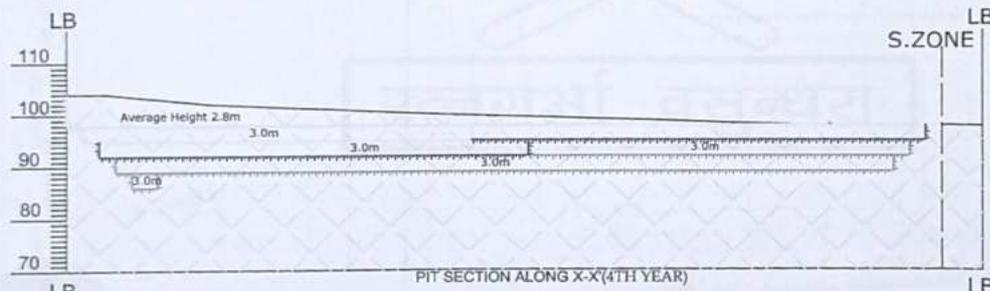
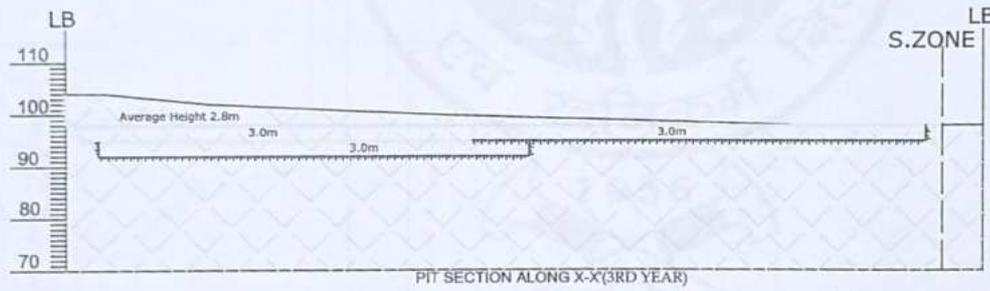
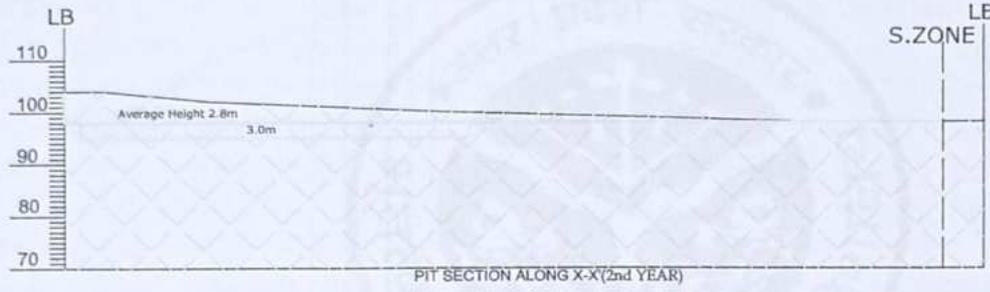
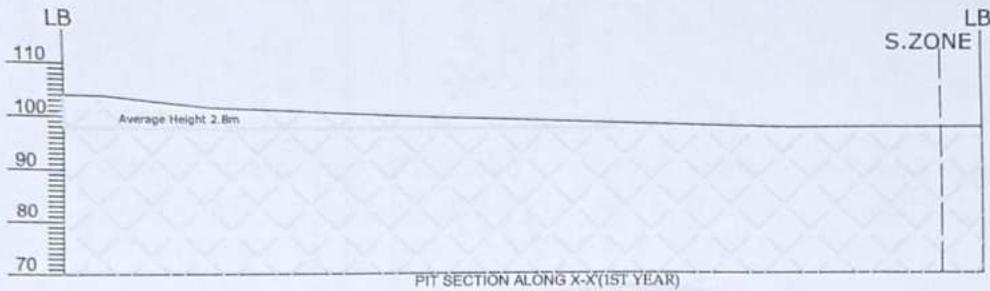
PLATE NO-10

CONCEPTUAL PLAN

BUILDING STONE SAND STONE MINE

M/S DIVYANSH CONSTRUCTION COMPANY
 PROP. SHRINATH KIRAN SINGH
 R/O GAYATRI, PANDEPUR,
 DISTRICT- VARANASI, (U.P.)

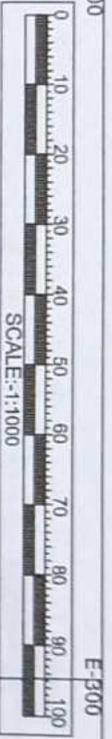
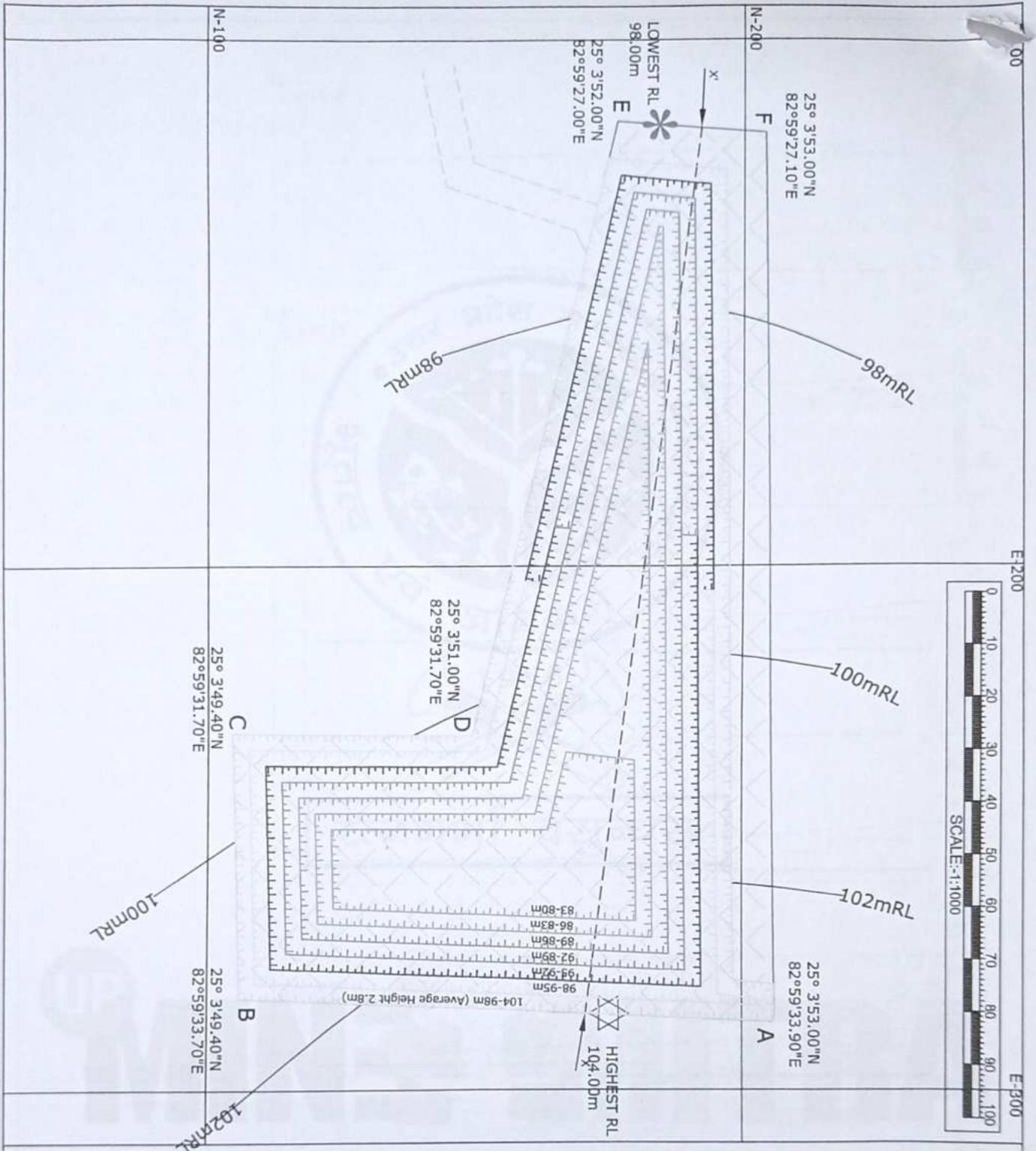
ARAZI NO. 703 SL. NO. 04.
 ASEA - 1.01HA.
 VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR,
 DISTRICT- MIRZAPUR (U.P.)



GEOLOGICAL INDEX

01	(BUILDING STONE)
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EXTENT OF MINING	
01	PLAN PERIOD
02	CONCEPTUAL PERIOD
PLATE NO-11	
PIT SECTION	
BUILDING STONE SAND STONE MINE	
M/S DIVYANSH CONSTRUCTION COMPANY PROP. SHRINATI KIRAN SINGH R/O GAYATRI, PANDEYPUR, DISTRICT- VARANASI, (U.P.)	
ARAZI NO. 703 SL. NO. 04. AREA - 1.01HA. VILLAGE- BHAGAUTIDEI, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR (U.P.)	



TOPOGRAPHICAL INDEX

01		LEASE BOUNDARY
02		SAFETY ZONE
03		HIGHEST RL
04		LOWEST RL
05		CONTOUR LINES
06		COORDINATES
07		APPROACH ROAD

EXTENT OF MINING

01		SAND STONE (BUILDING STONE)
----	--	-----------------------------

GEOLOGICAL INDEX

01		SAND STONE (BUILDING STONE)
----	--	-----------------------------

PLATE NO.-12

PROGRESSIVE MINE CLOSURE PLAN

BUILDING STONE SAND STONE MINE

M/S DIVANSH CONSTRUCTION COMPANY
PROP. SHRIMATI KIRAN SINGH
R/O GAYATRI, PANDEYPUR
DISTRICT- VARANASI, (U.P.)

ARAZI NO. 703 SL. NO. 04.
AREA - 1.01HA
VILLAGE- BHAGAUTDEI, TEHSIL- CHUNAR,
DISTRICT- MIRZAPUR (U.P.)

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: 23/8 / खनिज / सैण्ड-स्टोन / ई-निविदा सह ई-नीलामी / 2021

दिनांक : 16/03/2021

लेटर आफ इन्टेट

उत्तर प्रदेश उप खनिज (परिहार) (सैतालिसवाँ संशोधन) नियमावली 2019 के अनुक्रम में उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग के निर्गत शासनादेश संख्या-2169/86-2019-57(सा0)/2017 टी.सी.1 दिनांक 09/10/2019 में दिये गये निर्देशानुसार नियमावली-1963 के अध्याय-4 के प्राविधानों के अन्तर्गत ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से ईमारती पत्थर सैण्ड स्टोन के रिक्त खनन क्षेत्रों को खनन पट्टे पर स्वीकृत किये जाने हेतु कार्यालय पत्रांक 1419/खनिज/ई-निविदा सह ई-नीलामी / ई0प0/2020 दिनांक 26/12/2020 द्वारा दिनांक 29/01/2021 से 04/02/2021 तक ई-निविदा आमंत्रित की गयी। नियत दिनांक 09/02/2021 को ई-नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से प्राप्त E-mail दिनांक 24/02/2021, जिसमें क्रमांक 04 पर अंकित जनपद मीरजापुर के तहसील चुनार स्थित ग्राम भगौतीदेई के आराजी संख्या 703 रकबा 1.0 हे0, ईमारती पत्थर सैण्ड स्टोन की मात्रा 30300 घन मीटर प्रति वर्ष हेतु मे0 दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो0 श्रीमती किरन सिंह पता- गायत्री नगर, पाण्डेयपुर, जनपद वाराणसी द्वारा सर्वोत्तम बोली ₹ 220/- प्रति घन मीटर की दर से बोली लगायी गयी है। शासनादेश के अनुसार समिति को संस्तुति दिनांक 01/03/2021 के क्रम में निम्न शर्तों के अधीन ई-नीलाम खनन पट्टा स्वीकृत किया जाता है:-

क्षेत्र का विवरण:-

विज्ञप्ति क्रमांक	क्षेत्र का विवरण				Latitude (N)	Longitude (E)
	तहसील	ग्राम	गाटा सं0	क्षेत्रफल (हे0 मे)		
1	2	3	4	5	6	7
4	चुनार	भगौतीदेई	703	1.01	A- 25°03'53.0" B- 25°03'49.4" C- 25°03'49.4" D- 25°03'51.0" E- 25°03'52.0" F- 25°03'53.0"	A- 82°59'33.9" B- 82°59'33.7" C- 82°59'31.7" D- 82°59'31.7" E- 82°59'27.0" F- 82°59'27.1"

- (1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना ईमारती पत्थर सैण्ड स्टोन की 30300 घन मी0 को निविदा/नीलामी की दर ₹ 220/- प्रति घन मी0 से गुणा कर निकाली जायेगी। शासनादेश संख्या 1735/86-2020-57(सा0)/2017 दिनांक 25 सितम्बर 2020 के अनुसार प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे के निर्वन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि ₹ 6666000 के 25 प्रतिशत की धनराशि ₹ 1666500 और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत की धनराशि ₹ 1666500 में से अर्नेस्ट मनी की धनराशि ₹ 833250 समायोजन के उपरान्त ₹ 833250 इस प्रकार कुल ₹ 2499750 दो कार्यदिवसों के अन्दर जमा करेगा।
- (3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 के पंचम अनुसूची के अनुसार जमा की जायेगी।
- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स ब्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14/09/2006 सपडित अधिसूचना दिनांक 15/01/2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर उसे प्रस्तुत करेगा।

- (6) पट्टाधारक को नियम-34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित शीति से जमा करना अनिवार्य होगा।
- (7) लेटर आफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर समक्ष प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (8) शासनादेश संख्या 1012/86-2018-57(सामान्य)/2017 दिनांक 07/05/2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/- प्रति घन मी0 प्रमावी मानी जायेगी परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 650/- प्रति घन मी0 से अधिक होती है तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रमावी रहेगी।

अतः मे0 दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो0 श्रीमती किरन सिंह पता- गायत्री नगर, पाण्डेयपुर, जनपद वाराणसी को इस आशय से प्रेषित कि उपरोक्त धनराशि अलौह धातुकर्म उद्योग के निर्धारित लेखा शीर्षक "0853" में ट्रेजरी चालान के माध्यम से जमा कर वांछित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र यथाशीघ्र कार्यालय में उपलब्ध कराना सुनिश्चित करें, जिससे खनन पट्टा निष्पादन की कार्यवाही की जा सके।

9/5/18
जिलाधिकारी,
मीरजापुर।

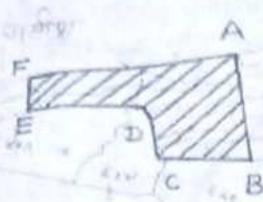
पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

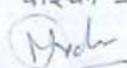
1. सचिव, भूतत्व एवं खनिकर्म अनुभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. शाखा प्रबन्धक, MSTC Ltd. लखनऊ।
4. प्रमारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।
5. खान अधिकारी, मीरजापुर।
6. उप जिलाधिकारी, चुनार, मीरजापुर।
7. मे0 दिव्यांश कन्स्ट्रक्शन कम्पनी प्रो0 श्रीमती किरन सिंह पता- गायत्री नगर, पाण्डेयपुर, जनपद वाराणसी।

9/5/18
1603
जिलाधिकारी,
मीरजापुर।

श्री गणेशाय नमः
 आशुतोष शर्मा, ज्योतिषी, पटना, बिहार
 ज्योतिषी, मुन्ना, पटना, बिहार
 दिनांक 14/01/2018

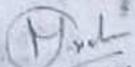


 - स्वीकृत खनन पट्टा क्षेत्र ABCDEFA में दिव्यांश कन्स्ट्रक्शन।
 कम्प्यूटरीसोमती किरत सिंह आ० सं० - 703, रकबा - 1.01 हे०
 ग्राम - अगौलेदेई, तह० - मुनार, मीरजापुर
 चौहन्दी - उत्तर - ग्राम छासीपुर की सीमा
 दक्षिण - गाटा सं० 502, 649, 650 की सीमा
 पूरब - खनन पट्टा क्षेत्र अजय शिशुभजन
 पश्चिम - गाटा सं० 703 का भाग


 (मनोज कुमार यादव)
 सर्वेक्षक
 प्लॉटिंग कार्यालय, मीरजापुर

(जे० पी० द्विवेदी)
 प्लॉट खान अधिकारी
 मीरजापुर

अक्षांश	देशान्तर
A - 25° 03' 53.0" N	82° 59' 33.9" E
B - 25° 03' 49.4" N	82° 59' 33.7" E
C - 25° 03' 49.4" N	82° 59' 31.7" E
D - 25° 03' 51.0" N	82° 59' 31.7" E
E - 25° 03' 52.0" N	82° 59' 27.0" E
F - 25° 03' 53.0" N	82° 59' 27.1" E


 Surveyor

कार्यालय जिलाधिकारी मीरजापुर

(जनित अनुभाग)

पत्र संख्या/419/जनित/ई-निविदा सह ई-नीलामी/2040/2020

दिनांक: 24/12/2020

ई-निविदा सह ई-नीलामी आमंत्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद मीरजापुर में ईमारती पत्थर खेड़ स्थान के निम्न विवरण के अनुसार पूर्ण में उत्तर प्रदेश सार्वजनिक (परिहार) नियमावली 1963 के अनुभाग-2 के तहत खनन पट्टे हेतु की गयी घोषणा से वापस लेने के फलस्वरूप रिगत खनन क्षेत्रों की एओएच उप खनिज (परिहार) नियमावली 1963 के नियम-23 के उप नियम-(1) के प्रावधानों के अन्तर्गत उपलब्ध पश्चित किया जाता है।

उत्तर प्रदेश उप खनिज (परिहार) (सौदागिरियों संशोधन) नियमावली 2019 के अनुभाग 3 उत्तर प्रदेश खनन, भूतत्व एवं अतिक्रम विभाग के निर्माण शासनदेश संख्या-2163/80-2019-57 दिनांक 17/07/2019 दिनांक 09/10/2019 में दिये गये निर्देशानुसार उपलब्ध नियमावली-1963 के अनुभाग-2 के अन्तर्गत की घोषणा, ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से खनन पट्टे पर स्वीकृत किये जाने हेतु निम्नलिखित विवरण प्रस्तुत है :-

1. क्षेत्र का विवरण

क्र. सं.	क्षेत्र का विवरण				Latitude (N)	Longitude (E)	निविदा की 1000 के अनुपात में खनन क्षेत्र का क्षेत्रफल (वर्ग मी.)	खनन पट्टे का क्षेत्रफल (वर्ग मी.)	खनन क्षेत्र का क्षेत्रफल (वर्ग मी.)	खनन क्षेत्र का क्षेत्रफल (वर्ग मी.)
	विवरण	ग्राम	पट्टा सं.	क्षेत्रफल (वर्ग मी.)						
1.	बुनार	भुईली	828	1.01	A- 25°06'04.8" B- 25°06'07.4" C- 75°06'10.2" D- 25°06'07.7"	A- 83°02'59.9" B- 83°02'57.9" C- 83°03'00.3" D- 83°03'02.3"	110	30300	3333000	833250
2.	बुनार	अधवार	360	1.01	A- 25°04'03.9" B- 25°04'04.0" C- 25°04'03.3" D- 25°04'01.8" E- 25°04'00.0" F- 25°03'59.7"	A- 83°00'00.6" B- 83°00'01.4" C- 83°00'02.2" D- 83°00'05.0" E- 83°00'05.4" F- 83°00'01.3"	110/-	30300	3333000	833250
3.	बुनार	भगतीदेई	703	1.01	A- 25°03'53.1" B- 25°03'53.5" C- 25°03'47.9" D- 25°03'52.3"	A- 83°00'09.0" B- 83°00'07.0" C- 83°00'06.9" D- 83°00'06.5"	110/-	30300	3333000	833250
4.	बुनार	भगतीदेई	703	1.01	A- 25°03'53.0" B- 25°03'49.4" C- 25°03'49.4" D- 25°03'51.0" E- 25°03'52.0" F- 25°03'53.0"	A- 82°59'33.9" B- 82°59'33.7" C- 82°59'31.7" D- 82°59'31.7" E- 82°59'27.0" F- 82°59'27.1"	110/-	30300	3333000	833250
5.	बुनार	सहारा	188/1	0.809	A- 25°00'03.40" B- 24°59'58.60" C- 24°59'58.00"	A- 83°01'00.10" B- 82°45'37.60" C- 83°45'42.60"	110/-	24270	2669700	667425
6.	बुनार	कुदरान थ भारतीह	38 थ 1	2.02	A- 25°03'16.40" B- 25°03'15.30" C- 25°03'10.90" D- 25°03'11.60" E- 25°03'13.80"	A- 83°01'33.90" B- 83°01'37.80" C- 83°01'36.00" D- 83°01'31.00" E- 83°01'32.30"	110/-	66600	6668000	1666500
7.	बुनार	भुईली	428	1.01	A- 25°03'37.1" B- 25°03'33.2" C- 25°03'34.1" D- 25°03'36.1"	A- 83°03'03.4" B- 83°03'03.2" C- 83°03'00.8" D- 83°03'00.8"	110/-	30300	1331000	277750

8	सुनार	जिग्ना	399	0.006	A- 25°02'18.0" B- 25°02'20.3" C- 25°02'19.5" D- 25°02'18.0" E- 25°02'16.8" F- 25°02'16.1"	A- 83°03'40.2" B- 83°03'45.5" C- 83°03'46.0" D- 83°03'42.8" E- 83°03'43.3" F- 83°03'41.6"	110/-	6060	606600	166650
9	सदर	सिन्धवात	207790	1.01	A- 25°05'40.8" B- 25°05'38.6" C- 25°05'36.5" D- 25°05'36.9"	A- 82°48'33.3" B- 82°48'36.0" C- 82°48'35.6" D- 82°48'32.9"	110/-	10100	1111000	277750

उपरोक्त क्षेत्रों को ई-निविदा सह ई-नीलामी के माध्यम से अधिकतम 20 वर्ष की अवधि हेतु ई-निविदा आमंत्रित की जाती है। नियमानुसार ई-निविदा प्राप्त होने पर सक्षम स्तर पर ई-नीलामी स्वीकृति पर विचार किया जायेगा। ई-निविदा सह ई-नीलामी की कार्यवाही निम्नवत् की जायेगी:-

बेस विज्ञापित (विज्ञापित का प्रकाशन)	दिनांक 29/12/2020
बी-विड ईएमडी एव आवेदन शुल्क जमा करने की अन्तिम तिथि	ई-निविदा से पूर्व एम0एस0टी0सी0 में प्रो-विड ईएमडी एव आवेदन शुल्क एम0एस0टी0सी0 वेबसाइट पर वर्गीकृत दिशा-निर्देशों के अनुसार बोलिया जाता जाय करण अनिवार्य होगा।
प्रथम चरण ई-निविदा (ई-टण्डर) की अवधि	दिनांक 29/01/2021 पूर्वाह्न 10:00 बजे से दिनांक 04/12/2021 सायं 5:00 बजे तक
प्रथम चरण में प्राप्त ई-निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन	दिनांक 05/02/2021 के पूर्वाह्न 10:00 से 12:00 तक क्रमांक-1 एवं 2 पर विज्ञापित क्षेत्र अपराह्न 01:00 से 03:00 तक क्रमांक-3 एवं 4 पर विज्ञापित क्षेत्र
	दिनांक 08/02/2021 के पूर्वाह्न 10:00 से 12:00 तक क्रमांक-5 एवं 6 पर विज्ञापित क्षेत्र अपराह्न 01:00 से 03:00 तक क्रमांक-7 एवं 8 पर विज्ञापित क्षेत्र
	दिनांक 09/02/2021 के पूर्वाह्न 10:00 से 12:00 तक क्रमांक-9
द्वितीय चरण ई-नीलामी की अवधि	दिनांक 05/02/2021 के पूर्वाह्न 12:00 से 02:00 तक क्रमांक-1 एवं 2 पर विज्ञापित क्षेत्र अपराह्न 03:00 से 05:00 तक क्रमांक-3 एवं 4 पर विज्ञापित क्षेत्र
	दिनांक 08/02/2021 के पूर्वाह्न 12:00 से 02:00 तक क्रमांक-5 एवं 6 पर विज्ञापित क्षेत्र अपराह्न 03:00 से 05:00 तक क्रमांक-7 एवं 8 पर विज्ञापित क्षेत्र
	दिनांक 09/02/2021 के पूर्वाह्न 12:00 से 02:00 तक क्रमांक-9

एम0एस0टी0सी0 लिमिटेड (भारत सरकार का उपकरण) को सेवा प्रदाता के रूप में चयनित किया गया है। जिसके द्वारा राज्य सरकार की ओर से नीलामी की कार्यवाही सम्पादित की जायेगी। ई-निविदा सह ई-नीलामी से सम्बन्धित सम्पूर्ण प्रक्रिया एवं शर्तों की जानकारी आनलाईन एम0एस0टी0सी0 के ई-आवेशन पोर्टल www.mstcecommerce.com पर अपलोड करा दिया गया है, जिसे सभी सम्बन्धित इच्छुक ई-निविदादाता/बोलियादाता द्वारा देखा जा सकता है। इच्छुक ई-निविदादाता/बोलियादाता नियमों एवं शर्तों की विस्तृत जानकारी जिलाधिकारी कार्यालय (खनन अनुभाग), भीरजापुर से भी प्राप्त कर सकते हैं।

(सुरील कुमार पटेल)

जिलाधिकारी,
भीरजापुर।

कार्यालय जिलाधिकारी मीरजापुर

(वनविज्ञ अनुभाग)

पत्र संख्या/419/वनविज्ञ/ई-निविदा सह ई-नीलामी/2040/2020

दिनांक-22/12/2020

ई-निविदा सह ई-नीलामी आमंत्रण हेतु सूचना

सर्वाधिकारण को सूचित किया जाता है कि जनपद मीरजापुर में ईगारती पथर काष्ठ रतान के निम्न विवरण के अनुसार पूर्व में उत्तर प्रदेश उपाखण्ड (परिहार) नियमावली 1963 के अध्याय-2 के तहत जनपद पट्टे हेतु की गयी घोषणा से वापस लेने के फलस्वरूप रिक्त खन्म क्षेत्रों को 2020 उप खण्ड (परिहार) नियमावली 1963 के नियम-23 के उप नियम (1) के प्रावधानों के अन्तर्गत खालवा घोषित किया जाता है।

उत्तर प्रदेश उप खण्ड (परिहार) (सोसायिस्वी संशोधन) नियमावली 2019 के अध्याय 3 उत्तर प्रदेश शासन, भूतल एवं खनिज कर्म अध्याय के निर्गत शासनादेश संख्या-2163/80-2019-571/17/2017 दिनांक 09/10/2019 में दिये गये निर्देशानुसार कक्षा नियमावली-1963 के अध्याय 2 के नियम-23 के अन्तर्गत ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से जनपद पट्टे पर खालवा क्षेत्रों की खानों का खाना

1. क्षेत्र का विवरण

क्र. सं.	क्षेत्र का विवरण				Latitude (N)	Longitude (E)	खानों की संख्या	क्षेत्रफल (वर्ग मी.)	खानों की संख्या	खानों की संख्या
	खानों का नाम	काम	खानों की संख्या	खानों की संख्या						
1.	खाना	भुईली	626	1.01	A-25°06'04.8" B-25°06'07.4" C-25°06'10.2" D-25°06'07.7"	A-83°02'59.9" B-83°02'57.9" C-83°03'00.3" D-83°03'02.3"	110	30300	3333000	833150
2.	खाना	अधवार	360	1.01	A-25°04'05.9" B-25°04'04.0" C-25°04'03.3" D-25°04'01.8" E-25°04'00.0" F-25°03'59.7"	A-83°00'00.6" B-83°00'01.4" C-83°00'02.2" D-83°00'05.0" E-83°00'05.4" F-83°00'01.3"	110/-	30300	3333000	833250
3.	खाना	भगीरथदेई	703	1.01	A-25°03'53.1" B-25°03'53.5" C-25°03'47.9" D-25°03'52.5"	A-83°00'09.0" B-83°00'07.0" C-83°00'08.9" D-83°00'06.5"	110/-	30300	3333000	833250
4.	खाना	भगीरथदेई	703	1.01	A-25°03'53.0" B-25°03'49.4" C-25°03'49.4" D-25°03'51.0" E-25°03'52.0" F-25°03'53.0"	A-82°59'33.9" B-82°59'33.7" C-82°59'31.7" D-82°59'31.7" E-82°59'27.0" F-82°59'27.1"	110/-	30300	3333000	833250
5.	खाना	सहारा	168/1	0.809	A-25°00'00.00" B-24°59'58.60" C-24°59'58.00"	A-83°01'33.90" B-83°01'37.60" C-83°01'36.00"	110/-	24270	2668700	667225
6.	खाना	कुदरान व खारसीह	36 व 1	2.02	A-25°03'16.40" B-25°03'15.30" C-25°03'10.90" D-25°03'11.60" E-25°03'13.40"	A-83°01'33.90" B-83°01'37.80" C-83°01'36.00" D-83°01'31.00" E-83°01'32.30"	110/-	66600	6668000	166850 0
7.	खाना	धुनिया	426	1.01	A-25°03'37.1" B-25°03'35.2" C-25°03'34.1" D-25°03'36.1"	A-83°03'03.6" B-83°03'03.2" C-83°03'09.6" D-83°03'09.8"	110/-	10100	1111000	277750

8.	सुनार	जिग्गना	399	0.006	A- 25°02'18.0" B- 25°02'20.3" C- 25°02'19.5" D- 25°02'18.0" E- 25°02'16.8" F- 25°02'16.1"	A- 83°03'40.2" B- 83°03'45.5" C- 83°03'46.0" D- 83°03'42.8" E- 83°03'43.3" F- 83°03'41.6"	110/-	6060	666600	166650
9	सदर	सिन्वत	207790	1.01	A- 25°05'40.8" B- 25°05'38.6" C- 25°05'36.5" D- 25°05'36.9"	A- 82°48'33.3" B- 82°48'36.0" C- 82°48'35.6" D- 82°48'32.9"	110/-	10100	1111000	277750

उपरोक्त क्षेत्रों को ई-निविदा सह ई-नीलामी के माध्यम से अधिकतम 20 वर्ष की अवधि हेतु ई-निविदा आमंत्रित की जाती है। नियमानुसार ई-निविदा प्राप्त होने पर स्थल स्तर पर ई-नीलामी स्वीकृति पर विचार किया जायेगा। ई-निविदा सह ई-नीलामी की कार्यवाही निम्नवत् की जायेगी:-

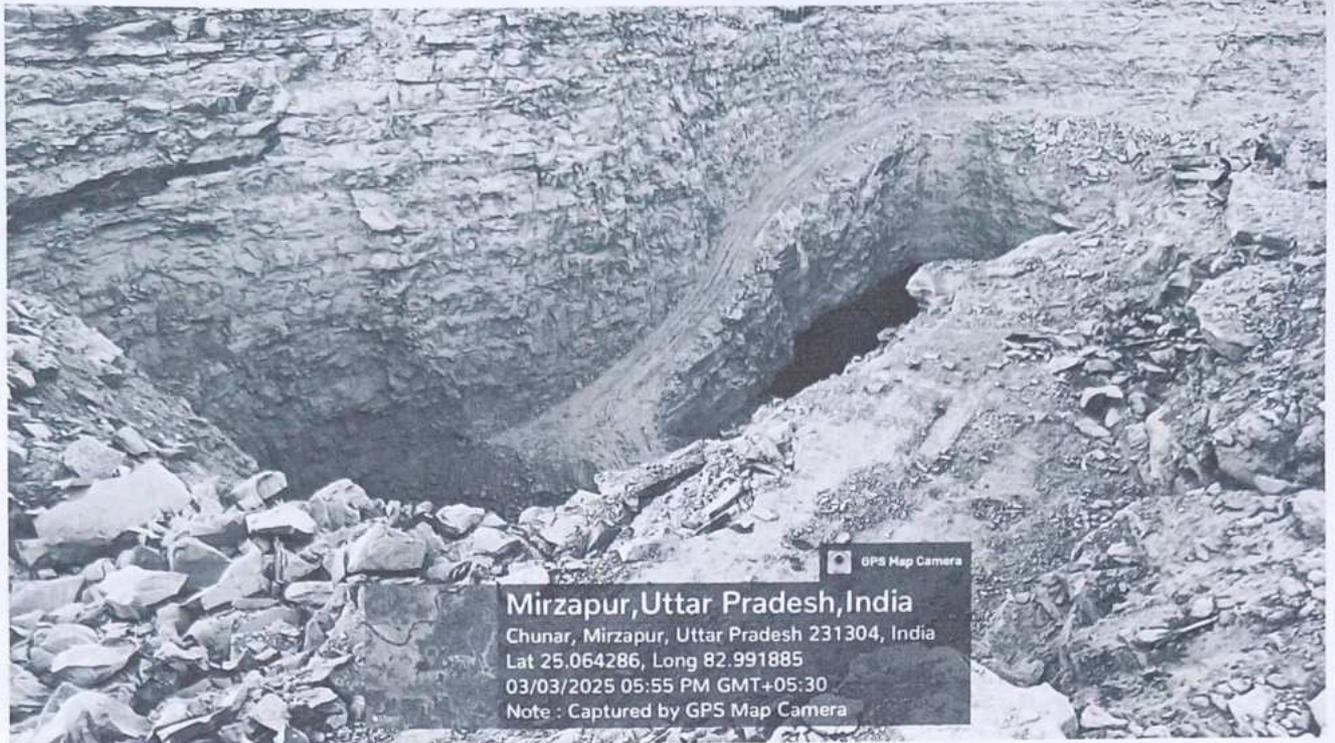
प्रेस विज्ञापित (विज्ञापित का प्रकारान)	दिनांक 29/12/2020
ब्री-विड ईएमओडीओ एव आवेदन शुल्क जमा करने की अंतिम तिथि	ई-निविदा से पूर्व एमओएसटीओसीओ में ब्री-विड ईएमओडीओ एव आवेदन शुल्क एमओएसटीओसीओ वेबसाइट पर घोषित दिशा-निर्देशों के अनुसार बोलीदाता द्वारा जमा करना अनिवार्य होगा।
प्रथम चरण ई-निविदा (ई-टेंडर) की अवधि	दिनांक 29/01/2021 पूर्वाह्न 10:00 बजे से दिनांक 04/02/2021 सायं 5:00 बजे तक
प्रथम चरण में प्राप्त ई-निविदा (बिड) का खोला जाना एव उसका मूल्यांकन	दिनांक 05/02/2021 के पूर्वाह्न 10:00 से 12:00 तक क्रमांक-1 एवं 2 पर विज्ञापित क्षेत्र अपराह्न 01:00 से 03:00 तक क्रमांक-3 एवं 4 पर विज्ञापित क्षेत्र
	दिनांक 08/02/2021 के पूर्वाह्न 10:00 से 12:00 तक क्रमांक-5 एवं 6 पर विज्ञापित क्षेत्र अपराह्न 01:00 से 03:00 तक क्रमांक-7 एवं 8 पर विज्ञापित क्षेत्र
	दिनांक 09/02/2021 के पूर्वाह्न 10:00 से 12:00 तक क्रमांक-9
द्वितीय चरण ई-नीलामी की अवधि	दिनांक 05/02/2021 के पूर्वाह्न 12:00 से 02:00 तक क्रमांक-1 एवं 2 पर विज्ञापित क्षेत्र अपराह्न 03:00 से 05:00 तक क्रमांक-3 एवं 4 पर विज्ञापित क्षेत्र
	दिनांक 08/02/2021 के पूर्वाह्न 12:00 से 02:00 तक क्रमांक-5 एवं 6 पर विज्ञापित क्षेत्र अपराह्न 03:00 से 05:00 तक क्रमांक-7 एवं 8 पर विज्ञापित क्षेत्र
	दिनांक 09/02/2021 के पूर्वाह्न 12:00 से 02:00 तक क्रमांक-9

एमओएसटीओसीओ लिमिटेड (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है। जिसके द्वारा राज्य सरकार की ओर से नीलामी की कार्यवाही सम्पादित की जायेगी। ई-निविदा सह ई-नीलामी से सम्बन्धित सम्पूर्ण प्रक्रिया एवं शर्तों की जानकारी आनलाईन एमओएसटीओसीओ के ई-आवेशन पोर्टल www.mstceco.mmerce.com पर अपलोड करा दिया गया है, जिसे सभी सम्बन्धित इच्छुक ई-निविदादाता/बोलीदाता द्वारा देखा जा सकता है। इच्छुक ई-निविदादाता/बोलीदाता नियमों एवं शर्तों की विस्तृत जानकारी जिलाधिकारी कार्यालय (खनन अनुभाग), भीरजापुर से भी प्राप्त कर सकते हैं।

(सुरील कुमार पटेल)

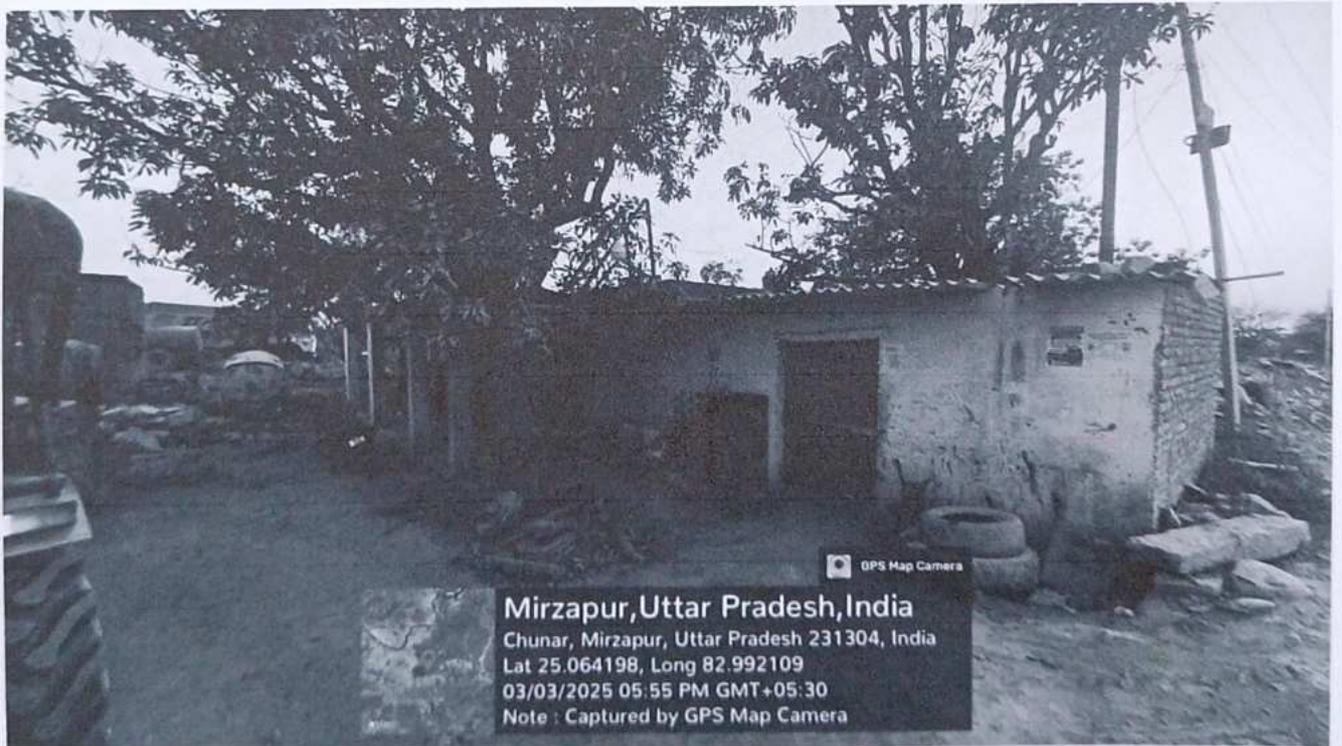
जिलाधिकारी,
भीरजापुर।

ANNEXURE-5
Site Photographs



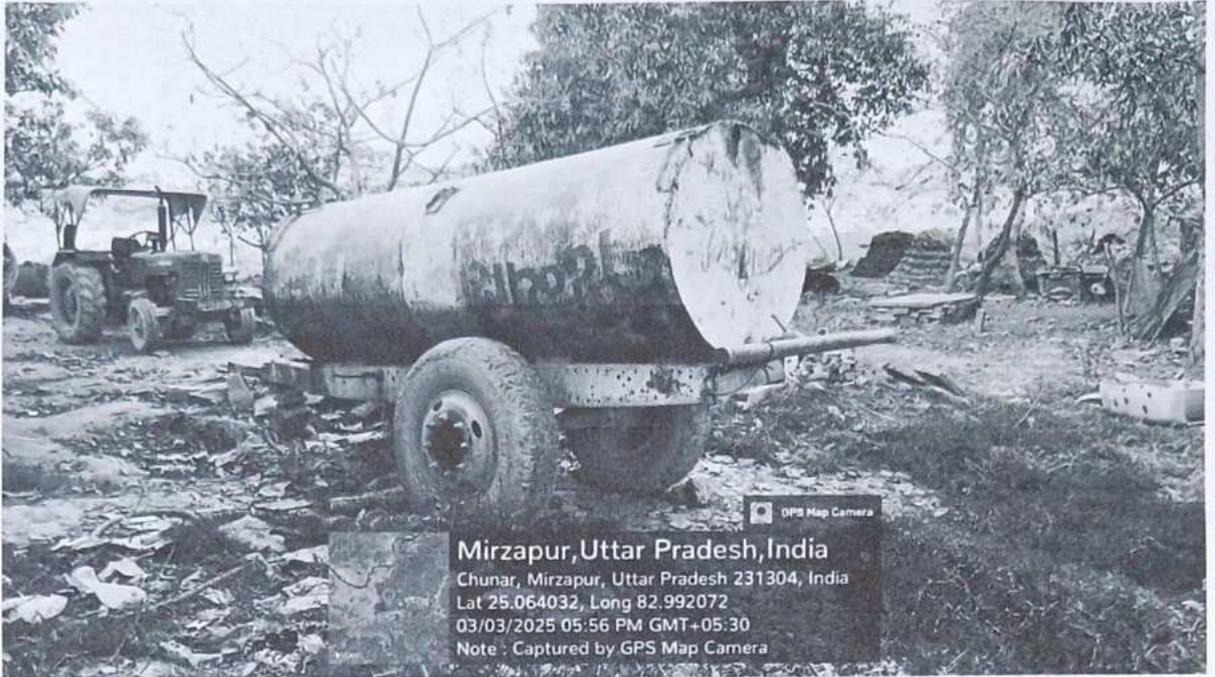
Mirzapur, Uttar Pradesh, India
Chunar, Mirzapur, Uttar Pradesh 231304, India
Lat 25.064286, Long 82.991885
03/03/2025 05:55 PM GMT+05:30
Note : Captured by GPS Map Camera

LEASE SITE



Mirzapur, Uttar Pradesh, India
Chunar, Mirzapur, Uttar Pradesh 231304, India
Lat 25.064198, Long 82.992109
03/03/2025 05:55 PM GMT+05:30
Note : Captured by GPS Map Camera

SITE OFFICE

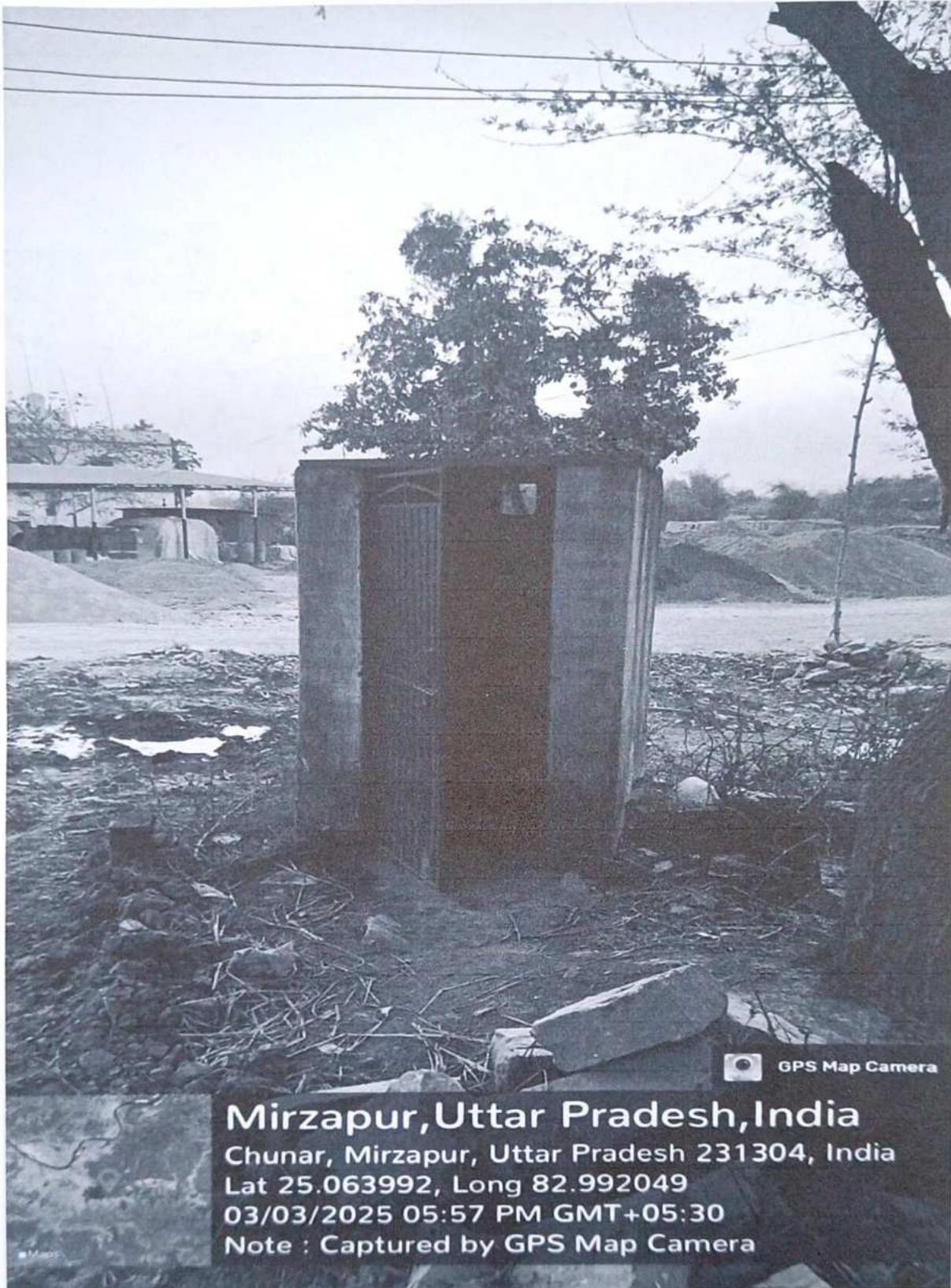


WATER TANKER OLD



WATER TANKER NEW

301110 3112



SANITATION



HAUL ROAD WHICH IS CONNECTED TO LINK ROAD

मेसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो० श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी संख्या-703 (क्र०सं०-4), क्षेत्रफल-1.0100 हेक्टेयर ग्राम-भगौतीदेई, तहसील- चुनार, जनपद-मीरजापुर के विरुद्ध बोर्ड मुख्यालय से जारी कारण बताओ नोटिस दिनांक-21.02.2025 के सम्बन्ध में आख्या:-

उपरोक्त खनन परियोजना के विरुद्ध बोर्ड मुख्यालय के सन्दर्भ संख्या-एच 24465/सी-2/वायु-582/25 दिनांक-21.02.2025 के द्वारा कारण बताओ नोटिस जारी किया गया है। उक्त के सम्बन्ध में बोर्ड मुख्यालय के संदर्भ संख्या-एच 28157/सी-2/वायु-582/2025 दिनांक-13.05.2025 के माध्यम से खनन परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक-30.04.2025 में उद्योग में पर्यावरणीय क्षतिपूर्ति पर पुनः विचार करने एवं कारण बताओ नोटिस दिनांक-21.02.2025 को निरस्त किये जाने का अनुरोध किया गया है (छायाप्रति संलग्न)। बोर्ड मुख्यालय के संदर्भ दिनांक-13.05.2025 के माध्यम से प्रत्यावेदन में उल्लिखित तथ्यों का संज्ञान लेते हुये उद्योग का अद्यतन निरीक्षण कर आख्या प्रेषित करने हेतु निर्देशित किया गया है। खनन परियोजना द्वारा पुनः दिनांक-30.05.2025 को अनुपालन आख्या एवं शपथ-पत्र दिनांक-30.05.2025 सहित प्रत्यावेदन इस कार्यालय में प्रस्तुत किया गया है (छायाप्रति संलग्न)। उक्त के सम्बन्ध में अधोहस्ताक्षरी द्वारा निरीक्षण दिनांक-10.06.2025 को किया गया। निरीक्षण के समय किरन सिंह, प्रोपराइटर उपस्थित थी। निरीक्षण के समय माइनिंग का कार्य बन्द पाया गया। कार्यालय अभिलेखानुसार एवं खनन परियोजना द्वारा प्रेषित ऑनलाइन आवेदन-पत्र के साथ प्राप्त अभिलेखों/प्रपत्रों तथा निरीक्षण के समय पाये गये तथ्यों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त खनन परियोजना ग्राम-भगौतीदेई, तहसील-चुनार, जनपद-मीरजापुर के गाटा नं०-703 (क्रम संख्या-4) क्षेत्रफल-1.0100 हेक्टेयर (30,300.00 घन मीटर/वर्ष) पर स्थापित होना सूचित है। उक्त खनन परियोजना द्वारा उपखनिज सैण्ड स्टोन के उत्पादन हेतु स्टेट लेवल इन्चयारोनेमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी, लखनऊ (उ०प्र०) के संदर्भ संख्या-MoEFCC Proposal No. SIA/UP/MIN/68993/2021 & SEIAA, U.P. File No. 6702, दिनांक-08.08.2022 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है।
2. उक्त खनन परियोजना को मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या-1334/2024 मनीष कुमार बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-19.12.2024 के अनुपालन में जिलाधिकारी महोदया, मीरजापुर द्वारा गठित संयुक्त समिति द्वारा दिनांक-28.01.2025 को स्थलीय निरीक्षण किया गया। निरीक्षण आख्या की छायाप्रति संलग्न है।
3. उक्त खनन परियोजना का खनिज उत्पादन हेतु खनन क्षेत्रफल 1.01 हेक्टेयर है। उक्त खनन परियोजना की बिल्डिंग स्टोन (सैण्ड स्टोन) की खनिज उत्पादन क्षमता 30,300.00 घन मीटर/वर्ष सूचित है। उक्त खनन परियोजना द्वारा ओपेन कॉस्ट माइनिंग प्रक्रिया के माध्यम से बिल्डिंग स्टोन (सैण्ड स्टोन) का खनन किया जाना है।
4. उक्त खनन परियोजना द्वारा खनन पट्टे में जल का प्रयोग घरेलू प्रयोजन एवं औद्योगिक प्रयोजन में डस्ट सप्रेसन हेतु किया जाना है। खनन परियोजना में कार्यरत कार्मिकों के लिये 01 नग शौचालय निर्मित पाया गया। घरेलू प्रयोजन के फलस्वरूप जनित बहिस्त्राव के निस्तारण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था स्थापित पायी गयी। औद्योगिक प्रक्रिया के फलस्वरूप उत्प्रवाह जनित नहीं होता है।
5. उक्त खनन परियोजना के परिसर में बिल्डिंग स्टोन (सैण्ड स्टोन) के परिवहन की प्रक्रिया के फलस्वरूप वाहनों के आवागमन से उत्पन्न डस्ट उत्सर्जन के नियंत्रण हेतु जल का छिड़काव किये जाने हेतु एक टैंकर निरीक्षण के समय स्थल पर पाया गया।
6. उक्त खनन परियोजना का क्षेत्रफल का जिओ को-आर्डिनेट्स निम्नवत् है-

Pillars	Latitude (N)	Longitude (E)
A	25°3'53.00"	82°59'33.90"
B	25°3'49.40"	82°59'33.70"
C	25°3'49.40"	82°59'31.70"
D	25°3'51.00"	82°59'31.70"
E	25°3'52.00"	82°59'27.00"
F	25°3'53.00"	82°59'27.10"

7. उक्त खनन परियोजना को 20 वर्ष तक के लिये जारी की गयी है।
8. उक्त खनन परियोजना द्वारा संयुक्त सहमति (जल एवं वायु) हेतु ऑनलाइन आवेदन किया गया है जो विचाराधीन है।
9. उक्त खनन परियोजना के कुल खनिज उत्पादन क्षमता 30,300.00 घन मी०/वर्ष है।
10. उक्त खनन परियोजना को कार्यालय जिलाधिकारी (खनन अनुभाग) जनपद-मीरजापुर के पत्रांक-2077/खनिज/2021 दिनांक-07.07.2021 के द्वारा कलस्टर प्रमाण पत्र निर्गत किया गया है।



(2)

11. उक्त खनन परियोजना को कार्यालय जिलाधिकारी (खनिज अनुभाग) जनपद-मीरजापुर के पत्रांक-2021/8/3/82872 दिनांक-16.03.2021 के द्वारा आशय पत्र (लेटर ऑफ इन्टेन्ट) निर्गत किया गया है।
12. उक्त खनन परियोजना को निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन लखनऊ के पत्रांक-2021/8/3/82872 दिनांक-03.11.2021 के द्वारा पट्टाधारक मेसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रोपराइटर श्रीमती किरन सिंह के पक्ष में स्वीकृत जनपद-मीरजापुर में तहसील-चुनार, ग्राम-भगौतीदेई, गाटा सं0-703 (सीरियल नं0-4), क्षेत्रफल-1.0100 हेक्टेयर में खण्ड/बोल्डर/गिट्टी/स्टोन डस्ट (सैण्ड स्टोन और क्वार्टजाईट) के खनन पट्टे हेतु खनन योजना का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 60 (माह में) अवधि तक के लिये अनुमोदित किया गया है।
13. खनन परियोजना में बिल्डिंग स्टोन/सैण्ड स्टोन मार्ग पर गाड़ियों के परिवहन के दौरान उड़ने वाली धूल के रोकथाम हेतु एक पानी का टैंकर पाया गया, जिसका प्रयोग खनन परियोजना संचालन के दौरान उड़ने वाली धूल की रोकथाम हेतु जल छिड़काव हेतु किया जाता है।
14. खनन परियोजना में आंशिक भाग पर वृक्षारोपण पाया गया।
15. उक्त खनन परियोजना को बोर्ड मुख्यालय के पत्रांक-एच 24465/सी-2/वायु-582/25 दिनांक-21.02.2025 के द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31'ए' के अन्तर्गत कारण बताओ नोटिस एवं खनन परियोजना पर दिनांक-08.08.2022 से दिनांक-14.02.2025 के मध्य की अवधि अर्थात् कुल 922 दिनों की अवधि हेतु रू0 10,000/- प्रतिदिन की दर से कुल धनराशि रू0 92,20,000/- (बानबे लाख बीस हजार रुपये) मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये हेतु कारण बताओ नोटिस निर्गत किया गया है।
16. खनन परियोजना द्वारा इस कार्यालय में प्रस्तुत प्रत्यावेदन दिनांक-30.04.2025 एवं दिनांक-30.05.2025 के साथ संलग्न खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम0एम0सी0-30/खनिज/2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन पट्टा के क्षेत्र में परिवहन प्रपत्र ई एम0एम0-11 जनित किया गया है (छायाप्रति संलग्न), जिसके अनुसार स्वीकृत खनन पट्टे में दिनांक-04.03.2023 से दिनांक-29.10.2024 के मध्य कुल 179 दिनों का परिवहन प्रपत्र ई एम0एम0-11 जनित है। खनन परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक-30.05.2025 के साथ खनन परियोजना को निर्गत पर्यावरणीय स्वीकृति दिनांक-08.08.2022 में अधिरोपित शर्तों की अनुपालन आख्या फोटोग्राफ सहित एवं शपथ-पत्र दिनांक-30.05.2025 प्रस्तुत किया गया है (छायाप्रति संलग्न)।
17. खनन परियोजना पर बोर्ड मुख्यालय के पत्रांक-एच 24465/सी-2/वायु-582/25 दिनांक-21.02.2025 के द्वारा निर्गत कारण बताओ नोटिस एवं उद्योग के विरुद्ध 922 दिनों की डिफाल्टर अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाइन के अनुसार रू0 10,000/-प्रतिदिन की दर से कुल धनराशि रू0 92,20,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये, के सम्बन्ध में उद्योग द्वारा प्रस्तुत प्रत्यावेदन दिनांक-30.04.2025 एवं दिनांक-30.05.2025 के साथ संलग्न खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम0एम0सी0-30/खनिज/2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन पट्टा के क्षेत्र में परिवहन प्रपत्र ई एम0एम0-11 जनित किया गया है, के आधार पर कुल 179 दिनों का परिवहन प्रपत्र ई एम0एम0-11 जनित है।
18. उक्त खनन परियोजना का संचालन राज्य बोर्ड से बिना सहमति (जल एवं वायु) प्राप्त किये एवं पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का उल्लंघन कर खनन कार्य किये जाने के दृष्टिगत अधिरोपित पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम0एम0सी0-30/खनिज/2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन पट्टा के क्षेत्र में परिवहन प्रपत्र ई एम0एम0-11 जनित किया गया है, दिनांक-04.03.2023 से दिनांक-29.10.2024 के मध्य परिवहन प्रपत्र के आधार पर कुल 179 दिनों का परिवहन प्रपत्र ई एम0एम0-11 जनित है। अतः उक्त के आधार पर कुल 179 दिनों की अवधि को डिफाल्टर अवधि में पर्यावरणीय क्षतिपूर्ति की गणना निम्नानुसार है:-

Environmental Compensation (EC) = $PI \times N \times R \times S \times LF$
Where,

PI = Pollution Index

N = No. of days from which the non-compliance has been observed

R = Factor in Rupees

S = Factor for scale of operation



LF = Location Factor

PI = **80** Pollution Index (80 for red category unit, 50 for orange category unit, 30 for Green category unit)

N = **179** (No. of days from which the non-compliance has been observed)

R = **250** (Factor in Rupees)

S = **0.5** Factor for scale of operation as investment of unit is less than Rs.10 Crore (0.5 for small scale unit, 1.0 for medium scale unit, 1.5 for large scale unit)

LF= **1.0** Location Factor, **near by population of Bhagauti Dei, Ram Rasahi, Akely and sonpur lies between 1 lac to 10 lac.** (LF is 1.0 for population less than 10 lac, 1.25 for population 10 lac to 50 lac, 1.5for population 50 lac to 1 Cr and 2 for population more than 10 Cr)

Therefore, EC in Rs. Per day,

$$= PI \times N \times R \times S \times LF$$

$$= 80 \times 179 \times 250 \times 0.5 \times 1.0$$

$$= 10,000/- \text{ Per day}$$

Therefore, EC in Rs. = $80 \times 179 \times 250 \times 0.5 \times 1.0$

= **Rs.17,90,000/- (Rs. Seventeen Lacs ninety thousand only).**

उरोक्तानुसार खनन परियोजना को पर्यावरणीय स्वीकृति (EC) में अधिरोपित शर्तों के समयबद्ध अनुपालन किये जाने की विशिष्ट शर्त एवं अन्य सामान्य शर्तों के साथ खनन परियोजना के विरुद्ध संदर्भ संख्या-एच 24465/सी-2/वायु-582/25 दिनांक-21.02.2025 के द्वारा जारी कारण बताओ नोटिस को सशर्त निक्षेपित कर निस्तारित किये जाने एवं खनन परियोजना के विरुद्ध बोर्ड मुख्यालय द्वारा अधिरोपित किये जाने वाले पर्यावरणीय क्षतिपूर्ति पर बोर्ड मुख्यालय स्तर से निर्णय लिये जाने हेतु आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

- I. खनन परियोजना द्वारा राज्य पर्यावरण प्रभाव आँकलन प्राधिकरण, लखनऊ से जारी पर्यावरणीय स्वीकृति में आरोपित शर्तों का पूर्णतया अनुपालन किया जाये तथा प्रत्येक छः माह में अनुपालन आख्या राज्य बोर्ड को प्रेषित की जाये।
- II. खनन परियोजना द्वारा हॉल रोड, लोडिंग एवं अनलोडिंग प्वाइण्ट पर समय-समय पर जल का छिड़काव किया जाये, जिससे डस्ट न उड़े।
- III. खनन परियोजना द्वारा ब्लास्टिंग का कार्य केवल दिन के समय में ही किया जाये तथा ब्लास्टिंग प्रक्रिया के फलस्वरूप इम्पैक्ट जोन एवं बफर जोन का ध्वनि अनुश्रवण कराकर त्रैमासिक रूप से आख्या राज्य बोर्ड को प्रेषित की जाये।
- IV. खनन परियोजना द्वारा केवल पी0यू0सी0 प्राप्त मोटर वाहनों का ही प्रयोग किया जाये। मोटर वाहनों से डोलो स्टोन के ढुलाई मैटेरियल्स के ऊपर तिरपाल से ढककर ही किया जाये तथा मोटर वाहनों की ओवर लोडिंग न की जाये।
- V. उक्त खनन परियोजना द्वारा स्टोन माइन्स में रिजेक्ट/टॉप स्वायल आदि बाहर डम्प न किया जाये। माईनिंग से जनित रिजेक्ट/टॉप स्वायल का भण्डारण चिन्हित स्थल पर ही किया जाये तथा चिन्हित स्थल का जियो-कोआर्डिनेट्स राज्य बोर्ड को प्रेषित किया जाये।
- VI. खनन परियोजना द्वारा ब्लास्टिंग के प्रभाव क्षेत्र का आंकलन कर राज्य बोर्ड को सूचित किया जाये। प्रभाव क्षेत्र के अन्तर्गत यदि संवेदनशील क्षेत्र, यथा-आबादी, स्कूल, सार्वजनिक स्थल, आच्छादित हो तो उक्त से राज्य बोर्ड को तत्काल सूचित किया जाये।
- VII. खनन परियोजना द्वारा पर्यावरण राहत कोष बनाया जाये, जिससे आपदा के समय जन मानस को राहत प्रदान की जा सके।
- VIII. खनन परियोजना को निर्गत पट्टे का सीमांकन चिन्हित कर पिलर लगाने एवं खनन परियोजना के चारों ओर फेन्सिंग का कार्य 15 दिन के अन्दर पूर्ण किया जाना सुनिश्चित करें।
- IX. खनन परियोजना में अधिक से अधिक वृक्षारोपण किया जाये।
- X. खनन परियोजना द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/मा0 एन0जी0टी0/ओवर साईट कमेटी/अन्य मा0 न्यायालयों द्वारा समय-समय पर जारी निर्देशों का अक्षरशः अनुपालन किया जाये।



(4)

- XI. खनन परियोजना द्वारा मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-1334/2024 मनीष कुमार नाम स्टेट ऑफ यू0पी0 व अन्य विचाराधीन है। उक्त वाद में मा0 राष्ट्रीय हरित अधिकरण द्वारा जो भी निर्णय दिया जाता है का खनन परियोजना द्वारा अक्षरशः अनुपालन किया जाये।
- XII. खनन परियोजना द्वारा प्रत्यावेदन दिनांक-30.05.2025 के साथ प्रस्तुत शपथ-पत्र दिनांक-30.05.2025 का अक्षरशः अनुपालन सुनिश्चित किया जाये।

क्षेत्रीय अधिकारी,

11/6/25

OK
11/06/2025
(सुरशील कुमार)

सहायक वैज्ञानिक अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010
Phone: 2720831, 2720828 Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं० 30007 /सी-2/ वायु-582/25.....

दिनांक 9-7-25

सेवा में,

पंजीकृत

मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी,
प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट,
आराजी सं0-703, (क्र0सं0-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार,
जनपद-मीरजापुर।

विषय: मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी सं0-703, (क्र0सं0-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार जनपद-मिर्जापुर (क्षेत्रफल 1.616 हेक्टेयर (3.99 एकड़) को राज्य बोर्ड के पत्रांक एच 24465/सी-2/ वायु-582/25/दिनांक 21.02.2025 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस को सशर्त निक्षेप किए जाने के संबंध में।

महोदय,

कृपया उद्योग मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी सं0-703, (क्र0सं0-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार जनपद-मिर्जापुर को राज्य बोर्ड के पत्रांक एच 24465/सी-2/ वायु-582/25/दिनांक 21.02.2025 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस एवं खनन परियोजना पर दिनांक-08.08.2022 से दिनांक-14.02.2025 के मध्य की अवधि अर्थात् कुल 922 दिनों की अवधि हेतु रू0 10,000/- प्रतिदिन की दर से कुल धनराशि रू0 92,20,000/- (रू0 बानबे लाख बीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जारी कारण बताओ नोटिस का संदर्भ ग्रहण करें।

उक्त के अनुक्रम में क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 11.06.2025 के साथ संलग्न निरीक्षण आख्या दिनांक 10.06.2025 के अनुसार खनन परियोजना द्वारा क्षेत्रीय कार्यालय में प्रस्तुत प्रत्यावेदन दिनांक 30.04.2025 एवं दिनांक-30.05.2025 के साथ संलग्न खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम०एम०सी०-30/ खनिज/2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन पट्टा क्षेत्र में परिवहन प्रपत्र ई- एम०एम०-11 जनित किया गया है, जिसके अनुसार स्वीकृत खनन पट्टे में दिनांक-04.03.2023 से दिनांक 29.10.2024 के मध्य कुल 179 दिनों का परिवहन प्रपत्र ई एम०एम०-11 जनित है। खनन परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 30.05.2025 के साथ खनन परियोजना को निर्गत पर्यावरणीय स्वीकृति दिनांक 08.08.2022 में अधिरोपित शर्तों की अनुपालन आख्या फोटोग्राफ सहित एवं शपथ-पत्र दिनांक-30.05.2025 प्रस्तुत किया गया है।

खनन परियोजना पर बोर्ड मुख्यालय के पत्रांक एच 24465/सी-2/ वायु-582/25/दिनांक 21.02.2025 के द्वारा निर्गत कारण बताओ नोटिस एवं उद्योग के विरुद्ध 922 दिनों की डिफाल्टर अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाइन के अनुसार रू0 10,000/-प्रतिदिन की दर से कुल धनराशि रू0 92,20,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये के सम्बन्ध में उद्योग द्वारा प्रस्तुत प्रत्यावेदन दिनांक 30.04.2025 एवं दिनांक-30.05.2025 के साथ संलग्न खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम०एम०सी०-30/ खनिज/ 2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन क्षेत्र में परिवहन प्रपत्र ई एम०एम०-11 जनित किया गया है, के आधार पर कुल 179 दिनों का परिवहन प्रपत्र ई एम०एम०-11 जनित है।

उक्त खनन परियोजना का संचालन राज्य बोर्ड से बिना सहमति (जल एवं वायु) प्राप्त किये एवं पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का उल्लंघन कर खनन कार्य किये जाने के दृष्टिगत अधिरोपित पर्यावरणीय क्षतिपूर्ति के संबंध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम०एम०सी०-30/खनिज/2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार दिनांक 04.03.2023 से दिनांक 29.10.2024 के मध्य परिवहन प्रपत्र के आधार पर कुल 179 दिनों का परिवहन प्रपत्र ई एम०एम०-11 जनित है। उक्त के आधार पर कुल 179 दिनों की डिफाल्टर अवधि में पर्यावरणीय क्षतिपूर्ति की गणना निम्नानुसार है:-

Environmental compensation (EC)= PI x N x R x S x LF

Where, EC = Pollution Index (PI)xNos. of days from which the non compliance has been observed (N)x Factor in rupees (R)x Factor for scale of operation (S)x Location Factor(LF)

PI=80	80 for red category unit, 50 for orange category unit, 30 for green category unit
N=179	Nos. of days from which the non compliance has been observed.
R=250	Factor in rupees
S=0.5	Factor for scale of operation=0.5 as unit is covered in small category, 1.0 medium scale unit, 1.5 for large scale unit
LF=1.0	Location factor 1.25 for population 1 to <5, 1.5 for population 5 to <10, 2.0 for 10 lacs and above. LF will be 1.0 in case unit is located > 10 KM from municipal boundary (This sand mining project is being operated in rural area hence LF is 1.0 considered)
Therefore Environmental compensation (EC) = PI x N x R x S x LF = 80 x 179x 250 x 0.5 x 1.0 = 17,90,000.00 Total Rs. Seventeen Lacs Ninety thousand only.	

उपरोक्तानुसार खनन परियोजना को पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का समयबद्ध अनुपालन किये जाने की विशिष्ट शर्त एवं अन्य समान्य शर्तों के साथ खनन परियोजना को बोर्ड मुख्यालय के पत्र दिनांक 21.02.2025 द्वारा जारी कारण बताओ नोटिस को निक्षेप किये जाने एवं परियोजना पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु की संस्तुति क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 11.06.2025 द्वारा की गयी है।

अतः क्षेत्रीय अधिकारी, सोनभद्र द्वारा प्रेषित आख्या एव संस्तुति के दृष्टिगत सक्षम स्तर से अनुमोदनोपरान्त परियोजना पर 179 दिनों की डिफाल्टर अवधि हेत रु0 17,90,000/- (रु0 सत्रह लाख नब्बे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए परियोजना को जारी कारण बताओ नोटिस दिनांक 21.02.2025 को निम्नलिखित शर्तों के साथ सशर्त निक्षेपित किया जाता है:-

1. खनन परियोजना द्वारा राज्य पर्यावरण प्रभाव आँकलन प्राधिकरण, लखनऊ से जारी पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का पूर्ण अनुपालन किया जाये तथा प्रत्येक छः माह में अनुपालन आख्या राज्य बोर्ड को प्रेषित किया जाये।
2. खनन परियोजना द्वारा हॉल रोड, लोडिंग एवं अनलोडिंग प्वाइण्ट पर समय-समय पर जल का छिड़काव किया जाये, जिससे डस्ट न उड़े।
3. खनन परियोजना द्वारा ब्लास्टिंग का कार्य केवल दिन के समय में ही किया जाये तथा ब्लास्टिंग प्रक्रिया के फलस्वरूप इम्पैक्ट जोन एवं बफर जोन का ध्वनि अनुश्रवण कराकर त्रैमासिक रूप से आख्या राज्य बोर्ड को प्रेषित की जाये।
4. खनन परियोजना द्वारा केवल पी0यू0सी0 प्राप्त मोटर वाहनों का ही प्रयोग किया जाये। मोटर वाहनों से डोलो स्टोन के दुलाई मैटेरियल्स के ऊपर तिरपाल से ढककर ही किया जाये तथा मोटर वाहनों की ओवर लोडिंग न की जाये।
5. उक्त खनन परियोजना द्वारा स्टोन माइन्स में रिजेक्ट/टॉप स्वायल आदि बाहर डम्प न किया जाये। माईनिंग से जनित रिजेक्ट/टॉप स्वायल का भण्डारण चिन्हित स्थल पर ही किया जाये तथा चिन्हित स्थल का जियो-कोऑर्डिनेट्स राज्य बोर्ड को प्रेषित किया जाये।
6. खनन परियोजना द्वारा ब्लास्टिंग के प्रभाव क्षेत्र का आंकलन कर राज्य बोर्ड को सूचित किया जाये। प्रभाव क्षेत्र के अन्तर्गत यदि संवेदनशील क्षेत्र, यथा-आबादी, स्कूल, सार्वजनिक स्थल, आच्छादित हो तो उक्त से राज्य बोर्ड को तत्काल सूचित किया जाये।
7. खनन परियोजना द्वारा पर्यावरण राहत कोश बनाया जाये, जिससे आपदा के समय जन मानस को राहत प्रदान की जा सके।
8. खनन पट्टे को निर्गत पट्टे का सीमांकन चिन्हित कर पिलर लगाने एवं खनन परियोजना के चारों ओर फेन्सिंग का कार्य 15 दिन के अन्दर पूर्ण किया जाना सुनिश्चित करें।
9. खनन परियोजना में अधिक से अधिक वृक्षारोपण किया जाये।
10. खनन परियोजना द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/मा0 एन0जी0टी0/ओवर साईट कमेटी/अन्य मा0 न्यायालयों द्वारा समय-समय पर जारी निर्देशों का अक्षरशः अनुपालन किया जाये।
11. खनन परियोजना द्वारा मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-1334/2024 मनीष कुमार बनाम स्टेट ऑफ यू0पी0 व अन्य में विचाराधीन है। उक्त वाद में मा0 राष्ट्रीय हरित अधिकरण द्वारा जो भी निर्णय दिया जाता है का खनन परियोजना द्वारा अक्षरशः अनुपालन किया जाये।

12. खनन परियोजना द्वारा प्रत्यावेदन दिनांक 30.05.2025 के साथ प्रस्तुत शपथ-पत्र दिनांक 30.05.2025 का अक्षरशः अनुपालन सुनिश्चित किया जाये।
13. उद्योग मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी सं0-703, (क्र0स0-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार जनपद-मिर्जापुर में (क्षेत्रफल 1.616 हेक्टेयर (3.99 एकड) पर बोर्ड द्वारा उल्लंघन अवधि हेतु पर्यावरणीय क्षतिपूर्ति धनराशि रू0 17,90,000/- (रू0 सत्रह लाख नव्वे हजार मात्र) अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये:-

Payment Gateway- <http://erp.eshiksa.net/DirectFeesv3/UPPCB>
 Nature of Pollution-Air Pollution
 EC imposed in Compliance-UPPCB Order

नोट करें कि बोर्ड निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए। भविष्य में निरीक्षण के दौरान अनुपालन न पाए जाने पर उद्योग के विरुद्ध पुनः कार्यवाही प्रारम्भ कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उसके संचालन हेतु उत्तरदायी पदाधिकारियों का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।
 Digitally signed by
 ATULESH YADAV
 मुख्य पर्यावरण अधिकारी (वृत्त-2)
 Date: 09-07-2025
 12:04:11

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मीरजापुर।
2. वरिष्ठ पुलिस अधीक्षक, मीरजापुर।
3. अधिशासी अभियन्ता, उ0प्र0 पावर कापेरिशन लि0, मीरजापुर।
4. अधिशासी अभियन्ता, उ0प्र0 जल निगम (ग्रामीण), मीरजापुर।
5. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि इकाई का निरीक्षण कर एक माह के भीतर उपरोक्त वर्णित शर्तों की अनुपालन आख्या प्रेषित करना सुनिश्चित करें।

215 Annexure No.4/4 143
Divyansh Construction Company

'AA' Class Const. Contractor

SA. 2/41-C-1, Gayatri Nagar, Pandeypur, Varanasi

Mob.: 9415221918, 9415679264

REF. दिनांक... पर्यावरण : 07-2025

DATE: 18.07.2025

सेवा में
मुख्य पर्यावरण अधिकारी (वृत्त-2)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
टी.सी.-12 वी, रीजेन्सी रोड
विभूति खन्ड, गोमतीनगर
लखनऊ (उ०प्र०) - 226010
महोदय,

विषय: पर्यावरणीय क्षतिपूर्ति जमा के सम्बन्ध में

सादर अवगत कराना है कि आपके कार्यालय संदर्भ सं. H 30007/सी-2/वायु-582/25 दिनांक 09.07.2025 के आदेश के क्रम में मेरे द्वारा अधिलेखित पर्यावरणीय क्षतिपूर्ति की धनराशि कुल ₹ 1790000/- (सत्रह लाख नब्बे हजार मात्र) दिनांक 18.07.2025 को खाता " उत्तर प्रदेश पत्रसन कन्ट्रोल बोर्ड " खाता सं० 469801000051 आईसी। आईसी बैंक विभूति खन्ड खाते का IFSC सं० ICIC0004698 में अडोबी जीएस के माध्यम से जमा कर दिया गया है। जिसकी छाया-प्रति भी आपके पास संचान कर प्रेषित की जा रही है।

अतः आपसे सादर अनुरोध है कि प्रकरण को समाप्त करते हुये आग्रिम कार्यवाही करने की कृपा करें।

सादर

भवदीय

~~XXXX~~

मैसर्स दिव्यांश कन्स्ट्रक्शन कंपनी
प्र० श्रीमती किरन सिंह
(किरिडिंग स्टेशन/सैण्ड स्टेशन)
माइनिंग प्रोजेक्ट
आराजी सं० न० 3, क्षेत्र 1.01 हे०
ग्राम-भगौतीदेवी, तहसील-चुनार
जनपद-मीरजापुर (उ०प्र०)

प्रतिलिपि: क्षेत्रीय अधिकारी उ०प्र० प्रदूषण-
नियंत्रण बोर्ड उत्तर मेहाल
चण्डी रोड के पास, राबर्टसगंज
खोनभद्र - 231210 को भावश्यक
कार्यवाही हेतु प्रेषित



Branch : Mahabir Mandir Road Br
 UDAIPRATAP COLLEGE, BHOJUBIR, P.O.DISTT. - VARANASI
 UTTAR PRADESH 221002
 IFS Code : IDIB000U502

VALID FOR THREE MONTHS ONLY

दिनांक
Date

1	8	0	7	2	0	2	5
D	D	M	M	Y	Y	Y	Y

Handwritten signature/initials

PAY yourself

OR BEARER

या धारक को

RUPEES रुपये Seventeen Lac Ninety thousand only

अदा करें

₹	1790000/-
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CA	खा. सं. A/c. No.	50493543442
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CBS Code: 04319

FOR DIVYANSH CONSTRUCTION COMPANY

Handwritten signature
992000003

Handwritten number 0.49424586

Handwritten signature

PAYABLE AT PAR AT ALL OUR BRANCHES

Handwritten signature
PROPRIETOR

Please sign above

⑈916256⑈ 221019031⑈ 543442⑈ 29

Manager Payment & Identity Solutions Ltd. UPI / CTR-5010

07-24



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 32144602

241490/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2025

Date: 10/07/2025

To,

M/s

Ms Divyansh Construction Company

Area 1.01ha, Gata 703, Bhagautidei, Chunar, Mirzapur,231301

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Ms Divyansh Construction Company** located at **Area 1.01ha, Gata 703, Bhagautidei, Chunar, Mirzapur,231301**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Ms Divyansh Construction Company **granted for the period from 10/07/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	30300	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for production of Building Stone (Sand Stone)- 30300 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at Araji/Gata no.- 703, Sl. No. 04, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur.
2. The unit shall deposit the amount of Environmental Compensation of Rs.17.90 Crore imposed by UPPCB vide letter No. H30007/C-2/Vayu-582/25 dated 09-07-2025 within stipulated time.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC identification no. EC22B001UP188911 Dated- 08.08.2022 and submit its compliance report to UPPCB.
4. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
5. The proponent shall submitted compliance report of condition imposed in EC within every six month.
6. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
7. The proponent shall establish Water sprinkling arrangement for dust suppression.
8. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
9. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
10. If the lease agreement/Environmental Clearance expires prior to 31.12.2029, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/ Environmental Clearance.
11. This CTO will be co-terminus with the validity of the lease period mentioned in the Lol or co-terminus with the validity of current mine plan whichever is earlier, after this period the CTO will automatically become null and void.
12. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
13. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
14. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
15. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
16. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
17. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
18. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
19. The dust suppression measures like water spraying will be done on the haul roads and working areas.
20. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
21. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
22. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protectionand safe guard of environment from time to time.
23. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
24. Consent fees if revised, shall be payable by industry from the date of its applicability.

25. Industry shall comply with the relevant provisions of Environmental Laws.

26. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |